

...(व्यवधान)... Please take your seat. (*Interruptions*) अन्याय नहीं है, मेरे साथ अन्याय कर रहे हैं आप ...(व्यवधान) ठीक है, हो गई बात ...(व्यवधान) Now, the matter is over. He has spoken whatever he wanted to speak. (*Interruptions*) माननीय सदस्य इतना तो सोचें कि आप कहते हैं कि important matter है ...(व्यवधान) आप बैठिए पहले, आप बैठिए पहले। यह important matter है, आप भी जानते हैं और मैं भी जानता हूँ कि यह important matter इसके लिए atmosphere ऐसा होना चाहिए कि इस important matter पर अच्छा response मिले, यही आप चाहते हैं और मैं भी यही चाहता हूँ। इसलिए मैं कह रहा हूँ कि कल आपको इजाजत दे दूंगा।

Now, we will take up the Right to Information Bill, 2005. Shri Suresh Pachouri.

### GOVERNMENT BILLS

#### The Right to Information Bill, 2005.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): Sir, I beg to move:

That the Bill to provide for setting out the practical regime of right to information for people to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, the constitution of a Central Information Commission and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, I rise to urge the support and approval of the House to this Bill, which is a significant landmark in the evolution of the right to information. This Bill promises to make this right to information more progressive, participatory and meaningful, as committed in the Common Minimum Programme of the UPA Government. Sir, under the able guidance of the UPA Chairperson, Shrimati Sonia Gandhi, and dynamic leadership of our Prime Minister, Dr. Manmohan Singhji, we have come up with a historic legislation, which, we believe, would radically alter the administrative ethos and culture of secrecy and control, a legacy of colonial era, and bring a new era of openness, transparency and accountability in governance. Sir, a number of consequential and incidental amendments to the Bill, as introduced in the Lok Sabha, had to be made, consequent upon the

extension of the scope of the Bill to cover State Governments, local bodies and organizations substantially funded by the Government. Some other amendments, however, had to be made, to incorporate some important suggestions received from different quarters. Even the Preamble of this Bill was amended on the advice of the legal luminaries, who were members of the Standing Committee. Sir, our endeavour has all along been to make the right to information as potent as possible, and the number of amendments that we have accepted, are ample evidence of it. Why the right to information, was not the question? The question was not whether to grant this right to citizens, but how elaborately and how extensively! It was the dream of our leader, Late Shri Rajiv Gandhi, that the common citizens of India must enthusiastically participate in the whole process of governance. Late Shrimati Indira Gandhiji, as early as 1980, had stated, and I quote. "Modern societies are information societies. Citizens stand to get interested in all fields of life, and demand information, that is, as comprehensive, accurate and fair, as possible. The idea of right to information has thus come to be advanced." She stated precisely what the present Bill is all about. which is the citizen's interest and demand for information from the Government and the Government's willingness to pass on this information comprehensively, accurately and fairly.

Hon. Members would notice that unlike the Freedom of Information Act of 2002 brought by the previous Government, the present Bill is titled 'Right to Information'. We wanted this to be known emphatically, that the citizen of India was not only free to ask for information from the Government, but also had a right to get it. We see this right within the ambit of article 19 of the Constitution of India, which is the Right to Speech and Expression.

Mr. Chairman, Sir, permit me to briefly delineate its salient features. The preamble states *inter alia* the expediency to provide information to citizens as democracy requires an informed citizenry and transparency of information.

Clause 2(d) of this Bill describes 'information' comprehensively and includes material held in the electronic form also.

The scope of this Bill extends to all authorities and bodies under the Constitution or any other law, and *inter alia* includes all authorities under the Central Government, State Governments and local bodies. The non-Governmental organisations substantially funded, directly or indirectly, by the public funds also fall within the ambit of this Bill.

A duty has been cast, in clause 4 of the Bill, on every public authority to, *suo motu* provide to the public with the information as prescribed therein, so that the public has to take minimum recourse to the use of this legislation for obtaining information.

The procedure of securing information as provided in clause 6 of this Bill prescribes a procedure which intentionally has been kept very simple. A citizen has to merely make a request to the concerned Public Information Officer or Assistant Public Information Officer specifying the information sought by him. No reasons or any personal details are required to be given by him save those necessary for contacting him. The request for information can be made either in Hindi or in English or in the official language of the State. The fee payable shall be reasonable. Sir, Dr. Manmohan Singh's Government has always been sensitive to the needs of people living below the poverty line, and, consistent with our Government's concern for the poor, we have provided that information shall be provided free of cost to citizens living below the poverty line. The Public Information Officer is required to render reasonable assistance to the persons seeking such information. In case the person is unable to make the request in writing, the Public Information Officer is required to render assistance to him in getting his oral request converted into writing or to forward his request to the concerned Public Information Officer if the information sought is held by any other public authority. Sir, to ensure that the information sought is provided quickly, clause 7 of the Bill makes it mandatory for the Public Information Officer to provide the information within 30 days. If the information requested concerns the life or liberty of a person, it has been made mandatory to provide it within 48 hours of the receipt of the request. If the information sought relates to a third party, clause 11 of the Bill requires a written notice to be given to such party. The third party would be required to respond within 10 days. The Public Information Officer, after giving an opportunity to the third party, has to necessarily decide the matter within 40 days.

Sir, the Government is fully conscious of the fact that even the most ambitious legislation often remains confined to the law books for want of an effective regime to implement and enforce their provisions. In order to

avoid such a fate, the Bill provides for penalties in case of failure to provide information in time, or, for refusing to accept application for information, or, for giving incorrect, incomplete or misleading information, or, destroying information and so on. A heavy penalty of Rs. 250 per day for the delay, subject to a ceiling of Rs. 25,000, would prove to be a sufficient deterrent to ensure faithful compliance with the provisions of the legislation. A high-level Information Commission will be set up and authorised to impose the penalty and decide all such matters in a time-bound manner. In addition, the Commission has also been empowered to recommend disciplinary action against the Government servant.

Sir, the Bill establishes a two-tier mechanism for appeal. The first appeal lies to an officer within the organisation who is senior in rank to the Public Information Officer. The second appeal lies to the Information Commission. The jurisdiction of the lower court is barred under clause 20 of the Bill.

Sir, with respect to the provisions contained in the Bill relating to exemptions from information disclosure, permit me to bring to the attention of this august House, the ruling given by the hon. Supreme Court in 1982, in a matter relating to the transfer of Judges and I quote:

"The disclosures of information in regard to the functioning of the Government must be the rule, and secrecy an exception justified only where the strictest requirement of public interest so demands."

Following the spirit of such a ruling by the hon. Supreme Court, the categories of information exempted from disclosure in this Bill are kept to a bare minimum. Even these exemptions are not absolute and access can be allowed to them in public interest, if disclosure of the information outweighs the harm to the public authorities. Such disclosure has been permitted, even if it is in conflict with the provisions of the Official Secrets Act, 1923. Moreover, barring three categories that relate to disclosure of information or the information relating to Cabinet papers, etc., or to Parliamentary privileges, etc., all other categories of exempted information could be disclosed after twenty years. Even in the case of security and intelligence agencies and organisations which are exempted from the provisions of this Bill, if there are cases of allegation of corruption and human rights violation, such exemption would not be available. In case of allegations of violation of human rights, information would be made available after the approval of the Information Commission.

Sir, let me state that this Bill, when enacted, will pave the way for an empowered citizenry, as well as an alert, efficient, responsive, transparent and accountable administration. It will transform the administrative ethos and culture of secrecy through ready sharing of information by the States and its agencies with the people. The legislation will go a long way in fulfilling the cherished dream of our beloved leader late Shri Rajiv Gandhi to empower and enable the people to participate in the decision-making processes, effectively and meaningfully.

Sir, I am confident that the Bill that aims to radically transform the lives of citizens of this country will receive support from each hon. Member of this House. With these words, I commend the Bill for the consideration of the House. Thank you.

*The question was proposed.*

DR P.C. ALEXANDER (Maharashtra): Mr. Chairman, Sir, it is with great pleasure that I rise to support the Bill that is before the House. The hon. Minister, who spoke just before me, has described it as a historic legislation. I am inclined to say that it is one of the epoch-making legislation in the post-Independence history of our country. In fact, this is a legislation necessary to fulfil the aspirations of the people to full citizenship rights. Our constitution has guaranteed fundamental rights to the citizens. Our courts have sincerely enforced these rights. But citizenship is not complete unless we grant our citizens the right to get the information they wish to have our country. Therefore, I consider this as one of the important steps taken by the Government in order to strengthen democracy and also to achieve another objective as a tool to fight corruption which is one of the most pernicious evils in our society.

(MR. DEPUTY CHAIRMAN in the Chair)

While saying all these things, I would like to place a few points before the House which have caused worry and apprehensions in the minds of certain sections of the people. The civil servants in the country are somewhat worried at the prospect of the right to information turning out to be an instrument for harassing them. At the same time, there are apprehensions among the citizens that what has been provided through the Act is not good enough. There are exemptions in the Bill which may take away the

substance of information from some crucial departments from which the public wish to have more information. I will deal with some of these points so that the hon. Minister, when he replies to the debate in the House, may try to answer them. The first point, which is disturbing the civil servants, is that it will affect the efficiency of their work. The civil servants have a feeling that if information about decision making is made available to the public, it may expose them to a greater criticism and, therefore, they may draw themselves into a shell and try to hedge themselves with all sorts of protective-walls so that when the Right to Information Act is invoked, they will be safe. As an old civil servant, I would appeal to the House that we should make an effort to assure the civil servants that this legislation is not intended to oppress or harass them in any way. They should not have any fear which will militate against taking bold and correct decisions, so long as they discharge their duties with absolute honesty. But I wish to mention that there is genuine apprehension that this may be used against the civil servants as an instrument of harassing them.

Another thing that worries the civil servants about the Act is the provision for penalties. The penalties are mainly for the Information Officers. But, the civil servants feel that they as a class will be penalised. There is a provision that if information is not given within 30 days, a penalty of Rs. 250 will be levied for every day of delay. These penal provision can have very dangerous consequences because there can be *bona fide* reasons why the information asked for was delayed or denied. In the manner of implementing this Act, therefore, everyone concerned, including the public and the civil servants, should be made to understand the spirit behind it. And the sprit behind it is that there should not be a wilful delay or a *mala fide* delay. If there is a *mala fide* delay, then, naturally, there has to be penalty. Again, I would like to bring to your attention the provision for disciplinary action against the Information Officers, if they are found guilty of dereliction of duty in this matter. Disciplinary action is only in cases of *mala fide* intentions. An assurance has to come from the hon. Minister that the civil servants need not have any apprehension; that their interests will be protected, and that they will not be penalised under the Act. And if they are honest and efficient in the discharge of their duties, these penal clauses need not prevent them from doing their work properly.

Sir, I would then like to invite the attention of the House to clause 4(1) of the Act. As per this clause, within 120 days, every authority—that goes

down to the municipal body or the panchayat body—has to be ready with all the information on a lot of items within 120 days of the Notification of the Act. Some of these items under clause 4(1) are going to be very difficult and even controversial. For example, among the information which are to be prepared for the authority, there is one which says, "particulars of recipient of concessions, permits or authorisations granted by it". To list out all the concessions given and to categorise out of people, who have received them and the reasons for these concessions may be a very difficult task for the people working in these authorities. I do not know whether within 120 days, it will be possible for all the authorities in the Government and local bodies to be ready with all these information. I would request the hon. Minister, when he replies, to give an assurance that additional staff would be given at least for these 120 days to help them to be ready within the target date. While I say that these are the apprehensions on the part of those in the Government or those working in the authority, I should also bring to notice of the House the genuine apprehensions among many people about exemptions from disclosure of information given under Clause 8 of the Bill. You will find that a lot of exemptions are covered under Clause 8, and many people, particularly, journalists and in non-governmental organisations have even brought to my notice through letters that some of these exemptions will dilute the good intentions behind the Act. For example, there is Clause 8(1)(a), exempts "Information, disclosure of which would prejudicially affect the sovereignty and integrity of India, the security, strategic, scientific or economic interests of the State, relation with foreign State or lead to incitement of an offence."

Some of these phrases are carrying more meaning than what is intended by the framers of the Bill. What are the things that would lead to an offence? What are the things that would affect the economic interests of the country? You can interpret it in a correct way; you can interpret it in a wrong way also. Therefore, there is a genuine apprehension that the exemptions given under Clause 8 (1) (a) are too much weighted in favour of those who deduct, whether information should be given or not, and they may find shelter under these clauses, one can only hope that the decision makers would not resort to these exemptions out of fear that their actions would land them in trouble.

Another apprehension in the minds of the people is about the Schedule. The Schedule to the Bill lists the various intelligence agencies which will

be exempted; and the question that is asked is, if all these agencies are to be exempted from the operation of the Act, what is the purpose in having the right to information? They say that fact, these are the agencies from which they want information most, or, about which they want the information, and you have taken them into the Schedule. The Intelligence Bureau, Research and Analysis Wing of the Cabinet Secretariat, Directorate of Revenue Intelligence, Central Economic Intelligence Bureau, Directorate of Enforcement, Narcotics Control Bureau, Special Frontier Force, Border Security Force, Central Reserve Police Force, Indo-Tibetan Border Police, Central Industrial Security Force, Assam Rifles, The Crime Branch-C.I.D.-CB, Special Branch, etc. are included into exemption lists. Personally, I would agree to most, of this list. But, I do not understand how dangerous it would be if people ask for information about some of these which do not deal with intelligence or with matters which would affect the security of the nation. Assam Rifles, National Security Guards, Central Industrial Security Force, etc., are typical examples. Sir, the public are asking the question, why they should not have the right to get information about some of these, organisation.

Sir, I conclude by uttering a word of caution. I described the Bill as epoch-making. But, if I take a view from the point of view of our Independence and the quality of our democracy, I will venture to say that the next three-four years of the implementation of the Act will decide whether this will help democracy or hinder democracy. In the next three-four years we will know whether this Act is going to strengthen our democracy or add new fetters to it. Therefore, my appeal to all those citizens and the bureaucrats would be, let us cooperate in making a great success of this Act. This Act is needed not for the Government in power today or the party in power today; this is needed for all of us, the citizens of this country. I hope the hon. Minister when he replies will assure the House about the measures, which he has in view to educate the people about the true intentions of this Bill. There should be seminars and workshops, there should be well-informed articles, there should be speeches from the Prime Minister and many others who command credibility about the Act, explaining to them the real intentions, add, then, only will we feel satisfied. The next few years will prove whether the intention, of the Act have been adequately understood by all concerned. Otherwise, these may be years of lost opportunity. With these words, I commend the Bill.



**THE PRIME MINISTER (DR. MANMOHAN SINGH):** Mr. Deputy Chairman, the Bill that is now before the House is truly a pacesetter. In the modern world, we are dealing with very complex societies, and these complex societies require extensive interference of Governments in day-to-day activities.

**(MR. CHAIRMAN in the Chair)**

In our own country total Government expenditure—Centre, States and Local Bodies combined—accounts for nearly 33 per cent of our Gross National Product. In addition, because of various compulsions of the situation, Governments have to interfere by way of regulatory bodies in the normal processes of how an economy functions. Now, it is, therefore, of utmost importance that when Governments account for such a large proportion of total national expenditure, when Governments interfere extensively with the way ordinary citizens of the country go by doing their business, these powers should be exercised with utmost caution and utmost concern for public welfare in the widest sense of the term. Civilised Governments everywhere have been searching for ways and means to deal with problems of corruption, problems of ineffectiveness of Governments at various levels. We have the judiciary; we have the representative institutions of parliamentary system of Government to check both corruption and to ensure that monies that are voted for truly subserve the public purpose. But, Sir, it has been found that it is not enough that Governments should go to the people once in five years. It is necessary to find other means of empowering our citizens to feel that processes of governance truly serve the public purpose. The right to information is a quest for that sort of mechanism, which will empower our citizens with information, which enables them to judge for themselves whether or not Governments are functioning in accordance with what can be considered as public interest in the widest possible sense of the term. Sir, it goes without saying that all information can be misused also. Therefore, much will depend upon how information seekers approach their tasks. I do recognise the dangers that are inherent in such a situation because in our society information is power. But one way of ensuring that this power is as widely distributed as possible is to ensure that access to information is not a monopoly of the few. Therefore, I do feel that there is not going to be that much danger of the misuse of the powers that the right to information confers on our citizens. Dr. Alexander has mentioned about the fears among civil servants. The

intention of the Bill is to enlarge the interface between citizens and processes of governance. It is not the intention of the Bill to paralyse public administration. There are penalties and I do believe that these penalties are necessary in order to give teeth to the Bill. Even then, in deference to the concerns which have been expressed by the civil servants at many levels, we have come forward with an amendment that imprisonment as a punishment will not be there. There are disciplinary proceedings and disciplinary proceedings against erring officials, I think an essential through of course, there also, great deal of caution will be necessary in making use of these powers in the initial stages of the implementation of the Bill. Dr. Alexander has also mentioned that 120 days is too short a period to set in motion the entire machinery enlisted under the Bill. I do take note of the concern and when rule making takes place, I think through the processes of rule making, I do hope we can address some of the concerns that he has expressed. Now, with regard to the exemptions, Clause 8 has been mentioned. I do believe that we have struck on the whole the right balance. The exemption list is as small as is possible. I also submit to this august House that it is entirely appropriate that the security, I mean the intelligence agencies of the State should not be subject to the provisions of the Right to Invasion Act. We are living in dangerous times. We all know the harm that such pernicious practices as terrorism inflict on all modern societies. Therefore, in public life we find that many times, the best becomes the enemy of the good and I do believe that taking into account, taking all facts into account, the Bill has struck the right balance. Exemption list is as small as is possible and there also we have provided that in the case of security and intelligence agencies, if information is required — having bearing on issues relating to corruption or issues relating to violation of human rights — then these exemptions will not apply. I do believe that there are adequate safeguards in the Bill to ensure that this Bill will serve a wider public purpose and, at the same time, not expose the instrumentalities of the State to risks which can paralyse their functions. Sir, one particular feature of this Bill that I do wish to point out is, that the Bill under consideration has the widest possibilities, covering Central and State Governments, Panchayat Raj institutions, local bodies as well as recipients of Government grants. Access to information under it is extensive as I pointed out with minimum exemption, which too

can be over-riden on the basis of a public benefit test, when the benefit of release of information out-weighs the harm caused by distortions. Even security and intelligence agencies, which are otherwise exempt, are subject to disclosure in case of allegations of corruption or violation of human rights. The Bill lays down an architecture for accessing information which is simple, easy, time-bound and, in my view, inexpensive. It has stringent penalties for failing to provide information or affecting information flow in any way. In fact, it imposes obligation on agencies to disclose information, *suo motu*, thus reducing the cost.

I should mention that the Bill deals not only with the Central Government but also covers the State Governments. In fact, many of the States have already taken the initiative to have a legislation of the type which is now before this House. But, if the purpose of the Bill is to be served, it is very important that the States must mobilise all their resources to ensure effective implementation of this Bill. You all know that in development there are linkages. We all know that the benefit meant for the poorer sections of the people do not reach them. We all know that the public funds meant for serving the causes of the poor and the down-trodden are, in fact, eaten up by more influential sets of people. The Right to Information will, I hope, give our public-spirited people another instrument through which they will be able to prevent this patent misuse of public fund or public patronage. I, therefore, feel that this Bill is a historic Bill. What it seeks to do is to strengthen the foundations of our democracy. It seeks to promote the cause of a transparent humane administration. It seeks to make our administration more accountable than ever before. Therefore, I feel, with the passage of this Bill, we see the dawn of a new era in governance processes -- an era of performance and efficiency, an era which will ensure that benefits of growth flow to all sections of society, an era which will eliminate the scourge of corruption, an era which will bring the common man's concerns to the heart of all the process of governance, an era which will truly fulfil the hope of the founding fathers of our Republic.

Dr. Alexander did raise the issue as to how the Bill, if it becomes an Act, is implemented. I agree with him. In the next three or four years of the operation of this Act will be crucial. We are sailing on to uncharted waters. There is, on the one hand, a great concern for probity in public life, concern for eliminating corruption, concern for eliminating inefficiencies and, at the same time, we have to ensure that the processes of the State

function unhindered, that our Civil Servants do take the difficult decisions that they have to take, more so, when we are operating in an uncertain world. I often say that in public life one has to recognise that an administrative mind is not the same thing as a judicial mind. An administrator has to take decision *ex-ante* when all the facts that have a bearing on the case are not always known to him or to her. We are operating in an age of uncertainty, in an age of uncertainty, therefore, one is required to take decisions even when one does not have all the data or all the facts that one should have under ideal condition. *Ex-post*; it may turn out that some of the decision that we have taken were not the right decisions. But, this *ex-post* judgment does not necessarily mean that there was any wrong intent when the basic decision was taken. We have to have a culture where our civil servants, where our public servants will work to give their very best, and they will not shy away from decision-making even under conditions of great uncertainty. I recall, when I was a student, some fifty years ago, Sir Paul Chambers, who was then the Chairman of the Imperial Chemical Industries of India, gave us a lecture as to who is a good manager in the modern world. He said, "Operating in an age of uncertainty, if I take ten decisions, and out of ten decisions *ex post* five turn out to be correct, my shareholders would consider the job is well done. If out of ten decisions, which I take, seven turn out to be correct, it would be considered a very good performance. "But we have evolved, in this country, a culture where a civil servant may be right in nine cases out of ten, but if he errs in one case, his whole future can be, I think, marred. Therefore, I think, great responsibility will rest on the shoulders of those who seek information, and also those who will administer this Act. I do hope that we have, in this country, men and women who know how to draw a right balance. We need a strong and purposeful Government. We need Government processes, which rise to the challenges of our time, which would enable us to ensure that this country moves forward to realise its chosen destiny. At the same time, I am also convinced that the future of this country is to strengthen the foundations of democracy. And, this Bill is an important step forward in promoting a culture of transparency, a culture of accountability, and to ensure that Governments do work to promote the public good in the widest possible sense of the term. That was the ambition of the founding fathers of our republic. That is what our Constitution

enjoins us. And I suggest to this august House that the passage of this Bill would be one step forward in the realisation of this great vision which underlies the constitutional set up in our country. With these words, I support the Bill.

**DR. BIMAL JALAN (Nominated):** Mr. Chairman, Sir, after this inspiring and eloquent speech by the hon. Prime Minister, there is very little for me to add. But since you have given me the floor, I will take only 3-4 minutes to highlight a couple of points. One extremely important part of this Bill, towards which I would like to draw the attention of the House, is the *suo motu* part, in the sense that the Bill powers the public, even without seeking information, that the Government has a duty to inform. This is not only a Right to Information Bill, but also a Duty to Inform Bill. I like that. The second important feature, which makes it a historic Bill, is that there is a time limit. And, time limit is of 30 days for replying to the questions. The third very important part is that it also provides that, while there are some exceptions, any information which may be made available to Parliament or to the Legislature should be made available to the person concerned. That is also an extremely important feature of this Bill.

Mr. Chairman, Sir, thinking about this particular Bill, I give my unstinted support. I am also a former civil servant, who has learnt a great deal from Dr. Alexander, and has grown under his shadow, as it were. So, I share his concern. I had also handled certain secret matters, where the secret was paramount in the Government spheres. But, Sir, taking everything into consideration, I can say, that given a choice of having this Bill or protecting the rights of the civil servants, I will chose to have this Bill rather than protecting the rights of the civil servants. Ultimately, the test of a Bill or the test of an Act is in the action or in the way we implement it, definitely. But in the last 57 years, the balance was turned. I mean, it was the public servants who were the public superiors, and the public was the servant of the civil service. And, therefore, I feel this Bill can only do good rather than harm.

Now, I want to make one or two suggestions -- since there is a brief time -- to the hon. Minister. It has been provided that anything contained in this Bill would be over and above the Official Secrets' Act, 1923. My suggestion to him is to consider whether we can abolish the Official Secrets Act altogether because this Bill should replace the Official Secrets

Act rather than creating a tension between that old colonial legislation and this particular democratic legislation.

A similar point that I wanted to make was that there is a very important provision about report. Every year a report has to be given to the Parliament or the Legislature and, I presume, that this particular report would be available to the citizens also. But my suggestion to the hon. Minister is that the contents of this report should be very specific. The contents of this report should deal with the decisions taken and not only with the kind of annual report that we are already getting from the Ministries. So, Sir, the suggestion I would make to him that the contents of the Annual Report, under this Bill, should be on the specific decisions taken by the Government, and that should be the part that we should emphasise, rather than replicate the kind of annual reports which are general which promise a lot things but do not deliver.

With these words, I extend my unstinted support to this historic Bill and, I hope, and believe that this can only strengthen democracy. This can only push up our rate of growth by curbing corruption and that this can only empower the citizen over the, so-called, public servants. I have no particular apprehension at all. Obviously, it can always be implemented badly, but, I hope, that will not be done, and that all of us would be watchful in this Parliament.

With these words, I commend this Bill hundred percent and I congratulate Mr. Pachouri, the Prime Minister, and the Cabinet for having taken this historic decision. Thank you.

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : सभापति जी, सरकार और सत्ता तंत्र से आतंकित हिंदी के सुप्रसिद्ध कवि मुक्तिबोध ने आम आदमी की भावनाओं को जिन शब्दों में व्यक्त किया था, उनकी कविता की इन पंक्तियों के साथ मैं अपनी बात को शुरू करना चाहूंगी-

“आतंक बहुत उसके दिमाग में,  
गुपचुप जो कुछ चलता है,  
वह सरकारी गुप्तता नियम के अंतर्गत,  
अनकहा रहेगा  
आखिर तक, आखिर तक।”

1-00 P.M.

सभापति जी, सरकारी गुप्तता के अंधेरे जंगल के इस आतंक को दूर करने के लिए सूचना के अधिकार के रूप में लाया गया यह विधेयक, इस अनकहे को कहां तक कहेगा-यह तो मैं निश्चित रूप से नहीं कह सकती, लेकिन इतना निश्चित रूप से कह सकती हूँ कि

“जब भी हदतोड़ अंधेरे  
आंखों तक धिर आए,  
जीने के इरादों ने  
जंगल सुलगाए हैं।”

(श्री उपसभापति पीठीसीन हुए।)

उपसभापति जी, माननीय प्रधान मंत्री जी की इस भावना के साथ खुद को एकाकार करते हुए मैं यह कहना चाहूंगी कि सूचना का अधिकार संबंधी यह विधेयक सारी दुनिया के इतिहास के अब तक के अनुभवों के आधार पर भारतीय जनतंत्र को परिपुष्ट करने वाला एक युगान्तकारी विधेयक है। यह विधेयक हमारे संविधान का एक हिस्सा बनकर, हमारे जनतंत्र की ऐसी कई बुनियादी कमजोरियों से लड़ने का हथियार हमारे हाथ में देगा, ऐसा मैं मानती हूँ। हमारे देश की वे कमजोरियाँ, जो विगत कई वर्षों से हमारे जनतंत्र को कमजोर करती रही हैं। उपसभापति जी, हमारे समाज की भ्रष्टाचार की ऐसी ही एक कमजोरी है, जो दीमक की तरह हमारे राष्ट्रीय जीवन के प्रत्येक अंग को कुतरती जा रही है। समूचा राष्ट्र इस कमजोरी के प्रति चिंतित होने के बावजूद, इसके निराकरण के क्या उपाय हो सकते हैं, उस मामले में हमें एक मजबूरी का एहसास होता रहा है। भ्रष्टाचार के विरुद्ध जो सबसे अधिक जनतांत्रिक हथियार हो सकता है, तो वह है आम लोगों की जागरूकता। प्रशासन की चाहे कितनी ही आंखें क्यों न हों, लेकिन प्रशासन की इन आंखों के साथ अगर जनता की करोड़ों आंखें भी मिल जाएं तो मैं समझती हूँ कि हम ऐसी तमाम बीमारियों को जड़ से उखाड़ कर फेंक सकते हैं। सत्ता का सच्चा विकेन्द्रीकरण करके अर्थात् प्रशासन में आम लोगों की भागीदारी करें, तभी वास्तव में जनतंत्र चरितार्थ होगा। महोदय, इस बुनियादी तथ्य से हम इन्कार नहीं कर सकते कि हमने जिस पूंजीवाद के रास्ते को अख्तियार किया है, उसमें हमारी तमाम गतिविधियों के केन्द्र में निजी मुनाफा होने के कारण चोरी, कालाबाजारी और भ्रष्टाचार जैसी अन्य तमाम बीमारियों से समाज को कभी मुक्त नहीं किया जा सकता। लेकिन इसके बावजूद जनतांत्रिक और पूंजीवादी दुनिया का ही इतिहास इस बात का गवाह है कि हमारे जैसे देशों और विशेषकर दक्षिण एशिया के देशों में, जहां समाज के प्रत्येक कौने में भ्रष्टाचार का ऐसा वीभत्स रूप हम देखते हैं, वैसा रूप दुनिया के अन्य पूंजीवादी देशों में भी हमें दिखाई नहीं देता। इसीलिए पूंजीवादी जनतंत्र के मानदंडों के आधार पर ही गुन्नार मिडर की तरह अर्थशास्त्रियों ने भारत और दक्षिण एशिया के देशों को सोफ्ट स्टेट कहा था। महोदय यहां पर पहले अंग्रेजों ने जो व्यवस्था कायम की थी, उसका लक्ष्य ही सरेआम

लूटना था। दुर्भाग्य की बात यह है कि अंग्रेजों के चले जाने के बावजूद हमारे देश की प्रशासनिक व्यवस्था में ऐसा कोई परिवर्तन नहीं आया है और प्रेमचंद के जमाने में जिस बात की आशंका प्रेमचंद जी ने की थी, कि अगर जोन की जगह गोविन्द आ जाएगा तो व्यवस्था में कोई बदलाव नहीं आएगा। दुर्भाग्य से वह आशंका सौ फीसदी सच साबित हुई है। महोदय, आज हमारे प्रशासन और नौकरशाही के ढांचे का जो पूरा स्वरूप हमें दिखाई देता है, उसे देखकर मुझे एक बार फिर 'मुक्तिबोध' की ही याद आती है और 'मुक्तिबोध' के शब्दों में ही मैं यह कहना चाहूंगी,

कमरे के भीतर कमरे हैं,  
पदों के भीतर पदें हैं,  
जो सबके अंदर, ठीक केंद्र में बैठा है,  
वह एक बड़ा अफसर है, उसकी सत्ता है।

आजादी के बाद, हमने जिस संविधान की रचना की, उस संविधान के मर्म को यदि हम गहराई से देखें तो हमें पता चलेगा कि किस प्रकार हमारे संविधान निर्माताओं ने एक न्यायपूर्ण, एक समतापूर्ण समाज के निर्माण के लिए सारी दुनिया के श्रेष्ठतम अनुभवों का लाभ लेकर हमारे संविधान को निर्मित किया था। हमारा संविधान ऐसी अनेक क्रांतिकारी संभावनाओं से भरा हुआ संविधान है, जिस पर यदि पूरी निष्ठा और ईमानदारी के साथ चला गया होता तो मैं समझती हूँ कि आज हमारे देश का भविष्य कुछ और ही होता। महोदय, आज का युग माध्यमों के विस्फोट का युग कहा जाता है। माध्यमों के विस्फोट के इस युग में सूचना एक बुनियादी जरूरत है। माध्यमों के इस विस्फोट की सच्चाई और उसकी संभावनाओं का अध्ययन करने के लिए गठित प्रसिद्ध मैकब्राइड कमीशन ने भारत के बारे में अपनी रिपोर्ट में जो टिप्पणी की है, वह टिप्पणी बेहद तात्पर्यपूर्ण है। मैकब्राइड कमीशन की इस रिपोर्ट को मैं यहां उद्धृत करना चाहूंगी, वह हमें भविष्य का रास्ता दिखाती है और किस तरह हम आज उन तमाम लाभों को लेकर चलना चाहते हैं। मैकब्राइड कमीशन ने कहा था कि " भारत तीसरी दुनिया के उन थोड़े देशों में है, जो पहली, दूसरी और तीसरी पीढ़ी के विकास को एक साथ हासिल करना चाहता है।" पहली पीढ़ी के विकास से उसका तात्पर्य था फ्रांसिसी क्रांति से और अमरीका के स्वतंत्रता संग्राम से। दूसरी पीढ़ी के विकास से उसका तात्पर्य रूस की समाजवादी क्रांति से है। तीसरी पीढ़ी से उसका आशय आंदोलन समकालीन विकास आंदोलनों से है। महोदय, मैकब्राइड कमीशन की यह बात आज के हमारे शासकों के बारे में कितनी सही है, मुझे नहीं मालूम, लेकिन हमारे संविधान निर्माताओं के बारे में यह सौ फीसदी सच थी। हमारे संविधान निर्माताओं ने भारत के सैकड़ों वर्षों के पिछड़ेपन को छलांग लगाकर लांघना चाहा था। उन्होंने जमींदारी प्रथा का उत्खनन किया था, सार्वतन्त्रवाद के अंत की कामना की थी, स्वदेशी उद्योगों के निर्माण के जरिए साम्राज्यवादी पूंजी और उसकी ब्लैकमेलिंग के खिलाफ हमारे राष्ट्र की स्वायत्तता और उसके



स्वदेशी उद्योग को मजबूत करने की कामना की थी। इसके साथ ही आरक्षण की तरह के प्रावधानों के जरिए समाज के सबसे कमजोर और पिछड़े वर्गों को तेजी से आगे लाने और उन्हें विकास के लाभों का भागीदार बनाने के लिए एक न्यायपूर्ण और समानतापूर्ण समाज बनाने का सपना देखा था। इन सभी कार्यवाहियों का एकमात्र उद्देश्य सदियों से पैदा हुई पिछड़ेपन की खाई को तेजी से पाटना और राष्ट्र को सभ्यता के सभी उन्नत मानदंडों पर विकास की नई राह पर ले जाना था। महोदय, आज मुझे लगता है कि ये सब काम अधर में ही लटक गए हैं। सभी को आधे-अधूरे ढंग से जैसे कहीं बीच में ही छोड़ दिया गया है। इसकी एक बुनियादी वजह यह है कि संविधान के जरिए हमने अपने राष्ट्र के जिन लक्ष्यों को निर्धारित किया था, उनके साथ आम आदमी की चेतना को जोड़ने में हम पूरी तरह से विफल रहे हैं। सांविधानिक उद्देश्यों को हासिल करने में जनता की शक्ति का जिस प्रकार सकारात्मक इस्तेमाल हमने अपनी आजादी की लड़ाई के आंदोलन के दौरान किया था, वैसा इस्तेमाल आजादी के बाद नहीं कर सके। जनता की शक्ति से हमारे नए शासक वर्ग को डर लगने लगा और उसका परिणाम यह हुआ कि हमारा संसदीय जनतंत्र, जिस प्रकार पार्टिसिपेटरी डेमाक्रेसी, सहभागितापूर्ण जनतंत्र के रूप में होना चाहिए था, वह सहभागितापूर्ण जनतंत्र का रूप नहीं ले सका और आम लोगों और शासक वर्ग के बीच के रिश्तों में दूरियां बढ़ती गईं। महोदय, हमारी जनतांत्रिक प्रक्रियाएं जनता को संविधान के उद्देश्यों के साथ जोड़ने की बजाय उसे विपरीत दिशा में ले जाने के लिए गलत ढंग से प्रयुक्त होने लगीं। हमें अपने जनतंत्र, अपनी जनतांत्रिक संस्थाओं पर गर्व है। इसके साथ ही एक कटु सच्चाई भी है, जिस सच्चाई को हमें नहीं भूलना चाहिए कि हमारे देश में चुनाव की तरह की सबसे बड़ी जनतांत्रिक प्रक्रिया का इस्तेमाल, कुछेक अपवादों को छोड़कर, पश्चिम बंगाल के रूप में आप देख सकते हैं, विकास करने की बजाय, उसे जात-पात और संप्रदाय के सड़े, गले और मध्य मूल्यों से बांधकर रखने के लिए किया जाता है। इन सबकी ओट में शासक वर्गों, राजनीतिज्ञों और नौकरशाहों का भ्रष्टाचार फलता-फूलता है। आम जनता के धन की खुली लूट होती है और उसका जीवन कठिन से कठिन होता चला जाता है। ठीक इसके विपरीत दुनिया के जिन देशों में जनता को प्रशासनिक प्रक्रियाओं के साथ अधिक से अधिक जोड़ा गया है, जिन देशों में व्यवस्था में जनता की भागीदारी को सुनिश्चित किया गया है, उन देशों में पूंजीवादी जनतंत्र के रहने के बाजवूद भ्रष्टाचार और मनमानेपन पर रोक लगाई गई है। महोदय, यह कम महत्वपूर्ण तथ्य नहीं है कि आज मानव विकास सूचकांक में जिन देशों का नाम हम सबसे ऊपर की श्रेणी में देखते हैं, मैं विशेषकर स्वीडन का उल्लेख करना चाहूंगी कि वहां सन् 1766 में ही यह सूचना का अधिकार आम जनता को दे दिया था, यह अधिकार जनता के सशक्तिकरण का अधिकार है, यह अधिकार राष्ट्र के मानव संसाधन को इस प्रकार विकसित करने का अधिकार है, जिससे जनतंत्र के अंतर्गत वह अपने कर्तव्यों और अपने अधिकारों का सही ढंग से निर्वहन कर सके। आज जनतंत्र के लगभग तीन सौ वर्षों के

इतिहास के आधार पर हम यह बेहिसाब कह सकते हैं कि यदि प्रकृत अर्थों में सच्चे जनतंत्र को चरितार्थ करना है तो जनता को रोटी, रोजी और आवास के अधिकार के साथ सूचना के अधिकार को भी मूलभूत अधिकार के रूप में हमें स्वीकृत करना चाहिए।

यह अधिकार मनुष्य की चेतना से जुड़ा हुआ अधिकार है। इसलिए मैं कवि की पंक्तियों में कदना चाहूंगी कि—

“इसलिए शायद नहीं आया है कोई जलजला,  
नींव के पत्थरों में पोशीदा है मीनारों की बात।”

उपसभापति महोदय, समाज की ऊपरी चकाचौंध की तह में जो क्रूर सच्चाई छिपी रहती है, उसे जानने की चेतना को ही क्रांतिकारी चेतना कहते हैं। विकास संबंधी सभी आधुनिक सिद्धांतकारों की यह मान्यता है कि आज के समय में जीवन के प्रत्येक क्षेत्र में सूचना के अधिकार का महत्वपूर्ण स्थान है। वह क्षेत्र चाहे उत्पादन का क्षेत्र हो, चाहे शिक्षा का क्षेत्र हो, चाहे स्वास्थ्य का क्षेत्र हो, चाहे पोषण का क्षेत्र हो, चाहे नियंत्रित प्रजनन और बच्चों की देखरेख का क्षेत्र हो या फिर जनतंत्र में प्रत्यक्ष भागीदारी का ही क्षेत्र क्यों न हो, सूचना का अधिकार, सूचना की चेतना में तब्दील होकर हमारे जनमानस को जीवन के तमाम क्षेत्रों में मजबूत बनाता है, शक्ति-संपन्न करता है। इस अधिकार का एक दूसरा महत्वपूर्ण पहलू यह है और हमारे प्रधानमंत्री जी ने ठीक ही कहा है कि इस अधिकार के जरिए हम जनता को सशक्तिकृत करेंगे।

उपसभापति महोदय, कवि गुरु रवीन्द्रनाथ टैगोर ने कहा था कि दासता का सबसे बुरा रूप है—विषाद की दासता, अज्ञानता की दासता। दासता के इस बंधन में जकड़े व्यक्ति को अपने ऊपर विश्वास नहीं रहता। इन्हीं तमाम कारणों से आज सारी दुनिया में सूचना के अधिकार को जनतंत्र और स्वतंत्र समाज के हित में एक बहुत ही महत्वपूर्ण मंवैधानिक अधिकार के तौर पर स्वीकृत किया जा रहा है। जनतंत्र के मायने पांच वर्ष में एक बार चुनाव में भागीदारी के बाद चुपचाप घर में बैठना नहीं होता है। जनतंत्र के सर्वाधुनिक सङ्गठन रूप का यह तकाजा है कि हमारा शासन कैसा हो, इस बारे में जनता सदा सक्रिय और सतर्क रहे, चौकस रहे। जनतंत्र का अर्थ है चयन की स्वतंत्रता और चयन सही हो, सही सूचनाओं के आधार पर हो, यह सूचनाओं के ज्ञान पर ही निर्भर करता है। आज हम हर मामले में सरकार की जवाबदेही की बात करते हैं, लेकिन यदि लोगों के पास सही जानकारी ही नहीं होगी, सही सूचना ही नहीं होगी, तो जवाबदेही की बात का कोई अर्थ ही नहीं रह जाता है।

उपसभापति जी, विगत डेढ़ दशकों में सारी दुनिया में जनतंत्र को और अधिक सार्थक बनाने की जो भी बहस चली है, उसमें सूचना का अधिकार हमेशा केन्द्रीय मुद्दे के रूप में विद्यमान रहा है।

जाहिर है कि इस समूचे विश्व-विमर्श की गूँज-अनुगूँज हमारे देश में भी सुनाई पड़ी है और पिछले कुछ वर्षों में हमारे कुछ साथियों ने ... (व्यवधान)

MR. DEPUTY CHAIRMAN. Please conclude

श्रीमती सरला माहेश्वरी: उपसभापति जी, मैं थोड़ा समय और चाहूंगी। यह बहुत ही महत्वपूर्ण विधेयक है, इसलिए मैं चाहूंगी कि आप मुझे थोड़ा ज्यादा समय दें।

श्री उपसभापति: समय नहीं है।

श्री दत्ता मेघे (महाराष्ट्र): सर, बिल पर बोलना चाहिए।

श्री उपसभापति: बिल पर बोलना तो चाहिए ... (व्यवधान)

श्री दत्ता मेघे: इतने important बिल पर नहीं बोलेंगे तो किस पर बोलेंगे?

श्री उपसभापति: एक समय फिक्स होता है, उसी में बोलना चाहिए।

श्री दत्ता मेघे: जो अच्छा बोल रहे हैं, उनको सुनना चाहिए।

श्री उपसभापति: सभी अच्छा बोल रहे हैं।

श्रीमती सरला माहेश्वरी: उपसभापति जी, यह बहुत ही महत्वपूर्ण विधेयक है, इसलिए मैं थोड़ा समय और चाहूंगी। महोदय, जिस बिल को हम युगांतकारी बिल बता रहे हैं, जिस बिल को, हम इतना प्रगतिशील बिल बता रहे हैं, जो हमारी जनता के हाथों में एक हथियार देने वाला है, उस हथियार का इस्तेमाल करने के लिए हमारी जनता चौकस हो, सावधान हो, सतर्क हो, वह जाने तो सही कि आखिर यह हथियार क्या है, इस हथियार के मायने क्या हैं। हम जनता के लिए यह विधेयक ला रहे हैं और हम जनता को इसके माध्यम से शक्ति-संपन्न बनाना चाहते हैं और हम संसद का इस्तेमाल इसीलिए करना चाहते हैं। इसलिए मैं आपसे निवेदन करूंगी कि ऐसे महत्वपूर्ण विधेयक के लिए इतनी जल्दबाजी करना शायद उचित नहीं होगा।

श्री शाहिद सिद्दिकी (उत्तर प्रदेश): हर विधेयक में जल्दबाजी हो रही है।

श्री उपसभापति: देखिए Business Advisory Committee हर बिल के लिए एक समय फिक्स करती है, हमें उसके हिसाब से चलना है।

श्री दत्ता मेघे: अपोजीशन यहां नहीं है, इसका मतलब कुछ भी आप करेंगे? यह हमारा अधिकार है।

श्री उपसभापति: ऐसा बिल्कुल नहीं है .... (व्यवधान) देखिए जितना समय फिक्स किया गया है, उतने समय तक डिस्कस करके हम यह बिल पास कर रहे हैं, जल्दबाजी में कोई बिल पास नहीं हो रहा है।

SHRI MANOJ BHATTACHARYA (West Bengal): Excuse me for a while. If this sort of an important legislation takes four hours. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I am not only talking about four hours, but I am talking about time after four hours. Every party has been allotted time, and we cannot go on changing time for every Bill. There are certain rules and procedures. We have agreed, the House has agreed to function under certain limitations. It is the duty of the Chair to caution Members if they forget the limitation. Four hours is the maximum time fixed for the Bill. Each party has been allocated time. I am reminding the hon. Members that this is the time available at your disposal, please put your thoughts within that time.

श्रीमती सरला माहेश्वरी: उपसभापति जी, मैं आपकी मजबूरी को भी समझती हूँ।

MR. DEPUTY CHAIRMAN: Please go ahead.

श्रीमती सरला माहेश्वरी: आपकी भावनाओं को भी समझती हूँ, लेकिन इस मजबूरी और इस भावना से ... (व्यवधान)...

श्री उपसभापति: दोनों की मजबूरी है।

श्रीमती सरला माहेश्वरी: जरूरी है हमारी जनता की भावनाएं। इसलिए मैं आपसे विनती कर रही हूँ कि आप थोड़ा ज्यादा समय दीजिए।

उपसभापति जी, मैं सूचना के जिस अधिकार की बात कर रही थी और मैं जिसकी चर्चा कर रही थी कि आज पूरे विश्व में सूचना के अधिकार को लेकर विमर्श चल रहा है और उस सूचना के अधिकार के विमर्श की ही यह परिणति थी कि उसकी गूंज हमारे देश में भी सुनाई पड़ी और हमारे देश के विभिन्न राज्यों में सूचना के अधिकार को लेकर कई राज्यों ने कानून बनाए और जनता ने लाभ भी उठवाया। इसलिए केन्द्रीय स्तर पर भी एक अखिल भारतीय विधेयक तैयार हो, इसकी कोशिशें काफी अरसे से चल रही थीं।

उपसभापति जी, पिछली सरकार ने सूचना की स्वतंत्रता शीर्षक से एक विधेयक तैयार करवाया था और उसे पास भी करवाया था, लेकिन उस विधेयक को उस सरकार ने कानून का रूप नहीं दिया। मैं समझती हूँ कि यह बहुत ही गलत काम हुआ था। लेकिन उस बिल में, यह जिस रूप में पास हुआ

था, उसमें अनेक कमजोरियां थीं। इसलिए मैं यूपीए सरकार को तहे दिल से बधाई देना चाहूंगी कि माननीय सुरेश पचौरी जी, जो इस विधेयक को लेकर आए हैं, वह उस कमजोर विधेयक की कमजोरियों को काफी हद तक दूर करके उस पुराने विधेयक को पुनर्जीवित न करके, एक नया विधेयक, सूचना का अधिकार सम्बन्धी विधेयक लाए हैं। इसलिए मैं उनका अभिनन्दन करना चाहूंगी और यूपीए सरकार को बधाई भी देना चाहूंगी।

उपसभापति जी, हमारे उच्चतम न्यायालय ने भी सूचना के अधिकार को एक बुनियादी अधिकार के रूप में स्वीकृत किया है। इसलिए किसी भी वजह से क्यों न हो, सूचना के साथ जुड़ी हुई अधिकार चेतना को कमजोर करके नहीं आंकना चाहिए। मुझे खुशी है कि माननीय मंत्री जी ने सूचना के अधिकार के सम्बन्ध में यह जो चेतना का अधिकार है, उस अधिकार को उन्होंने स्वीकारा है। इसलिए मैं उन्हें बधाई देती हूं।

उपसभापति जी, हालांकि मेरा यह मानना है कि जो विधेयक लाए हैं, इस विधेयक का दायरा सिर्फ विभिन्न स्तर के सरकारी कामकाज तक ही सीमित रखा गया है। हम जानते हैं कि हमारे देश की मिश्रित अर्थव्यवस्था है। पब्लिक लिमिटेड कम्पनियों के रूप में विशाल कम्पनियाँ, जनता के धन और उसके जीवन के विभिन्न पहलुओं को लेकर काम करती हैं। कहने के लिए इन पर भी एक तथाकथित कारपोरेट डेमोक्रेसी लागू होती है और इस कारपोरेट डेमोक्रेसी के तहत ही उन्हें कुछ सूचनाएं जनता को देनी पड़ती हैं। लेकिन इस बात को हम अच्छी तरह जानते हैं कि सरकारी क्षेत्र से भी बहुत अधिक धांधली, बहुत अधिक अंधेरा, इन पब्लिक लिमिटेड कम्पनियों में है और इन पब्लिक लिमिटेड कम्पनियों में करोड़ों-अरबों रुपए के मुनाफे को किस तरह करोड़ों-अरबों रुपए के घाटे में तब्दील किया जाता है, उसको भी हमने देखा है। इसलिए छोटे-छोटे निवेशकों के हित उससे मारे जाते हैं। मेरा मानना है कि सूचना के अधिकार का प्रावधान सरकारी क्षेत्र के अलावा सभी गैर-सरकारी क्षेत्र के संगठनों और ऐसे निजी कम्पनियों पर भी लागू होना चाहिए ... (व्यवधान) ...

**श्री उपसभापति:** आपने जितना समय मांगा था, उतना समय मैंने दिया है।

**श्रीमती सरला माहेश्वरी:** जो जनता से सम्बन्धित मामले को लेकर काम कर रहे हैं। उपसभापति जी, आप तो आज बहुत जल्दी घंटी बजा रहे हैं। हमारे पास समय है और मैं समझती हूं कि यह सदन देर तक बैठ सकता है। इसलिए मैंने आपसे पहले ही निवेदन किया था कि आप जल्दी-जल्दी घंटी नहीं बजाइएगा। उपसभापति जी, जहां पर भी जनता से जुड़े हुए मसले हों, मैं यह कहना चाहूंगी कि वहां पूरी तरह से पारदर्शिता होनी चाहिए।

अब मैं इन सामान्य बातों के अलावा कुछ दूसरी पते की बात भी माननीय मंत्री जी से करना चाहूंगी कि यह विधेयक जिस रूप में, मूल रूप में हमारे सामने आया है, उसके बाद इसमें तमाम

लोगों की राय लेकर माननीय मंत्री जी काफी संशोधन लेकर आए हैं और जो यह कमजोरियां थीं, उन कमजोरियों को दूर करने की कोशिश की है, लेकिन इसके बावजूद मैं यह कहना चाहूंगी कि हम जब इस तरह का एक युगान्तकारी, ऐतिहासिक विधेयक ला रहे हैं, वह निस्संदेह स्वागत योग्य है, लेकिन इस तरह के विधेयक को लाते समय, हमें इस बात को पूरी गहराई से, इस विधेयक के मर्म को समझना चाहिए कि हम इसे किसके लिए ला रहे हैं? हम इसे जनता के लिए ला रहे हैं। यह पूरा पारदर्शी हो, इसलिए इसमें राजनीतिक दखलअंदाजी का कम-से-कम बिल्कुल ही स्थान नहीं होना चाहिए, यह मैं कहना चाहूंगी। मैंने देखा है कि जो मूल रूप से बिल में नहीं था, सूचना आयोग के गठन के सम्बन्ध में जो कमेटी बन रही थी, उसमें अब यह जोड़ा गया है, चूंकि एक कैबिनेट मंत्री भी होगा और यह प्रधानमंत्री जी की सहायता से नियुक्त किया जाएगा, वह मुझे ठीक नहीं लग रहा है।

इसके अलावा मैं यह भी चाहती हूं कि सरकार इस पर विचार करे कि सूचना आयुक्त की जो योग्यता है, वहीं पर मैं यह कहना चाहूंगी कि राजनीति और नौकरशाही के विगत तमाम अनुभवों की रोशनी में यहां पर यह जोड़ना चाहिए कि कोई भी ऐसा अधिकारी जिस पर भ्रष्टाचार के अभियोग लगे हैं, वह कभी भी, इस पद पर नहीं आना चाहिए। इस के अलावा यह भी कहा गया है कि ऐसी सूचनाएं जो संसद या विधान सभाएं तो जान सकती हैं, लेकिन संसद के विशेषाधिकार के नाम पर उन सूचनाओं को रोकने की कोशिश की गयी है। उपसभापति महोदय, मुझे यह समझ में नहीं आ रहा है कि ऐसी कौन सी सूचनाएं हैं? इसके अलावा मैं एक बात माननीय मंत्री जी से और कहना चाहती हूं, मैंने मूल विधेयक में देखा था और मुझे बहुत गलत लगा था कि सिर्फ अंग्रेजी और लोकल लैंग्वेज की बात कही गयी थी, लेकिन अब मैं देख रही हूं कि इस में हिन्दी को जोड़ दिया गया है। इस से साफ जाहिर होता है कि नौकरशाही का रवैया क्या है? उपसभापति महोदय, हिन्दी जो हमारी राजभाषा है और देश के 35 करोड़ लोगों की भाषा है, उस को छोड़ दिया गया।

मंत्री जी, आप देखेंगे कि यह बात भी सही नहीं है कि English or Hindi in the Official language of the area. English, Hindi, or, in the official language of the area. तो यह जो आप की त्रुटि रह गयी है, उस त्रुटि को भी आप संशोधित करें।

आपको पुनः एक बार विशेष रूप से धन्यवाद देते हुए मैं चाहूंगी कि यह विधेयक जल्द-से-जल्द कानून बने, जनता के हाथों तक पहुंचे और जनता इसके प्रति जागरूक हो। हम जब जनता को जागरूक करेंगे तभी उसकी मुश्किलों का अंत होगा। इसीलिए कहा गया है कि, "मुश्किल कुशां न होगा जब तक शऊर अपना, हम तुम यहीं रहेंगे मुश्किल यहीं रहेगी।" इसलिए जनता को जाग्रत कीजिए, जनता को चेतना संपन्न बनाइए। इन्हीं शब्दों के साथ मैं आप को धन्यवाद देती हूं।

श्री उपसभापति: श्री आनन्द शर्मा।

SHRI ANAND SHARMA (Himachal Pradesh): Thank you, Mr. Deputy Chairman, Sir, I rise to support the Bill which has been moved by the Minister of State, Shri Suresh Pachouri. It has been rightly described in his statement, when he moved, that this is a very important Bill which has been brought before Parliament. And, the Prime Minister's intervention not only outlined the significance and the salient features, but also referred to its need and its far-reaching impact on our system of governance as well as the empowerment of the people.

[THE VICE-CHAIRMAN, (SHRIMATI SARLA MAHESHWARI) in the chair]

This, undoubtedly, is a path-breaking legislation. I was listening very carefully to what was said by Dr. Alexander, Dr. Bimal Jalan and now Shrimati Sarla Maheshwariji herself. Madam, they were referring that this particular Bill has been brought after many consultations, and it is again a much-improved version of the earlier Act, which we had. When it was being said that such an important piece of legislation should not be pushed through and there was also a reference made that it is being bulldozed, I was a bit amazed; amazed, because when I look at the process which has gone into it, the inputs which have been there. It would be important when the hon. Minister replies that he gives a detailed account of how many individuals, associations, organisations, experts, informed citizens, concerned citizens, non-governmental organisations have been involved in the consultation process. It is not a Bill, to the best of my understanding and knowledge, which has just been prepared by the Government in a hurry. And, when I was referring to the improvement, the improvement comes in the preamble itself. If I am allowed to point it out for the benefit of the House, in the preamble, the amendments, which have been made after the National Advisory Council had suggested some changes, I will only read that out. "Whereas the Constitution of India has established democratic Republic; And whereas democracy requires an informed citizenry and transparency of information which are vital to its functioning and also to contain corruption and to hold Governments and their instrumentalities accountable to the governed; And whereas revelation of information in actual practice is likely to conflict with other public interests including efficient operations of the Governments, optimum use of limited fiscal resources and the preservation of confidentiality of sensitive information; And whereas it is necessary to harmonise these conflicting interest while preserving the paramountcy of the democratic ideal; Now, therefore, it is

expedient to provide for furnishing certain information to citizens who desire to have it."

Now, this is a very significant improvement in the preamble itself. I would have been happy if Shahidbhai, who was earlier referring to the Bill as being rushed through, had heard about this significant part of improvement in the preamble.

Madam Vice-Chairperson, for a democracy to sustain, it is important that it is participatory; it is representative; and it is responsive. Participation of citizens in a democracy is important. India is a Republic. And when we talk of a Sovereign Republic, we should remember that the sovereignty vests in the people of the country. There are rights, which are enshrined in the Constitution; the fundamental rights for the citizens. It was the vision of the founding fathers which has ensured that India has not only remained but matured into a democracy, a constitutional liberal democracy, where the citizens have means of redressal of grievances, and also identified processes for the enforcement of their rights. Right from the beginning, there has been a separation; the demarcation is very clear in our constitutional scheme of things between the Legislature, the Executive and the Judiciary. All these three wings have defined roles to perform, and all keep an eye, I would say, in one way or the other on the responsibilities or the duties assigned to each wing. But for a democracy to function, it is equally important that there is accountability also in the system. Lack of accountability has been a cause of concern. There has been much public debate on accountability at various levels. When we talk of accountability, even the Legislature has accountability, because the people who sit in this Legislature are the representatives of the people; they are accountable to the people. It is therefore equally important that those who are in the administration or in charge of governance are also made accountable. The citizens, in general, in the absence of their rights to information did not enjoy in full, the rights which the Constitution has guaranteed to them. So, this is a major step forward. India, with this Bill becoming the law, will join those nations, those democracies, where this right of citizens is recognised and respected. And this right is not merely for information. As I have said, it links with accountability, with transparency. Once the information has to be made available, as is made mandatory under this new law, it will also check the pilferage, be it the diversion of funds, and also those who will be benefiting from certain developmental projects and policies of the Government.



The true beneficiaries have access to the course of implementation of those very projects or developmental works. At this stage, what comes to my mind is that when Parliament is passing this important and historic piece of legislation, it is lamentable that the Opposition is absent. We sincerely wish that they were here to participate and to give a message that the Parliament is one. But amongst those who are present, Mr. Jairam Ramesh has started a side meeting. I am lamenting that very few Members are present, but amongst those who are present, they also are having a corner meeting. I will appreciate if my distinguished colleague ...*(Interruptions)*..

SHRI SHAHID SIDDIQUI: I wanted to awaken the Treasury Benches because the quorum is not there. It seem that not only Opposition, but these people are also boycotting the House on such an important Bill. They should be present here. I wanted to awaken them. That is why I pointed it out to Mr. Jairam Ramesh ...*(Interruptions)*...

उपसभाध्यक्ष (श्रीमता सरला माहेश्वरी): शाहिद साहब, बैठिए। ...*(व्यवधान)*... मैं निवेदन करूंगी कि और सदस्य सदन में आएँ, बहुत महत्वपूर्ण विधेयक पर चर्चा हो रही है। बोलिए शर्मा जी।

SHRI ANAND SHARMA: I think it was important to point out that when such an important piece of legislation is before the House, which will soon become a law, there was need for all shades of political opinions to be present. But the absence does not, in any way, take away the effect of the qualitative improvement which this new Bill has brought about. And also, its wide reach—not only the Central Government, but also the State Governments, local bodies and all the organisations which receive substantial funds from the Central or State Governments. Both the Minister and the Prime Minister had made a reference to the exemptions which are there in clause 8, exemptions in those cases where information may not be released. But those also are not very stringent. For any State to govern effectively, for any State to protect its sovereignty, its integrity, its independence, social harmony, etc., it is important that certain laws are there to ensure that the Government can effectively deal with those responsibilities which it has to discharge. But the exemptions which are there do not deny the citizens the right to information, except in those cases where it is important. Those have been listed in clause 8, where the disclosure of information is exempted. But that is also overridden as the Prime Minister

was saying that in all those cases where the public interest—what is important is public interest—outweighs any possible damage or harm which the disclosure may cause, then that disclosure must be made. So, that has to be appreciated and acknowledged that even these exemptions are diluted with this statement. So, there is an exception to the exemption and I must commend the Government and the authors of the Bill for that. Even in the case of two ultimate exemptions, intelligence and security agencies, there again, Madam, if there are any human right violations or any corruption, then even they are not exempt. That is why I referred to the reach, the scope of this Bill because, there are instances, when under the garb of secrecy, many agencies, including those which are entrusted with the task of security, intelligence gathering and policing, commit or are alleged to commit some violations of human rights. This Bill does take care of that aspect in case of any such violations, no exemption shall come in the way, and the information must be available, and must be made public.

Madam, equally important is the fact that within 30 days, the information officer is required to make available the information which has been sought. The procedure is a simple one, the fee is minimal, and as the Minister has explained, for the poor, there will be no fee at all, because, there are vast multitudes of our people who are poor, who do not have adequate excess to resources to pay for the information which they need to seek, and rightfully, it should be given to them, but, there is another significant feature which I noted that it is not only that within 30 days the information should be provided, but the proviso to clause 7(i) also says like this. "It is provided that where the information sought concerns the life or liberty of a person, the same shall be provided within 48 hours." Now, this is commendable. The Government deserves to be congratulated for having incorporated this provision. The time period for providing the information is not 30 days, it will be 48 hours when that urgency is there, when life and liberty of a person is threatened. Madam, I have referred to these notable features, I have referred to the simple procedure and also to the exemptions. There was one reference, which was made by Dr. P.C. Alexander, who himself is a former civil servant, and a very experienced Civil servant of this country. This was with regard to the impact or the feared adverse impact on the administration, on the civil service or the bureaucracy. I have slight disagreement with that. The Prime Minister did

address this issue that this not a piece of legislation which is aimed against the civil service. It has to be viewed in a positive context, and we hope, it does happen that the civil services, the bureaucracy also views it in a positive context because, the civil servants are also the citizens of this country first. Civil servants, as citizens, also enjoy the same rights which the Constitution guarantees to the citizens of this country, and unless and until there is accountability, a mere piece of legislation is not going to ensure the enforcement of this right, which this new legislation envisages to give. It is the correct thing to do that. It is not only the information officer, but also any Government officer, who is required to provide the information, should be treated in the same category if there is a denial of information. If that is not done, the law would become meaningless. Yes, there is no provision, as the Prime Minister has also said, which is draconian, when it comes to the civil services or when we talk of the penalty for default in giving the information or violation to provide the information, which invites imprisonment. But this is a major step forward. As this law will be enforced, the structures would be set up, not only the information will reach the people, but it is very important here... for the Government to ensure that the people get enough information of this right which is being bestowed. It is not only the creation of the Commission at the national level, at the State level, which is important, but the stature which has been given to these Commissions at the national level, is also important. The Chief Information Commissioner will have the rank of Chief Election Commissioner; in the State level, equivalent to the Chief Secretary of the State. For the authority, for the prestige, it is important that the Government has done so. But when these Commissions and all the other structures are put in place, simultaneously, dissemination of information to the citizens is important. The *aam aadmi*, the common man must be made aware of this empowerment. This empowerment will become truly meaningful when the citizens living in the remote corner, whether literate or illiterate, especially the underprivileged and the disadvantaged, are conscious of their right. And this will go a long way in further strengthening our democracy, and also ensuring transparency and accountability in governance.

Madam, I congratulate the Government for fulfilling a commitment which is long overdue, a commitment which is made in the National Common Minimum Programme in which there has been very keen interest and support from the Chairperson of the UPA, Smt. Sonia Gandhi, and the

Prime Minister himself, and as I was saying, all those who have been involved in preparing this Bill deserve to be complimented. With these words, Madam, I support the Bill.

**SHRI RAM JETHMALANI (Maharashtra):** Madam, I rise to support the Bill without any reservation and in perfect confidence of its utility and efficacy. I regret that I am unable to share the pessimism and the nervousness which I have discovered even in the speeches of my distinguished friend, Mr. Alexander, and the distinguished Prime Minister. For example, the hon. Prime Minister has said that information can be misused; I do not agree. True information can never be misused. False information may be. I hope the obligation to disclose is the obligation to disclose the truth, and not untruth. The whole philosophy of democracy is that truth shines better, truth shines with greater luminosity when it collides with error in the free market place of ideas. I am very happy that this Bill will lessen the corruption which is the bane of Indian democracy. It will put the fear of God amongst those who have a tendency or a provocation to become corrupt. It will restore the dignity and confidence, and the status of the humble citizen of India. It will preserve his sovereignty, and I say, Madam, that it will put some strong, concrete cement in the, somewhat, feeble foundations of Indian democracy. Madam, while I congratulate the Prime Minister, his Cabinet, those who were taken part in the preparation of this Bill and those who are supporting this Bill, I must also put things in perspective. It must be understood that this Bill does not create the people's right to know. This Bill only creates a mechanism for enforcing that right. The right arises out of the Constitution of India, which was framed by the great galaxy of brilliant people presided over by Dr. Ambedkar, and it is he who created the first right of free speech in article 19 of the Constitution, and it is our Supreme Court which has spell out the right of the citizen to know from the right of free speech itself.

Madam, I don't normally distinguish between one judge and another. But I believe that India had in the late Mr. Justice Mathew of Kerala the greatest Judge that India produced. That is my opinion and that is why I consider Kerala as a place of pilgrimage which I habitually visit because Mr. Justice Mathew was born there. The House will be gratified to know that it was in 1975 that Mr. Justice Mathew, in a historic judgement which he delivered, as a Judge of the Supreme Court, said, "In a Government of responsibility, like ours, where all the agents of the public must be responsible

for their conduct, there can be but few secrets. The people of this country have a right to know every public act, every thing that has done in a public way by their public functionaries. They are entitled to know the particulars of every public transaction in all its bearing. The right to know, which is derived from the concept of freedom of speech, though not absolute, is a factor which should make one wary, when secrecy is claimed for transactions which can, at any rate, have no repercussion on public security. To cover with veil secrecy, the common routine business, is not in the interest of the public. Such secrecy can seldom be legitimately desired. It is generally desired for the purpose of parties and politics or personal self-interest or bureaucratic routine. The responsibility of officials to explain and to justify their act is the chief safeguard against the oppression and corruption". It is thereafter that, in the famous **Gupta case**, the Supreme court, following the lead which Mr. Justice Mathew had given so many years before, elaborated this right and elaborated it by saying that in every democracy a certain amount of public suspicion and distrust of Government, varying, of course, from time to time, according to its performance, which prompts the people to insist upon maximum exposure of its functioning.

Madam, the simple philosophy of this Bill and the simple philosophy of article 19 of the Constitution is that no servant can tell his master, "I have a secret to keep from you". If the people of India are the ultimate masters, no servant has a right to tell even a single master, "I will not give you this information; I will keep it as a secret". If he wants to justify his refusal, he has to satisfy a court, satisfy the court of public opinion, that his refusal is in the interest of the general body of masters themselves, not in his own interest, not to protect his interest or to protect the interest of his kith and kin, his favourites, his political party or even his Minister who is corrupt. He can't justify his refusal on that ground. He must be ultimately prepared to take the burden of saying that what he is refusing you is justified in the interest of the people of India. This is what I wish to tell the Minister some of the exceptions in clause 8, in their language, are slightly wider than the corresponding restrictions in article 19(2) of the Constitution of India. But those who interpret the exceptions and those whose duty will be to enforce these provisions, will bear in mind that ultimately every restriction must fall within the four corners of article 19(2) of the Constitution of India; otherwise, that interpretation shall be invalid, shall be unconstitutional,

shall be void. The wide words given are mere indications of giving you a clue and that clue is good enough. But once you have taken that clue, you must confine yourself to article 19(2) of the Constitution. That is the spirit of the restrictions.

I do not agree with the Prime Minister when he almost said that we are now getting into uncharted waters. Not at all. We have been trading uncharted waters for the last 50 years. It is now that we are walking on charted waters for the first time. It is now that every bureaucrat, every servant of the people, realises that he is a servant of the people and the pole star by which his path and his road is cleared and is illuminated is the pole star of public service, the will, the good and the dignity of the common man of this country. Let us not forget that during the Freedom Movement, leader after leader, including Mahatma Gandhi, Pt. Jawaharlal Nehru and even leaders older than him said, "The Britishers are ruling us according to the Official Secrets Act of 1923; they do not want the Indian people to know how their natural and fiscal resources are being stolen from this country and how it is that India continue to become poor while the Britishers continue to become rich." Everybody had said during the Freedom Movement that this was on our agenda; this was in our manifesto that the Official Secrets Act would be repealed. But such is the nature of power, Madam, that when we came into power, we started imitating the Britishers and we refused to interfere with the Official Secrets Act. Today, clause 14 of this Bill says, "In so far as the Official Secrets Act, 1923 is inconsistent with the provisions of this Bill, the Official Secrets Act shall stand repealed". We have fulfilled, for the first time, now the promise of the Freedom Movement and the promise of the Freedom Movement is long, long overdue. I am very happy that the credit of this goes to the great Prime Minister we have, who has reputation and conviction for personal integrity and out of that personal integrity flows intrepidity and courage of speaking the truth. He has nothing to hide, and, therefore, I am not surprised that this honest Prime Minister has brought forth the Bill and said, "let us enact it into a law". Bureaucrats will doubtlessly get nervous. But it is high time they did get a little nervous. For a long, long time they have tried to think that they are the masters of this country, but not the poor common man who goes to them as a supplicant for information. There is nothing to be nervous about. In 1966, the Americans passed the Freedom of Information Bill and President Johnson put his signature on it. He put his signature

in the presence of the Press of the entire world. He told the assembled members of the Press, "Today is the most glorious day of the American democracy. The American democracy is going to, hereafter, flourish because the people of America will know how their chosen servants are behaving themselves while discharging their duties of office". Madam, nothing has happened to the American democracy. The American democracy has not weakened; the American democracy has strengthened and found new firm foundations. There is no reason why Dr. Alexander or even the Prime Minister should be nervous about the future of the Indian democracy. Our Indian democracy will stand strengthened by this Bill, provided you have men of character. You cannot create character of the people by law. Ultimately, the Information Officers must be educated in the spirit of this legislation. I am very happy that the Prime Minister yesterday is reported to have told all bureaucrats that they must now get into the spirit of this legislation. What did he mean by that? I wish he had elaborated it. He should have told them, "You are servants of the people who pay your salary. Hereafter, you must treat every person, who walks into your office and comes to you for help, as a master. Get up and salute him as a master. And, even if his application is badly drafted or is drafted in a general term, redraft it for him. Sit with him and take care so that he is assisted in getting the information. So, in 1966, the Americans had it. And, let me congratulate my friends, Mr. Pachouri, that the Bill, as presented today, is an improvement on the American model of 1966. The Americans had 13 exceptions. We have reduced them to seven, though I am a little sorry that some of the languages in the exceptions require better formulation. Yet, my disagreement with that little bit of verbal changes, which were required, is not so great that I should oppose the Bill. I am prepared to go along with the Bill. We will treat it as an experiment. I am quite sure, if we find that something is wrong in the language of the Bill, Mr. Pachouri would come back before Parliament and change it. And, I don't agree with Mr. Anand that the Preamble is a great improvement. You have to justify the exceptions. After all, once you create the 'right to know' and you said that transparency is necessary for the functioning of democracy, that is what the Preamble explains. But how do you explain the eight exceptions which we have recognised? The Preamble, as it came from the Committee, explains both. It explains that the Right to Know is not absolute, as article 19(1) (a) is not absolute. It is subject to article 19(2). Therefore, the exceptions themselves need a philosophical

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basis, and that Preamble explains the philosophical basis of the exceptions. It is necessary. But I am glad that on the floor of this House, you have at least read it out so that the people will know how things are to be ultimately worked out. The exceptions themselves embody a very, very valid philosophy, and these two philosophies are to be harmonised, and the Bill attempts to harmonise that.

So, Sir, having said all these, I fully commend this Bill for the acceptance of this House. But, I must say that there is some small defect left which you will check up in due course as the working of the Act goes on. And this relates to the provision that the State Governments and the Central Government will appoint Public Information Officers in their own respective spheres. I wish this had not been made a political choice. I wish the old provisions had been retained. At any rate, you can remove that defect now by informally consulting the Leader of the Opposition, when the State Government or the Central Government proceeds to appoint its Information Officer. This is one little defect which remains. After all, no Government is permanent, even though I hope you remain permanent while I am alive; but one does not know. Therefore, it is always wise to take the Leader of the Opposition into confidence. And, when you decide about that appointment, you see to it that it carries the confidence of both the Houses.

Madam, this Bill shall remain a great, great advance in Indian democracy. But let us know that ultimately it is the problem of character. Thank you.

श्री शाहिद सिद्दिकी: मैडम, मैं आज उन तमाम लोगों को मुबारकबाद देने के लिए खड़ा हुआ हूँ जो पिछले तीस-चालीस सालों से, बल्कि कहना चाहिए कि स्वतंत्रता की लड़ाई में और उसके बाद से, इस हक के लिए लड़ रहे थे। जो एन॰जी॰ओ॰ लड़ रहे थे, जो पत्रकार थे, एक लंबे समय से वे यह कह रहे थे कि आज़ादी का मतलब इनफॉर्मेशन की आज़ादी, सूचना की आज़ादी है और जब तक यह आज़ादी नहीं मिलेगी, हमारा देश आज़ाद नहीं होगा, हमारे देश का आम आदमी आज़ाद नहीं होगा।

[उपसभाध्यक्ष (श्री संतोष बागड़ोदिया) पीठासीन हुए।]

महोदय, मुझे खुशी है कि आज 57 साल के बाद आम आदमी की आज़ादी के लिए आप यह बिल लाए हैं, यह कानून लाए हैं। इसके लिए मैं सरकार को भी बधाई देता हूँ, इसके लिए मैं मंत्री जी को भी बधाई देता हूँ। इसके लिए उन तमाम लोगों को बधाई देता हूँ जो लड़ाई लड़ते रहे हैं।



मजदूर किसान शक्ति संगठन, राजस्थान में, जो आज से बीस साल पहले, दस साल पहले जिन्होंने इसके लिए बड़ी लड़ाई लड़ी थी और वह भी हक हासिल नहीं था, जो आफिसियल सोक्रेट्स एक्ट है, वह असल ताकत होती थी, उसके खिलाफ लड़कर इन्फार्मेशन ली, करप्शन के खिलाफ लड़ा आफिसियल जो बाबू लोग हैं, उनके खिलाफ लड़ा, लोगों की आजादी के लिए लड़ा। दिल्ली के अंदर "परिवर्तन" इस लड़ाई को जारी रखे हुए हैं। मैं जानता हूँ कि हमारे जो अजारी पत्रकार साथी हैं, उन्होंने किस तरह से इसके खिलाफ लड़ाई लड़ी है। इसलिए आज जो यह क्लिप आया है, यह सिर्फ इसलिए नहीं आया है कि आप लोगों की नीयत अच्छी थी, बल्कि इसलिए भी आया है कि वे तमाम लोग जो सोचते थे कि सूचना की आजादी के बगैर देश की जनता को आजादी नहीं मिलेगी, उनकी नीयत भी इसमें शामिल थी। इसलिए मैं उन तमाम लोगों को बधाई देता हूँ।

सर, वर्ष 2002 में जो एक्ट बना था राइट टू इन्फार्मेशन, उसमें इतने लूपहोल क्यों थे? यह इतिहास नहीं है, कोइंसीडेंस नहीं है कि उसमें क्यों इतने लूपहोल रह गये और आपने भी जा प्छेक्ला बिल बनाया था उसमें भी इतने लूपहोल क्यों थे और क्यों यह दो साल से इम्प्लीमेंट नहीं हुआ था। यह इतिहास नहीं है, यह कोइंसीडेंस नहीं है। इसकी वजह यह थी कि ब्यूरोक्रेसी स्टोनवॉल कर रही थी, जो पिछला बिल आया था उसमें लूपहोल इसलिए नहीं थे कि उनकी नीयत में कमी थी, आपकी नीयत में कमी थी, इसलिए लूपहोल थे, क्योंकि ब्यूरोक्रेसी नहीं चाहती थी कि राइट टू इन्फार्मेशन दिया जाये। आज भी वह यह नहीं चाहती कि राइट टू इन्फार्मेशन दी जाये। जो बुलडोज कर जात कर रहे थे, बुलडोज करना पड़ा है ब्यूरोक्रेसी को और आगे बुलडोज करना पड़ेगा ब्यूरोक्रेसी को, अगर आपको सही मायनों में राइट टू इन्फार्मेशन नीचे देना है। मैं नहीं समझता हूँ कि लड़ाई खत्म हुई है, मैं समझता हूँ कि लड़ाई अभी शुरू हुई है, This is the beginning of the battle. क्योंकि लड़ाई इसलिए शुरू हुई है कि अब आपको जनता को जागरूक करना होगा इस लड़ाई के लिए। इस देश में जहां पर लोगों के पास खाने को नहीं है, इस देश में जहां पर लोगों के पास शिक्षा नहीं है, इस देश में जहां पर आज भी ब्यूरोक्रेट अपने को माई-बाप, अपने को खुदा समझता है, वहां पर एक गरीब आदमी के लिए, एक कमजोर आदमी के लिए, आम आदमी के लिए जाकर उससे अपना हक मांगना आसान काम नहीं है। उसके लिए आपको पूरा एक आंदोलन चलाना पड़ेगा। सर, आपने वैंट को पापुलराइज करने के लिए पूरा एक कम्पेन चलाया, तो मैं मंत्री जी से कहना चाहता हूँ कि इसको पापुलराइज करने के लिए लोगों को अवैयर करने के लिए आम एक कम्पेन चलाइये, जैसे आपने वैंट के लिए कम्पेन चलाया है। यह बहुत महत्वपूर्ण चीज है। टेन्नीसिजन के ऊपर इस चीज को बताइये, इसको कम्पेन कीजिए, कुछ इसके ऊपर खर्चा कीजिए, क्योंकि दिल्ली के अंदर जो एक्ट बना है, उसका आज तक कोई फायदा नहीं हुआ है, उसको कोई मांगने नहीं आया है। उसे मांगने कोई तब आयेगा जब उसे उसके बारे में पता होगा, जब उसमें हिम्मत होगी। मैं जेठमलानी जी की बहुत इज्जत करता हूँ, जेठमलानी जी ने मेरा काम बहुत आसान कर

दिया, जो बातें मैं कहना चाहता था, उन्होंने बहुत ही खूबसूरत तरीके से, उम्दा तरीके से कह दीं। लेकिन अगर जेटमलानी जी यह कहते हैं कि इस देश में आम आदमी जाकर यह हक ले लेगा, तो मैं नहीं समझता कि आज भी एफ०आई०आर० दर्ज कराने के लिए किसी गरीब दलित को, किसी गरीब मुसलमान को, किसी गरीब आम औरत को एफ०आई०आर० दर्ज कराना कितना मुश्किल है। आपके कानून के अंदर है, कांस्टीट्यूशन के अंदर है, लेकिन वह एफ०आई०आर० दर्ज नहीं करा पाता है। पुलिस थाने में जाकर कोई उसे खड़ा होकर सलाम नहीं करता है, कोई अफसर सलाम नहीं करता है और आज भी कोई अफसर सलाम नहीं करने वाला है जब तक आप उसको एवेयर नहीं करेंगे और उसको नहीं बदलेंगे। उससे ज्यादा जो बदलना पड़ेगा, वह ब्यूरोक्रेसी को बदलना पड़ेगा, ब्यूरोक्रेसी के एटिट्यूड को बदलना पड़ेगा। यह कई सौ साल की ट्रेनिंग है, यह कई सौ साल की सोच है, यह कई सौ साल की परंपरा है। इन्होंने यह समझा था कि यह जो इंफोरमेशन है, यह जो इंफोरमेशन का जखीरा है, इंफोरमेशन का खजाना है, यह इनकी जायदाद है, यह इनकी दौलत है। मैं बताना चाहता हूं कि यह जो इंफोरमेशन है, यह वैल्य है, यह नेशन की वैल्य है, लेकिन यह वैल्य जनता के पैसे से बनी है, जनता के लिए बनी है। यह वैल्य ब्यूरोक्रेसी की नहीं है। यह वैल्य देश के ब्यूरोक्रेट्स की नहीं है, यह जनता की वैल्य है। जनता को यह वैल्य लौटानी है क्योंकि आज एम्पावरमेंट का मतलब है, इंफोरमेशन। यह एम्पावरमेंट तभी आएगी जब ब्यूरोक्रेट्स अपने इस एटिट्यूड को बदलेगा। मुझे बड़ा दुख है, अफसोस है, मैं हर जगह इस बात को कहता हूं कि आप कितने अच्छे कानून बनाइए, कितना पैसा दे दीजिए, लेकिन जब तक ब्यूरोक्रेट्स का एटिट्यूड नहीं बदलते, काम नहीं हो पाएगा। वह एटिट्यूड बदलने की आज तक बड़ी कोशिश नहीं हुई। अब सुना है कि प्रधानमंत्री जी इस पर कुछ बड़े परिवर्तन लाने वाले हैं, बड़े परिवर्तन के बाद आप सही मायनों में लिबरलाइज नहीं कर सकेंगे। लिबरलाइज कानून से नहीं होता, लिबरलाइज एटिट्यूड से होता है और एटिट्यूड का लिबरलाइजेशन इस देश में नहीं हुआ है। ब्यूरोक्रेसी का एटिट्यूड लिबरलाइज नहीं हुआ है। इसलिए मैं कहना चाहता हूं कि आपको ब्यूरोक्रेसी को अपने इस एटिट्यूड को बदलना होगा। इस अंदाज को बदलना होगा तभी जाकर लोगों को हक मिल सकेगा। जो इन्फोर्मेशन कमिशनर होगा, उस संदर्भ में आपने इसमें एक बड़ी अच्छी बात कर दी है, आपने अमेंडमेंट कर दिया है। आपने यह कर दिया है इसमें सिर्फ ब्यूरोक्रेट्स नहीं होंगे, बल्कि पब्लिक लाइफ से जो इम्पोर्टेंट लोग हैं, वे भी इसमें लिए जाएंगे। इसमें डॉक्टर्स, लॉयर्स, साइंटिस्ट्स जर्नलिस्ट होंगे। मंत्री जी, मैं आपसे यह कहना चाहता हूं कि आपकी कोशिश यह होनी चाहिए कि यह इन्फोर्मेशन ऑफीसर, चाहे हाइएस्ट केवल पर हो, चाहे नीचे के लेवल पर हो, ज्यादा से ज्यादा पब्लिक लाइफ से आए। जो पब्लिक लाइफ से आएगा, वह इसकी अहमियत को समझेगा और जो ब्यूरोक्रेसी से आएगा, वह इसे अपना दुश्मन मानकर, अपना विरोधी मानकर, अपनी रूकावट मानकर चलेगा और उसका एटीच्यूट इन्फोर्मेशन मांगने वाले की तरफ ठीक नहीं होगा, पोजीटिव नहीं होगा, नेगेटिव

होगा। इसलिए अगर आप इसमें ज्यादा से ज्यादा ऐसे लोगों को लाएंगे, जो पत्रकार हों, जो लॉयर्स हों, जो समाज सेवी हों, वे अगर इसमें ज्यादा इन्वोल्व किए जाएंगे तो इसे इम्प्लिमेंट करने में, यह अधिकार देने में आसानी होगी, यह अधिकार देना आसान हो जाएगा।

जहां तक एग्जम्पशन की बात है, एग्जम्पशन के मामले में मुझे अभी भी काफी परेशानी और तकलीफ नजर आती है। अगर मैं इसका समर्थन कर रहा हूं तो इसलिए कर रहा हूं, क्योंकि यह पहला कदम है, बहुत बड़ा कदम है। ब्रिटेन में राइट टू इन्फोर्मेशन एक्ट लाने के लिए बीस साल लगे थे, कानून बनाने में बीस साल लगे थे। पांच साल पहले जो कानून पास हुआ था, उसे एनेक्ट करने में पांच साल लगे हैं। वह पांच साल बाद एनेक्ट हो पाया है। मैं जानता हूं कि इंग्लैंड जैसी बड़ी डेमोक्रेसी में भी इस तरह के कानून को पास कराना और उसे इम्प्लिमेंट कराना आसान नहीं है। हिंदुस्तान में तो यह और ज्यादा मुश्किल है, इसलिए मैं आज इसका पूरा समर्थन करता हूं। लेकिन मैं समझता हूं कि आने वाले समय में आपको इसमें अमेंडमेंट्स करने होंगे, आपको इसमें परिवर्तन करने होंगे। आपने एग्जम्पशन की पूरी लिस्ट दी है। किसी ने कहा था कि बहुत छोटी लिस्ट है। मैं नहीं समझता कि छोटी लिस्ट है, इसका एरिया बहुत बड़ा है, बहुत वसी है। इसकी इंटरप्रिटेशन ऐसी हो सकती है कि जो इन्फोर्मेशन ऑफिसर होगा, उसके हाथ में बहुत ताकत आ जाएगी। वह इंटरप्रेट करेगा कि क्या चीज एग्जम्प्टिड है, क्या चीज नहीं है। खास तौर पर हमारी जो सिक्योरिटी फोर्स हैं, जो इंटेलिजेंस फोर्स हैं, उनके मामले में मैं समझता हूं कि इस देश में हमारी इंटेलिजेंसी को बहुत नुकसान हुआ है, हमारी सिक्योरिटी को बहुत नुकसान हुआ है। यह इसलिए क्योंकि उनकी तमाम चीजें सीक्रेट रखी गईं। उनके काम में ट्रांसपेरेंसी नहीं है। यदि ट्रांसपेरेंसी होती तो हमारी इंटेलिजेंस एजेंसीज का बेटर परफोमेंस होता, लेकिन आज तक ट्रांसपेरेंसी नहीं रखी गई। हम ख्यामखाह, बिना वजह इन चीजों को छिपाते हैं। सच्चाई को सामने लाने से इतना ज्यादा डरते हैं। जैसा कि जेठमलानी जी ने कहा था कि सच्चाई तो सूरज की तरह है, उस पर से बादल हट जाएंगे तो सच्चाई ज्यादा चमकेगी। आप ये जो बादल हैं, आप ये जो पर्दे लगाते हैं, इन्हें हटाइए और सच्चाई को सामने आने दीजिए। जो हमारी इंटेलिजेंस एजेंसीज हैं, उनके लिए कुछ चीजों को अलग रखते हुए, ज्यादातर चीजों की इन्फोर्मेशन देनी चाहिए। यह सिर्फ ह्यूमन राइट्स के सवाल पर नहीं, ह्यूमन वॉयलेशन के सवाल पर नहीं, बल्कि उनकी जो बजटिंग है, उनके ऑफिसर्स का जो पूरा रख-रखाव है, जिस तरह से वहां कार्रवाई हो रही है, उससे भी संबंधित है। आज राँ के अंदर हमें दिक्कतें आई हैं। ये इसलिए आई हैं क्योंकि हममें ट्रांसपेरेंसी नहीं थी। इसका नतीजा यह होता है कि आपकी जो इंटेलिजेंस एजेंसीज है, जब वहां पर ट्रांसपेरेंसी नहीं होती, वहां पर जवाबदेही नहीं होती, अकाउंटैबिलिटी नहीं होती, तब देश को इसकी बहुत भारी कीमत चुकानी पड़ती है और तब तक बहुत देर हो गई होती है। जब आपका मामला बिगड़ जाता है, तब तक बहुत देर हो गई होती है। इसलिए इसमें अकाउंटैबिलिटी होनी चाहिए। मैं इस बात से सहमत नहीं हूं कि आप इन सारी

एजेंसीज पर, क्योंकि इन सारी की जरूरत नहीं थी, हो सकता है कि आप इंटेलिजेंस ब्यूरो या राँ को इसमें रखते, लेकिन आपने सभी को, बॉर्डर सिक््योरिटी फोर्स, स्पेशल फ्रंटियर फोर्स, इंडो-तिब्बतन फोर्स, नेशनल सिक््योरिटी गार्ड, असम राइफल्स, सभी को इसमें रख दिया है। इस तरह से इनको बचाने का जो काम किया है, मैं नहीं समझता कि वह इस अधिकार के हित में है, इस देश के हित में है, जनता के हित में है। इसमें परिवर्तन होना चाहिए। ठीक है, आप शुरूआत से इस बिल को लेकर चलिए, मैं इसका समर्थन करता हूँ, लेकिन आगे जाकर आपने जो प्रावधान रखे हैं, दो साल में ही आपको लगेगा कि इसमें बहुत से अमेंडमेंट्स की जरूरत है।

वह अमेंडमेंट्स होंगे। जैसा प्राइम-मिनिस्टर साहब ने कहा था कि यह एक नया रास्ता है, unchartered course है, हम नए रास्ते पर चल रहे हैं, जिस पर हम कभी नहीं चले हैं। जब नए रास्ते पर चलते हैं तो पता नहीं होता कि आगे क्या दिक्कतें आने वाली हैं। हमें खुद मालूम नहीं होता है कि हमें क्या मिल रहा है और हम क्या खो रहे हैं। जब आहिस्ता-आहिस्ता इसका अंदाजा होगा तो उस परिवर्तन की जरूरत होगी, लेकिन कम से कम हम सही रास्ते पर चले हैं, सही दिशा में चले हैं, इसके लिए मैं आपको और इस देश के सारे लोगों को बधाई देना चाहता हूँ, क्योंकि मैं जानता हूँ कि किस तरह से लोगों ने इस हक के लिए लड़ाई लड़ी है, यह हक ऐसे ही नहीं मिला है, इसके लिए बहुत कुर्बानियां देनी पड़ी हैं। मैं आपको इसके लिए बधाई देता हूँ और इस बिल का समर्थन करता हूँ।

شری شاہد صدیقی ”اثر پردیش“ : میڈم، میں آج ان تمام لوگوں کو مبارکباد دینے کے لئے کھڑا ہوا

ہوں جو پچھلے تیس چالیس سالوں سے، بلکہ کہنا چاہئے کہ سوتوترتہ کی لڑائی میں اور اس کے بعد سے، اس حق کے لئے لڑ رہے تھے۔ جو این جی۔ اوز لڑ رہے تھے، جو پتر کار تھے، ایک لمبے سے وہ یہ کہہ رہے تھے کہ آزادی کا مطلب انفارمیشن کی آزادی، سوچنا کی آزادی ہے اور جب تک یہ آزادی نہیں ملے گی، ہمارا دیش آزاد نہیں ہوگا، ہمارے دیش کا عام آدمی آزاد نہیں ہوگا۔

(اُپ سجاد ہیکیش ”شری سنش باگڈودیا“ صدر نشین ہوئے)

مہودے، مجھے خوشی ہے کہ آج ۵۷ سال کے بعد عام آدمی کی آزادی کے لئے آپ یہ بل لائے ہیں، یہ قانون لائے ہیں۔ اس کے لئے میں سرکار کو بھی بدھائی دیتا ہوں، اس کے لئے میں منتری جی کو بھی بدھائی دیتا ہوں۔ اس کے لئے ان تمام لوگوں کو بدھائی دیتا ہوں جو لڑائی لڑتے رہے ہیں۔ مزدور کسان شہتی

نگنھن، راجستھان میں، جو آج سے بیس سال پہلے، دس سال پہلے جنہوں نے اس کے لئے بڑی لڑائی لڑی تھی اور وہ بھی حق حاصل نہیں تھا، جو آفیشیل سیکریٹ ایکٹ ہے، وہ اصل طاقت ہوتی تھی، اس کے خلاف لڑ کر انفارمیشن لی، کرپشن کے خلاف لڑا، آفیشیل جو بابو لوگ ہیں، ان کے خلاف لڑا، لوگوں کی آزادی کے لئے لڑا۔ دہلی کے اندر 'پریورٹن' اس لڑائی کو جاری رکھے ہوئے ہے۔ میں جانتا ہوں کہ ہمارے جو ہزاروں پترکار ساتھی ہیں، انہوں نے کس طرح سے اس کے خلاف لڑائی لڑی ہے۔ اس لئے آج جو یہ بل آیا ہے، یہ صرف اس لئے نہیں آیا ہے کہ آپ لوگوں کی نیت اچھی تھی، بلکہ اس لئے بھی آیا ہے کہ وہ تمام لوگ جو سوچتے تھے کہ سوچنا کی آزادی کے بغیر دیش کی جتنا کو آزادی نہیں ملے گی، انکی نیت بھی اس میں شامل تھی۔ اس لئے میں ان تمام لوگوں کو بدھائی دیتا ہوں۔

سر، سال ۲۰۰۲ء میں جو ایکٹ بنا تھا 'رائٹ ٹو انفارمیشن'، اس میں اتنے لوپ ہال کیوں تھے؟ یہ اتفاق نہیں ہے، کونسلڈنٹس نہیں ہے کہ اس میں کیوں اتنے لوپ ہال رہ گئے اور آپ نے بھی جو پچھلا بل بنایا تھا اس میں بھی اتنے لوپ ہال کیوں تھے اور کیوں یہ دو سال سے امپلی مینٹ نہیں ہوا تھا۔ یہ اتفاق نہیں ہے، یہ کونسلڈنٹس نہیں ہے۔ اس کی وجہ یہ تھی کہ بیورو کریسی اسٹان وال کر رہی تھی، جو پچھلا بل آیا تھا اس میں لوپ ہال اس لئے نہیں تھا کہ ان کی نیت میں کمی تھی، آپ کی نیت میں کمی تھی، اس لئے لوپ ہال تھی، کیوں کہ بیورو کریسی نہیں چاہتی تھی کہ رائٹ ٹو انفارمیشن دیا جائے۔ آج بھی وہ یہ نہیں چاہتی کہ رائٹ ٹو انفارمیشن دی جائے۔ جو بل ڈوز کی بات کر رہے تھے، بل ڈوز کرنا پڑا ہے بیورو کریسی کو اور آگے بل ڈوز کرنا پڑے گا بیورو کریسی کو، اگر آپ کو صحیح معنوں میں رائٹ ٹو انفارمیشن نیچے دینا ہے۔ میں نہیں سمجھتا ہوں کہ لڑائی ختم ہوئی ہے، میں سمجھتا ہوں کہ لڑائی ابھی شروع ہوئی ہے، This is the begining of the battle. کیوں کہ لڑائی اسلئے شروع ہوئی ہے کہ اب آپ کو جتنا کو جا کر روک کرنا ہوگا اس لڑائی کے لئے۔ اس دیش میں جہاں پر لوگوں کے پاس کھانے کو نہیں ہے، اس دیش میں جہاں پر لوگوں کے پاس ٹکشتا نہیں ہے، اس دیش میں جہاں پر آج بھی بیورو کریسی اپنے کو مائی باپ، اپنے کو خدا سمجھتا ہے، وہاں پر ایک غریب آدمی کے لئے، ایک کمزور آدمی کے لئے، عام آدمی کے لئے جا کر اس سے اپنا حق مانگنا آسان کام نہیں ہے۔ اس کے لئے آپ کو پورا ایک آندولن چلانا پڑے گا۔

سر، آپ نے ویٹ کو پاپولرائز کرنے کے لئے پورا ایک کمیٹین چلایا، تو میں منتہری جی سے کہنا چاہتا ہوں کہ اس کو پاپولرائز کرنے کے لئے لوگوں کو ادیر کرنے کے لئے آپ ایک کمیٹین چلایئے، جیسے آپ نے ویٹ کے لئے کمیٹین چلایا ہے۔ یہ بہت اہم چیز ہے۔ نیلیو یژن کے اوپر اس چیز کو بتائیے، اس کو کمیٹین کیجئے، تبھی اس کے اوپر خرچہ کیجئے، کیوں کہ دہلی کے اندر جو ایکٹ بنا ہے، اس کا آج تک کوئی فائدہ نہیں ہوا ہے، اس کو کوئی مانگنے نہیں آیا ہے۔ اسے مانگنے کوئی تب آئے گا جب اسے اس کے بارے میں پتہ ہوگا۔ جب اس میں ہمت ہوگی۔ میں جیٹھ ملائی جی کی بہت عزت کرتا ہوں، جیٹھ ملائی جی نے میرا کام بہت آسان کر دیا، جو باتیں میں کہنا چاہتا تھا، انہوں نے بہت ہی خوبصورت طریقے سے، عمدہ طریقے سے کہہ دی۔ لیکن اگر جیٹھ ملائی جی یہ کہتے ہیں کہ اس دلش میں عام آدمی جا کر یہ حق لے لیگا، تو میں نہیں سمجھتا کہ آج بھی ایف۔آئی۔آر درج کرانے کے لئے کسی غریب دلت کو، کسی غریب مسلمان کو، کسی غریب عام عورت کو ایف۔آئی۔آر درج کرانا کتنا مشکل ہے۔ آپ کے قانون کے اندر ہے، کانسٹی ٹیوشن کے اندر ہے، لیکن وہ ایف۔آئی۔آر درج نہیں کر پاتا ہے۔ پولیس تھانے میں جا کر کوئی اسے کھڑا ہو کر سلام نہیں کرتا ہے، کوئی افسر سلام نہیں کرتا ہے اور آج بھی کوئی افسر سلام نہیں کرنے والا ہے جب تک آپ اس کو ادیر نہیں کریں گے اور اس کو نہیں بدلیں گے۔ اس سے زیادہ جو بدلتا پڑے گا، وہ بیورو کریسی کو بدلتا پڑے گا، بیورو کریسی کے ایٹنی ٹیوڈ کو بدلتا پڑے گا۔ یہ کئی سو سال کی ٹریننگ ہے، یہ کئی سو سال کی سوچ ہے، یہ کئی سو سال کی پرہیز ہے۔ انہوں نے یہ سمجھا تھا کہ یہ جو انفارمیشن ہے، یہ جو انفارمیشن کا ذخیرہ ہے، انفارمیشن کا خزانہ ہے، یہ انکی جائیداد ہے، یہ انکی دولت ہے۔ میں بتانا چاہتا ہوں کہ یہ جو انفارمیشن ہے، یہ ویلتھ ہے، یہ نیشن کی ویلتھ ہے، لیکن یہ ویلتھ جتنا کے پیسے سے بنی ہے، جتنا کے لئے بنی ہے۔ یہ ویلتھ بیورو کریسی کی نہیں ہے۔ یہ ویلتھ دلش کے بیورو کریٹس کی نہیں ہے، یہ جتنا کی ویلتھ ہے۔ جتنا کو یہ ویلتھ لونانی ہے کیوں کہ آج ایمپلائمنٹ کا مطلب ہے، انفارمیشن۔ یہ ایمپلائمنٹ تبھی آئے گی جب بیورو کریٹ اپنے اس ایٹنی ٹیوڈ کو بدلے گا۔ مجھے بڑا دکھ ہے، افسوس ہے، میں ہر جگہ اس بات کو کہتا ہوں کہ آپ کتنے اچھے قانون بنائیے، کتنا پیسہ دے دیجئے، لیکن جب تک بیورو کریٹس کا ایٹنی ٹیوڈ نہیں بدلتے، کام نہیں ہو پائے گا۔ وہ ایٹنی ٹیوڈ بدلنے کی آج تک بڑی کوشش نہیں یہ ادھیکار دینے میں آسان ہوگی، یہ ادھیکار دینا آسان ہو جائے گا۔ ۱/۰

ہوئی۔ اب سنا ہے کہ پردھان منتری جی اس پر کچھ بڑے پریورتن لانے والے ہیں بڑے پریورتن کے بعد آپ صحیح معنوں میں لبرلائز نہیں کر سکیں گے۔ لبرلائز قانون سے نہیں ہوتا، لبرلائز ایٹی ٹیوڈ سے ہوتا ہے اور ایٹی ٹیوڈ کا لبرلائزیشن اس دیش میں نہیں ہوا ہے۔ بیوروکریسی کا ایٹی ٹیوڈ لبرلائز نہیں ہوا ہے۔ اس لئے میں کہنا چاہتا ہوں کہ آپ کو بیوروکریسی کو اپنے اس ایٹی ٹیوڈ کو بدلنا ہوگا۔ اس انداز کو بدلنا ہوگا تبھی جا کر لوگوں کو حق مل سکے گا۔ جو انفارمیشن مشن ہوگا، اس سندر بھ میں آپ نے اس میں ایک بڑی اچھی بات کر دی ہے، آپ نے امینڈ میٹ کر دیا ہے۔ آپ نے یہ کر دیا ہے اس میں صرف بیوروکریسی نہیں ہوں گے، بلکہ پبلک لائف سے جو امپورٹنٹ لوگ ہیں، وہ بھی اس میں لے جائیں گے۔ اس میں ڈاکٹرس، لایس، سہا منسٹ، جرنلسٹ ہوں گے۔ منتری جی، میں آپ سے یہ کہنا چاہتا ہوں کہ آپ کی کوشش یہ ہونی چاہئے کہ یہ انفارمیشن آفیسر، چاہے باسیٹ لیول پر ہو، چاہے نیچے کے لیول پر ہو، زیادہ سے زیادہ پبلک لائف آئیں۔ جو پبلک لائف ہے آئے گا، وہ اس کی اہمیت کو سمجھے گا اور جو بیوروکریسی سے آئے گا، وہ اسے اپنا دشمن مان کر، اپنا روبرو دشمن مان کر، اپنی رکاوٹ مان کر چھکے گا، اس کا ایٹی ٹیوڈ انفارمیشن مانگنے والے کی طرف ٹھیک نہیں ہوگا، پوزیٹو نہیں ہوگا، نگیٹو ہوگا۔ اس لئے اگر آپ اس میں زیادہ سے زیادہ ایسے لوگوں کو مانیں گے، جو پوزیٹو ہوں، جو سہج سبک ہوں، وہ اگر اس میں زیادہ انوولوئمنٹ جائیں گے تو اسے امپلی میٹ کرنے میں جہاں تک ایگزیمپشن کی بات، ایگزیمپشن کے معاملے میں مجھے ابھی بھی کافی پریشانی اور تکلیف نظر آتی ہے۔ اگر میں اس کا سمر تھن کر رہا ہوں تو اس لئے کر رہا ہوں، کیوں یہ پہلا قدم ہے، بہت بڑا قدم ہے۔ برطانیہ میں رائٹ ٹو انفارمیشن ایکٹ لانے کے لئے بیس سال لگے تھے، قانون بنانے میں بیس سال لگے تھے۔ پانچ سال پہلے قانون پاس ہوا تھا، اسے ایکٹ کرنے میں پانچ سال لگے ہیں۔ وہ پانچ سال بعد ایکٹ ہو پایا ہے۔ میں جانتا ہوں کہ انگلینڈ جیسی بڑی ڈیموکریسی میں بھی اس طرح کے قانون کے پاس کرانا اور اسے امپلی میٹ کرنا آسانا نہیں ہے۔ ہندوستان میں تو یہ اور زیادہ مشکل ہے، اس لئے میں آج اس کا پورا سمر تھن کرتا ہوں۔ لیکن میں سمجھتا ہوں کہ آنے والے سے میں آپ کو اس میں امینڈ میٹس کرنے ہوں گے، آپ کو اس میں پریورتن کرنے ہوں گے۔ آپ نے ایگزیمپشن کی پوری لسٹ دی ہے۔ کسی نے کہا تھا کہ بہت چھوٹی لسٹ ہے۔ میں نہیں سمجھتا کہ چھوٹی لسٹ ہے، اس کا ایریا بہت بڑا ہے، بہت وسیع ہے۔ اس

کی انٹر پرائیٹیشن ایسی ہو سکتی ہے کہ جو انفارمیشن آفیسر ہوگا، اس کے ہاتھ میں بہت طاقت آجائے گی۔ وہ انٹر پرائیٹ کرے گا کہ کیا چیز ایگزیمپٹڈ ہے، کیا چیز نہیں ہے۔ خاص طور پر ہماری جو سیکورٹی فورسز ہے، جو انٹیلی جنس فورسز ہیں، ان کے معاملے میں میں سمجھتا ہوں کہ اس دیش میں ہماری انٹیلی جنس کو ہماری نقصان ہوا ہے، ہماری سیکورٹی کو بہت نقصان ہوا ہے۔ یہ اس لئے کیوں کہ ان کی تمام چیزیں سیکریٹ رکھی گئیں۔ ان کے پاس میں ٹرانسپیرینسی نہیں ہے۔ اگر ٹرانسپیرینسی ملتی تو ہماری انٹیلی جنس ایجنسی کا بیڑ پرفارمنس ہوتا، لیکن آج تک ٹرانسپیرینسی نہیں رکھی گئی۔ ہم خواہ مخواہ، بناوجہ ان چیزوں کو چھپاتے ہیں۔ سچائی کو سامنے لانے سے اتنا زیادہ ڈرتے ہیں۔ جیسا کہ جیٹھ ملانی نے کہا تھا کہ سچائی تو سورج کی طرح ہے، اس پر سے بادل ہٹ جائیں گے تو سچائی زیادہ چمکے گی۔ آپ یہ جو بادل ہیں، آپ یہ جو پردے لگاتے ہیں، انھیں ہٹائیے اور سچائی کو سامنے آنے دیجئے۔ جو ہماری انٹیلی جنس ایجنسیاں ہیں انکے لئے کچھ چیزوں کو الگ رکھتے ہوئے زیادہ تر چیزوں کی انفارمیشن دہنی چاہئے، یہ صرف ہیومن رائٹس کے سوال پر نہیں، ہیومن ڈیولپمنٹ کے سوال پر نہیں، بلکہ ان کی جو بھنگ ہے انکے آفیسرز کا پورا رکھ رکھاؤ ہے۔ جس طرح سے وہاں کارروائی ہو رہی ہے اس سے بھی متعلق ہے۔ آج راء کے اندر ہمیں دقتیں آئی ہیں یہ اس لئے آئی ہیں کیوں کہ ہم میں

**SHRI P. G. NARAYANAN (Tamil Nadu):** Mr. Vice-Chairman, Sir, after 58 years of Independence we have brought this Bill. All these years, information was limited to Government and officials alone. Now we have come to realise that information is for the citizens of this country because in a democracy people are supreme. The aim of this Bill is to provide more transparency in the governance. So, the Government will be more accountable to the people. Democracy cannot be sustained without having informed population. So, the Right to Information Bill will play a contributory role. This will help people to participate in our democracy meaningfully. Sir, this will also help in enhancing the stature and image of our country in the international arena. Sir, many States, including Tamil Nadu, already have this type of right to information legislation. Sir, according to a Supreme Court judgement, the right to information has been recognised as a Fundamental Right under article 19 of our Constitution. Sir, more than 75 per cent of our population lives in villages. They have no access to the information. They have to be facilitated to get information from Local Bodies



also. So, the Local Bodies should be brought under the purview of the State Commission. I would like to draw the attention of the House to the provision that says Information Commissioner and Deputy Information Commissioner shall be appointed by a Committee consisting of the Prime Minister, the Leader of the Opposition and the Chief Justice of India. But in the Amendment it is stated that instead of the Chief Justice of India a Cabinet Minister is to be appointed by the Prime Minister. Sir, I urge upon the Prime Minister to reconsider this clause because it will invite criticism from various quarters saying that there is political interference. Some exemption given to some of the institutions connected with defence and security is acceptable. But, more than 18 Departments are exempted. This type of exemption should be reduced as much as possible. I can say that this Bill is a key to empower one billion Indian people because they will be able to get information from the Government officials. This will strengthen the process of delivery of procedural justice. Sir, it is the duty of the Government to create awareness among people about the existence of this rare privilege available to them by virtue of this Bill. The provision that all officers found guilty of default in providing information within the time prescribed are liable to punishment is really laudable.

Another provision that the application fee for the person below poverty line is done away with. It is also acceptable and is the interest of safeguarding the poorest of the poor. Sir, this Bill is more progressive, participatory and meaningful as compared to the earlier Freedom of Information Act. In a Federal structure, the role of States in all aspects is all the more important. So, States should have been consulted before drafting this Bill, in order to ascertain their comments and their consensus also. With these words I support this Bill.

SHRI C. RAMACHANDRAIAH (Andhra Pradesh): Sir, I congratulate the Minister, my friend, for being privileged to initiate this Bill yesterday in Lok Sabha and today in Rajya Sabha. Whatever the Adjectives that have been used in favour of this Bill are not sufficient to indicate the importance of the Bill. It is such a historical Bill and the people of this country have been impoverished without this right till today. I am equally happy, Sir, you are also more privileged to preside over this august House where this Bill is being passed and I am equally privileged to participate in this debate. Transparency is the bedrock of good governance which we have been lacking especially in developing countries. Undoubtedly, it will contain the

scourge of corruption in the country. People will be more empowered with the information that is being fed. People will be more enlightened to take decisions and it leads to good governance also because with more transparency the parties in power can govern this country. Sir, it has been referred to the Parliamentary Standing Committee and they have recommended so many recommendations and the Government was wise enough to accept majority of the recommendations and majority of them have been incorporated. But I feel that there should not have been many exceptions and it has been the common feature of several legislations that immediately after promising to provide information, a long list of subjects and documents is provided which will be exempted from this legislation. But some exemptions in the interest of the nation, in the interest of the security, integrity of the country, in the interest of the overall economy of the country are needed. But any information which has to be withheld in the interest of the security of country is justified and may be required to maintain peace and harmony in the country. But problems arise only when the provision of exemptions is used to protect vested interests. I am cautioning the Government. There were very good laws that have been enacted in this country. They are in the Statute Book. But the unfortunate thing is, most of the Acts have been misutilised. So the successive Governments were not that effective to prevent misutilisation by the vested interests. The economy has been thrown open to market forces. Now MNCs are coming in. Foreign Direct Investments are coming and the Government has to be very careful that these vested interests should not usurp the information to further their business interest in this country, to the detriment of the nation or to the detriment of the people of this country. If people get this information, they will be more judicious in taking decisions. Sir, I do not want to create any controversy, had they been properly informed in this country, at every point of time, certain parties would not have come to power in this country. If the people have been properly informed in Punjab or in Maharashtra or in Andhra Pradesh, those parties would not have come to power. They made baseless promises, impracticable promises to the people and the people were so impoverished due to lack of information and they could not judge whether this promise can be implementable or achievable ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Andhra Pradesh): Mr. Chandrababu Naidu has also made lot of promises.

**SHRI C. RAMACHANDRAIAH:** You take the relevance. In Punjab you promised that free power could be given. You revoked. You have rescinded. You have failed. In Maharashtra you have failed, and in Andhra Pradesh you are going to fail. Had the people of these States been well-informed about the economic capacity of the States and the ground realities of the States, they would have given a different judgment. What is happening to day? In an open public debate, which has been organised by the duly constituted Government, the Government is refusing to furnish information about the important irrigation projects. The Government is telling openly. They are not mincing words. They are saying, 'we cannot reveal the information.' I don't know what is the vested interest that the duly constituted Government, elected by the people, has got in it and is not disclosing the necessary information to the State? What I am trying to emphasise is: The entire polity can be purified. They will be more responsible and they will be more relevant to the needs of the society.

My second point is, the onus of getting the information need not be on the person who is seeking that information. The onus should lie with the Government and the Government should try to disseminate all the information and the person need not go to any office. Suppose, a project is being implemented in my district, a citizen need not go to the concerned office to find out what is the cost of the total project, what are the implications, what are the technical aspects, when it will be completed, which is the agency that is going to execute the project, etc. The information has to be disseminated by the Government itself. There are so many instruments for disseminating information — media, website, electronic gadgets, etc. They can use anything. But they should keep all the information at the disposal of the people. The responsibility of dissemination of information should lie with the Government. And it is not that citizen should go to the Government agencies or to the executing agency for getting information. In this process, the very purpose of this Bill may not be achieved. That is what my apprehension is. Once the people get the correct information, the Government need not appoint any vigilance department. The people themselves will act as watchdogs. If I know that Rs. 10 lakhs worth of road is being laid in my village, I can easily assess whether this road is really worth Rs. 10 lakhs, what is the quality that has been maintained, etc. I can easily question the authorities. So, people can act as vigilance officers or watchdogs and the Government funds can be properly utilised and utilised for the purpose for which they have been sanctioned.

There is one more aspect I want to mention because there were some apprehensions in the minds of the earlier speakers who happened to be bureaucrats. It is relating to the apprehensions that are being entertained by bureaucracy in this country about this Bill. In good faith, if they furnish information — they are obliged to furnish — there is no reason to have any apprehension. The only thing is the mechanism has to be foolproof so that if they act in good faith, they should not be punished. That mechanism has to be made perfect. Otherwise, the provisions of the Bill are well drafted. I congratulate the people who have drafted this Bill.

Sir, in the original Bill, there was a provision for imprisonment. Now, it has been reduced to Rs. 250 per day, not exceeding Rs. 25,000. It is pittance. I represent a multinational company. I want to file a tender and participate in a bid of Rs. 500 crores. And, one Indian company has also filed a tender. And, the officer suppresses some information, which has been furnished to the multinational company. Even if the officer is default, the penalty of Rs. 25,000 is nothing. The beneficiary company will itself pay on his behalf. Therefore, so far as implementation of this Bill is concerned, there are so many bottlenecks. These should be taken into consideration. I think, officers, who have been acting in good faith in the interest of the nation, have to be protected at any cost. Those who have got *mala fide* intention to perpetuate the interest of the vested interest, or, to perpetuate the self-interest, they should be severely punished. I should have been more happy if it has been enjoined with the Lokpal Bill. Your Government, the UPA Government, is committed to transparency. Why I am, saying 'your' is because I have been observing for one year hon. Members saying 'NDA Government', 'UPA Government', 'NDA Government', 'UPA Government' I never thought that the Government will be branded as the 'NDA Government' or the 'UPA Government'. Still I feel it is my Government, though I am not a part of the Government. But umpteen times I have seen people, from both sides, saying 'NDA Government', 'UPA Government'. Even the hon. Minister has also said that it had happened during the NDA Government. This sort of demarcation line should not be there. Government is a continuous entity. Maybe, for certain deeds the other dispensation might be responsible. ...*(Interruptions)* I will tell you later. So, ultimately, the utility and the effectiveness depend on...*(Interruptions)*... Pardon?...*(Interruptions)*...

SHRIMATI SARLA MAHESHWARI: It is all politics, when you say the 'NDA Government'. or the 'UPA Government'...*(Interruptions)*...

**SHRI C. RAMACHANDRAIAH:** It's okay. I am pointing it out because it is coming from the Government. Of course, they can use it. I have no objection. But people will object to it. We may not have objections here, but the people object to it because they had never thought that the Governments would be branded as 'NDA Government', or, 'UPA Government'...(Interruptions)...

**THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA):** Will you please address the Chair? She talks to you because you look towards her. (Interruptions)

**SHRI C. RAMACHANDRAIAH:** Sir, the utility and effectiveness of this legislation depends as being presented from its misuse. So, the Government will have to be very careful to see to it that it is not misused.

I am very happy, today, to have participated in this discussion. I wholeheartedly support this Bill.

**THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA):** Shri Ashwani Kumar. You have eleven minutes.

**SHRI ASHWANI KUMAR (Punjab):** Sir, I rise to support this.....(Interruptions)...

**SHRI C. RAMACHANDRAIAH:** I am sorry to interrupt, Sir. I have to say sorry over what happened yesterday.

**THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA):** It's okay. Relax, you need not worry.

**SHRI ASHWANI KUMAR:** Sir, I rise to support this historic Bill, which seeks to legislatively reinforce what has been constitutionally sanctified, at least since 1981, namely, the right of the citizens to know and the right to receive information of the processes of governance. I think, the key distinction of this Bill lies in the fact that both, in its expressed intent and the intent implicit in the interstices of the Bill, there is a decisive leaning in favour of individual against the State. On a more philosophical basis, it underscores the morality of public discourse as a part of the free trade and ideas. It recognises, at long last, that an open society alone is consistent and compatible with democratic governance, that an open society will be an objective that would not be realised if there was not genuine and reasonable avenue of information collection, and that participatory democracy would remain a far cry for an ordinary individual if the Government itself did not make it legally obligatory for those who man the institutions

of governance to provide the information necessary for decision making. Sir, it has taken us 82 long years to move away from the regime of the Official Secrets Act; not for one want of the constitutional sanction, not for want of the values of the Republic. The values of this Republic were implicit in article 19(1)(a). They were implicit in the Freedom Movement that led to the framing of the Constitution, and this right was implicit in Mahatma Gandhi's steadfast adherence to truth all his life. For this Bill seeks nothing more and nothing less than to enable an ordinary citizen to reach the truth on the basis of information received as part of the processes of governance.

Sir, in a way, this Bill is a charter for the universalization of freedom. It is a charter that seeks to ensure that through the empowerment of ordinary citizens, democracy of this country will gain in quality, and will retain its endurance through the many challenges that face it. I must give credit for this historic piece of legislation where it is due. Sir, we know that in one form or the other, the subject of right to know, and right to be informed has been engaging this country at various fora, at various times. But this pristine legislation, in its present form, owes a very great deal to the leader of the UPA, Shrimati Sonia Gandhi, who took a very pro-active part in giving to this Bill, through concrete suggestions, the shape that it has now acquired. Under the leadership of Prime Minister, Dr. Manmohan Singh, we have kept faith with the people of India. We have vindicated our own trust with destiny. And, we have, once again demonstrated that the Party of the Freedom Movement is conscious and sensitive to the urges and aspirations of the people of India in the 21st Century.

Sir, the challenges are varied. Sir, the challenges are complex as was pointed out by the Prime Minister. But for the same reason, for the very reasons that he outlined, it is necessary to ensure that those who govern in our name; govern well, govern justly, govern fairly and govern efficiently. The individual, who is the beneficiary of governance, Sir, in a democracy, is also the source of governance. This Bill seeks to harmonise the source of power and the object of power. Therein lies, in my respectful submission, its qualitative distinction.

Sir, the Bill translates into reality what we have dreamt for long years. It also envisions hope for the future. As someone said, 'Governments come and go. But, if we have laid the foundations of our democracy on a stable, on a sounder basis, succeeding Governments and succeeding generations

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in our country will recognise our contribution to a free and a democratic future. And, there, Sir, is the glory of this piece of legislation. Sir, I must now speak about the few words that ring in my ears for the last many years which in my view laid the foundation of the philosophy of this legislation, and, Sir, these are the words of Justice Bhagwati, who speaking for the majority judgement in the Judges' case said, "no democratic Government can survive without accountability and the basic postulate of accountability is that the people should have information about the functioning of Government. This is the new democratic culture of an open society towards which every liberal democracy is moving and our society should be no exception."

Today, Sir, with this Bill, which I am sure will be passed with a voice vote, we have vindicated the aspirations of Justice Bhagwati. Sir, I have to point out to two or three important pieces of this Bill without which I would not have done justice to my intervention. Sir, I would like, with our leave, to draw attention of this august House very briefly to clause 3 and the reason I am inviting attention of the distinguished Members to a few clauses is to establish the truth of my submission that I just made in this House. Sir, clause 3 reads as under: "Subject to the provisions of this act, all citizens shall have the right to information." A mandate of the Constitution translated through this legislative measure into a mandate for the bureaucracy to give information to the people on demand. And, the only circumstances under which this could be withheld are a significantly curtailed exemptions clauses as my good friend Mr. Jethmalani pointed out, from 11 in the US legislation to 7 here, and the most essential ones alone have been added in the Bill as exemptions from the rigour of this Bill. Sir, clause 7, information to be given within 48 hours, within 30 days, right of appeal, and, Sir, the most salutary provisions in this Bill, if I were to point out to one, is that despite the fact of limited exemptions, despite the fact that information is required to be given, the Bill is also sensitive to another competing and I think, an extremely important right for the individuals of this country, the right to privacy. It says in proviso to clause 12 that even where information is required to be given, it may not be given if information which relates to personal information, the disclosure of which has no relationship to any public activity or interest, or which would cause unwarranted invasion of the privacy of the individual." Sir, another significant feature of this Bill is that it has done justice to, has

deferred to, has respected almost all the recommendations of the Standing Committee. Sir, even the Committee called upon to institute the Central Commission which has the Leader of the Opposition as a distinguished Member of the Committee. The idea, therefore, is that, this is non-partisan piece of legislation. It is a legislation that is intended to secure the future of our democracy, intended to secure the object of good governance. And, I think, Sir, I would like to point out just two more provisions, and then, I have done. Clause 24, a very important provision of this piece of legislation, and I would like to draw your attention to it. It says, "Nothing contained in this Act shall apply to the intelligence and security organisations specified in the Second Schedule, being organisations established by the Central Government or any information furnished by such organisations to that Government." Now, in that Schedule, we have very important intelligence organisations that are exempted but even here look at the concern for the individual, look at the concerns for the transparency, what does the Bill say? The Bill says, "Provided that the information pertaining to the allegations of corruption shall not be excluded under sub-section." Nothing less could have been expected from the Government of Prime Minister, Dr. Manmohan Singh, and the leadership of Shrimati Sonia Gandhi, whose commitment to probity in public life now finds reflection, in spirit and in word, in this legislation.

Sir, Clause 16 provides for two tiers of appeals. If, for any reasons, information on demand is not granted, there is a right to appeal, and there is a second right to appeal. I am not going to take the time of this House any longer. But if we were to go through the Bill, word by word, clause by clause, every sentence that exempted a situation from the rigour of this Bill is followed by a proviso diluting the exemption. That, therefore, showed the unmistakable commitment to the philosophy of open society, to the philosophy of governance.

Sir, in conclusion, I would only say that the minimal exemptions included from the rigour of this Bill are a symbol of what the people of this country aspire from their Government. No matter whose party is in governance, the people of this country will no longer treat the power that flows from them, but is exercised in the hands of somebody else, not to be accountable to them. This Bill is the lasting and final testimony of the need to ensure that the power of the people is accountable and is exercised for their benefit, whose source they are and whose beneficiaries they must be.



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With these words, Sir, I thank you for having given me this opportunity.

THE VICE-CHAIRMAN (SHRI SANTOSH BAGRODIA): Shri R. S. Gavai, you have six minutes, please.

SHRI R.S. GAVAI (Maharashtra): Thank you very much, Sir, for permitting me to speak, to participate in this discussion.

At the outset, I extend my support to the Bill. Also, I congratulate the hon. Minister, Shri Suresh Pachouri, who, while piloting the Bill, made an introductory speech, which is exhaustive and explanatory.

Sir, I personally feel that this is a landmark in the history of India, particularly the post-Independence period. The Bill relates to the pious aspirations of late Shri Rajiv Gandhi, a dynamic personality of India. This Bill is in keeping with the spirit of the Constitution of India, the aspirations expressed during the framing of the Constitution. The aspirations of the framers of the Constitution have been taken care of in this Bill. Thirdly, this Bill is in keeping with the assurances given in the National Common Minimum Programme of the UPA Government. Hence, I feel that it is my foremost duty to extend my thanks to respected, Shrimati Sonia Gandhi, Chairperson of UPA and National Advisory Council, and Dr. Manmohan Singh, the hon. Prime Minister of India. May I say that it is a pro-people and meaningful Bill in all respects? May I say that we have already adopted this right to elicit information in the practice and procedure of the parliamentary democracy? How? As per the parliamentary practice, one of the very important devices is the Question Hour both in the State Legislature and in the Parliament. I can say that in parliamentary practice and in parliamentary democracy, we have already accepted this principle because in the Question Hour the question is raised by the hon. Member to elicit information from the Minister and many a times we witness that it fixes accountability on the Government. But, sometimes, this device being a vehicle, due to acts of omission or commission of the governance, there is exposure also.

[THE VICE-CHAIRMAN (SHRIMATI SARLA MAHESHWARI) in the Chair.]

But this is welcome in the country by the State Legislatures as well as

by Parliament. May I say, Madam, that this particular right to information was limited to the parliamentary democracy and particularly to the devices whatsoever available in the practice and procedure, that is, Question Hour? But, now, this is expanded to all the citizens of the nation on a wider scale and that too to the tune of one billion. This may be the happiest occasion because our one billion citizens of the country are getting this right to information. Therefore, it is to be welcome. Madam, transparency is not a liability. It is rather an asset if you consider that the right to information accorded to people may help in the governance. Once again, I congratulate the hon. Minister for this Bill.

श्री राशिद अल्वी (आंध्र प्रदेश): थैंक्यु वैरी मच मैडम। मैडम, इससे पहले कि मैं अपनी बात शुरू करूँ, मैं सरकार को मुबारकबाद देता हूँ कि इतना अहम बिल पार्लियामेंट पास करने जा रही है। यह मेरी कंसीडर्ड ओपिनियन है कि पिछले एक साल में सरकार ने जो कुछ काम किये, यह अकेला बिल इस सरकार को, इस सरकार के प्राइम मिनिस्टर डा॰ मनमोहन सिंह जी को और यू॰पी॰ए॰ की चेयरपर्सन मोहतारमा सोनिया गांधी को तारीख के अंदर हमेशा याद रखेगा। इस मुल्क ने बड़ी लम्बी जद्दोजहद के बाद आजादी हासिल की है और आज करीब 58 साल के बाद हम इस बिल से हिन्दुस्तान की जम्हूरियत को मजबूत कर रहे हैं। आम आदमी का काम सिर्फ वोट देना नहीं है। सुप्रीम कोर्ट की बहुत सारी अथॉरिटीज यहाँ दी गयी, मैं उन्हें कोर्ट नहीं करना चाहता लेकिन आम आदमी को जब तक पांच सालों तक इनवॉल्व नहीं रखा जाएगा, डैमोक्रेसी मजबूत नहीं होगी। हिन्दुस्तान की आजादी हासिल करने के लिए एक लम्बी तारीख, जिसको मैं दोहराना नहीं चाहता, लेकिन सिर्फ एक बात से यह हाऊस अंदाजा लगा सकता है कि बहादुरशाह ज़फर मार्ग पर बना हुआ वह दरवाज़ा, जिसको लोग खूनी दरवाज़े के नाम से जानते हैं, वह सिर्फ इसलिए खूनी दरवाज़ा कहलाता है कि इतने लोगों को उस दरवाज़े के अंदर इसलिए फांसी दी गयी थी कि वे लोग हिन्दुस्तान की आजादी चाहते थे और उस दरवाज़े का नाम खूनी दरवाज़ा हो गया। उस डैमोक्रेसी को मजबूत करने के लिए जो बिल आज सरकार लायी है, वह काबिल-ए-मुबारकबाद है। मैडम, इस बिल के बारे में एक लम्बे अरसे से चर्चा होती रही है। 1990 की सरकार ने कहा था। 1997 में इसके लिए वकिंग ग्रुप बना, सरकार ने बनाया। 21 मई 1997 को पैनल ने अपनी रिपोर्ट दे दी। 24 मई को तमाम चीफ मिनिस्टर्स ने रिकमेंड किया कि यह बिल आना चाहिए। अक्टूबर 1997 को ग्रुप ऑफ मिनिस्टर्स ने इसको अप्रूव कर दिया। 25 जुलाई 2000 को लोक सभा में पास हो गया, स्टैंडिंग कमेटी में चला गया। स्टैंडिंग कमेटी ने 25 जुलाई 2001 को अपनी रिपोर्ट दे दी। 3 दिसम्बर को यह लोक सभा में पास हुआ और 16 दिसम्बर को राज्य सभा में पास हुआ। मुझे याद है कि जब लोक सभा में यह बिल आया था तो हम लोगों ने उसमें बहुत सारे अमेंडमेंट्स तज़वीज़ किए थे और उस वक्त की एनडीए की सरकार इस बात पर बज़िद थी कि बगैर इन कमियों के इस

बिल को पास कर दिया जाए। उनसे कहा गया था कि इन कमियों को दूर कर लिया जाए और बिल को पास कर लिया जाए लेकिन उस वक्त की सरकार इस बात पर बज्रिद थी कि इस बिल को किसी भी तरह, जिस तरीके से यह मौजूद है, पास कर दिया जाए। उस वक्त के बिल में अगर दोनों का मवाज़ना किया जाए लैक ऑफ स्पिरिट थी। जो पैनल्टी क्लॉज़ इस बिल के अंदर है, वह उस बिल के अंदर नहीं थी। अपील करने का कोई प्रोवीज़न उस बिल के अंदर नहीं था। मैडम, आज वे तमाम लोग इस हाऊस के अंदर नहीं हैं जिनकी दिलचस्पी थी। आज हिन्दुस्तान का कोई अखबार ऐसा नहीं है, जिस अखबार ने पहले पेज पर यह खबर न छापी हो कि लोक सभा में यह बिल पास हो गया है और आज राज्य सभा में पास होने वाला है। अगर आपोज़िशन के लोगों को इस बात से दिलचस्पी होती और इस बिल से दिलचस्पी होती तो आज वे यहां सामने बैठे होते लेकिन उन लोगों को कोई दिलचस्पी नहीं है। उनको दिलचस्पी नहीं है कि इतना अहम बिल आज राज्य सभा पास करने वाली है।

जो चुप रहेगी, जुबान-ए-खंजर,

लहू पुकारेगा आस्तीन का।

अगर आपोज़िशन को इसकी कोई दिलचस्पी नहीं है, आज सरकार ने यह तारीखी काम कर दिया है कि बगैर आपोज़िशन के, मैं सरकार को इस काम के लिए मुबारकबाद दूंगा कि ऐसे मौके पर इस बिल को लाया गया कि जब सारा हिन्दुस्तान यह देख रहा है कि आपोज़िशन को न पार्लियामेंट से दिलचस्पी है और न पार्लियामेंट में पास हो रहे बिल से दिलचस्पी है, एक ऐसे मौके पर इस बिल में यह काम किया है कि अगर आपोज़िशन अपना काम नहीं करेगा तो इस बिल के ज़रिए इस देश की जनता अपना काम करेगी। इस इनफॉर्मेशन बिल ने देश के लोगों को इख्तियार दे दिया। मैं बार-बार मुबारकबाद दूंगा कि ऐसे मौके पर, जब आपोज़िशन अपनी जिम्मेदारी नहीं समझ रहा है, इस बिल के ज़रिए देश की जनता को वह इख्तियार दिया जा रहा है। मैडम, इस बिल के साथ-साथ मैं सरकार से कहूंगा कि इंडियन ऑफिशियल सीक्रेट्स एक्ट के प्रोविज़न इसमें मौजूद हैं, लेकिन सेंट्रल सिविल सर्विसेज़ के कंडक्ट रूल्स को, सैक्शन 14 को हमें तबदील करना पड़ेगा। इंडियन एविटेंस एक्ट के सैक्शन 123 को भी हमें तबदील करना पड़ेगा, वरना बाद में इसमें परेशानियां आ सकती हैं। सैक्शन 123 कहता है —

"No one shall be permitted to give any—desire from anybody official record reality of the State"

इसके साथ-साथ कंस्टीट्यूशन के फंडामेंटल राइट्स के सैक्शन 92 में जो बातें कही गई हैं —

3.00 P.M.

"The said sub-clause in the interest of the sovereignty and integrity of in India".

इस बारे में कोई मालुमात किसी को नहीं दिए जा सकते हैं।

"The Security of the State, friendly relations with foreign States, public order, decency, morality of in relation to contempt to court, defamation are incitement to an offence".

मैं सरकार से कहूंगा कि जेठमलानी साहब ने इस तरफ तवज्जह दिलाई थी कि कंस्टीट्यूशन में डीटेल में नहीं कहा गया है, लेकिन हिंट दिया गया है कि ये सारी वे चीजें हैं, जिनको exempt किया गया है। कंस्टीट्यूशन ऑफ इंडिया के आर्टिकल 19 से कोई चीज कन्फ्रंट न करे, इसको भी सरकार को देखना पड़ेगा। ज्यादा बात न कहते हुए मैं इस बिल के बारे में सिर्फ इतना ही कहूंगा कि यह बहुत काबिले तारीफ बात है कि सैक्शन 12, 13, 15, 16, 24, 27 और 28 – ये immediately लागू हो जाएंगे और चार महीने में तमाम रिकॉर्ड मेंटेन कर लिया जाएगा। मैडम, चार महीने का वक्त बहुत कम है। सरकार चार महीने का वक्त दे रही है। ब्रिटिश गवर्नमेंट इंग्लैंड में पांच साल में तमाम रिकॉर्ड मेंटेन नहीं कर पाई थी, इससे इस बात का एहसास होता है कि सरकार कितनी जिम्मेदारी के साथ और कितनी ताकत के साथ इस कानून का निफास करना चाहती है। सैक्शन 5 में जो पब्लिक इनफॉर्मेशन ऑफिसर्स हैं, वे सौ दिन के अंदर काम करना शुरू कर देंगे। Constitution of Central information officers – सैक्शन 12 और 13, सैक्शन 15 और 16, जिसमें टर्म की बात कही गई है और स्टेट इनफॉर्मेशन ऑफिसर की बात कही गई है, इस बिल के पास होते ही ये immediately काम करना शुरू कर देंगे, लेकिन मैडम, मैं इसमें सरकार को तवज्जह दिलाना चाहता हूँ कि जो अपाइटमेंट्स का मामला है, जिसमें पिछले बिल में था कि जो कमेटी बनेगी, उसमें प्राइम मिनिस्टर, लीडर ऑफ ऑपोज़िशन और चीफ जस्टिस ऑफ इंडिया रहेंगे इसको सैक्शन 123 को अमेंड करके सरकार ने "Union Cabinet Minister to be nominated by the Prime Minister" कहा है। चीफ जस्टिस को इसमें से हटा दिया गया है। स्टैंडिंग कमेटी की रिपोर्ट में कहा गया था कि चीफ जस्टिस का नाम ही ठीक है और as it is, इसको adopt किया गया। मैडम, मैं कहना चाहूंगा कि सैक्शन 2 (ई) में अगर आप देखें, जिसमें competent authority को define किया गया है, उसमें "Speaker, Chairman of the Upper House, Chief Justice of India, in case of the Supreme Court, Chief Justice of the High Courts, in case of the High Court, Executive, Legislative or Judiciary", तीनों को शामिल किया गया है। मैं सरकार से कहूंगा कि इस पर गौर करे। अगर इसके अंदर चीफ जस्टिस ऑफ इंडिया शामिल कर लिए जाएंगे तो ये एपोइंटमेंट्स शक और शुबहा

से अलग हो जाएंगे। मैं सैक्शन 2 (n) के बारे में जरूर कहना चाहूंगा। यह 3rd पार्टी के लिए है, "third party" means a person other than the citizen making a request for information and includes a public authority. मैडम, इसके अंदर एक कंप्यूजन है, 3rd पार्टी का मतलब है अगर हम किसी पब्लिक अथॉरिटी से इन्फोरमेशन मांगते हैं, किसी दूसरी पब्लिक अथॉरिटी के लिए, according to this clause वह पब्लिक अथॉरिटी भी 3rd पार्टी बन जाएगी। इसलिए इसके बारे में भी सरकार को तवज्जह देनी चाहिए और इस 3rd पार्टी को ठीक तरीके से डिफाइन करना चाहिए। मुझे बहुत खुशी है और इसको नेशनल काउंसिल को जो रेकमेंडेशन दी थी, मैं मैडम, सोनिया गांधी को मुबारकबाद देना चाहता हूँ, जिन्होंने कहा था कि सैक्शन—B के अंदर टाइम फिक्स होना चाहिए। इसके अंदर 120 दिन का टाइम फिक्स किया गया है। इसके साथ-साथ मैं सरकार की तवज्जह इस ओर भी दिलाना चाहता हूँ कि यह काबिले मुबारकबाद है कि जो इन्फोरमेशन पार्लियामेंट और स्टेट लेजिसलेचर को डिनाई नहीं की जा सकती, वह हिन्दुस्तान के किसी भी सिटिजन को डिनाई नहीं की जा सकती। लेकिन पनिशमेंट के मामले में मैं सरकार से जरूर कहना चाहूंगा कि 250 रुपए से लेकर 25 हजार तक का पनिशमेंट आपने रखा है, उससे एक शुबहा यह पैदा होता है कि ऐसा डायुमेंट्स जिनकी कीमत बहुत ज्यादा होगी, जिनके इन्फोरमेशन देने से, किसी को डिस्क्लोज करने से कोई नुकसान और फायदा हो सकता है, कोई भी अधिकारी अगर वह डिस-ऑनैस्ट अधिकारी होगा तो 25 हजार रुपए की कोई हैसियत नहीं रह जाएगी। इसलिए यहां पर पैनल्टी क्लॉज पहले नहीं था, सरकार ने किया है तो मैं इसकी तरफ भी तवज्जह दिलाना चाहूंगा कि इसको तवज्जह दें और सिर्फ रुपए के साथ-साथ दूसरी हालत है कि इसके अंदर प्रोविजन किया है कि डिपार्टमेंटल पनिशमेंट मिल सकती है। लेकिन डिपार्टमेंटल पनिशमेंट के साथ-साथ जो होना चाहिए, अगर कोई इस तरह की डिस-ओनैस्टी की बात की जाती है तो उसके अंदर अधिकारी को सजा मिलनी चाहिए। मैडम, इसके साथ-साथ मैं सरकार से कहूंगा कि सैक्शन-12(7) के बाद जो सैक्शन (8) था, जिसको सरकार ने डिलीट किया है, यह काबिले तारीफ काम है। सैक्शन (8) के अंदर कहा गया था कि, "Every public officer shall perform his functions with such area as may be specified by the Central Government." वह अगर सैन्ट्रल गवर्नमेंट के अंदर में काम करता है तो फिर एक बार शक और शुबहा पैदा हो जाता कि ईमानदारी से काम करेगा कि नहीं करेगा या इस सैक्शन को डिलीट कर दिया गया है। यह अच्छा काम किया गया है। अब मैं आखिरी बात यह जरूर कहूंगा कि जो फीस की बात कही गई है, एक तरफ तो जो पावरटी लाइन के नीचे लोग हैं, उनके लिए कोई फीस नहीं रखी गई है। यह बहुत अच्छी बात है। लेकिन इसके साथ-साथ जिन लोगों को फीस देनी पड़ेगी, इसके बारे में स्टैंडिंग कमेटी की रिपोर्ट में भी कहा गया है। जो दूसरी कमेटी बनी थी, उन्होंने भी कहा है कि फीस अगर सरकार तय कर दे तो जितना सरकार का खर्चा आएगा उससे ज्यादा फीस आदमी से नहीं लेनी चाहिए। इसी के साथ मैं अपनी बात खत्म करता हूँ और एक बार फिर मैं सरकार को मुबारकबाद देता हूँ।

**SHRI MANOJ BHATTACHARYA:** Madam, I welcome this important piece of legislation that has been rightly enunciated by hon. Prime Minister as a historic piece of legislation. On behalf of my party, RSP, I welcome this piece of legislation. When we are talking about this historic piece of legislation, I must also congratulate my good friend and hon. Minister, Shri Suresh Pachouri, for being associated with this historic piece of legislation. Since he has piloted the Bill and made a very good speech, I must congratulate him... *(Interruptions)*... That is not important. Whether it is in English or in Hindi, it is not important. Hindi is our Rajbhasha. He always makes good speech in Hindi. क्या बोल रहें आप? ...*(व्यवधान)*... बोल सकते हैं, लेकिन गलती हो जाएगी, इसलिए बोलने की हिम्मत नहीं करते। आप जैसे पंडित नहीं हैं, इसलिए बोलने की हिम्मत नहीं करते हैं।

However, let me come to the Bill. Madam, I must say one thing. Even though I am very happy that I also have been associated in supporting this Bill, I am of the very firm belief that although we talk of openness, but the society and economic order of the society, as a whole, is full of deceit and dupery. In fact, in this society, the common people have been deprived of the information for so long. It is said that information is a key to wisdom. One cannot become wise unless he has got information, and that too, proper information. Now, this proper information is a very serious question. As, Madam, you will certainly appreciate, our very senior colleague and legal luminary, Mr. Ram Jethmalani, was making a speech and he was talking about that USA had promulgated this Bill in 1966. For almost 40 years, this Bill had been in vogue in America. I would just give a glaring example. I would not give you many examples. It is being termed as a 'thriving democracy' in America. Now, in a thriving democracy, where this Act, the Right to Information Act, is in place, why huge number of people were misinformed over the question of invasion of Iraq by America? Huge number of people were misinformed. They could not do anything, they could not make use of this Right to Information Act and they could not take it up with the Government of USA, with the Right to Information Act which was in place there. We say that it is a very strong democracy and my friend, Mr. Ram Jethmalani, was telling that after 1966, the democracy has strated thriving more and it has been strengthened. I understand that the right to information is of vital importance for any thriving democracy. But, unfortunately, we have got glaring examples of experience that information can be tampered with, and can be tampered with impunity. If I have got the

strength, military strength, weapons and arms in any hands, I can just simply throttle the voice of the people. However, this is an example which I am using with a little caution that in our Constitution, in the Fundamental Rights, we do have the right to live. The people of India have been bestowed with the right to live as a Fundamental Right. But, unfortunately, we hear that so many people had to commit suicide for various reasons, so many die of hunger, so many people die because of impoverishment. So, unless the amenities and the conducive environment to live are guaranteed, it is no good, and that cannot be guaranteed in a class divided society as ours. That is why I say that, Madam, I have my apprehensions whether in a class divided society or in a class divided State like that of ours, the more we suppress in the name of information, misinformation is passed on, as it has been reported in America, over the question of weapons of mass destruction, and the invasion of Iraq was justified in America. So, I wish India could usher that dawn, when the people will be given the right to information, the right information without any deception and dupery. I wish that this Bill may be used or this Bill becomes a pioneer to that situation, when people will be given the right to information at the right time. Madam, behind the improvement of this Bill, I must name the role of two organisations, in particular because in Rajasthan, I must not forget the M.K.S.S. that is, the Majdoor Kisan Shakti Sangathan, led by Mrs. Aruna Roy and also, the National Campaign for People's Right to Information. These two organisations have played a vital role and this Bill has been improved upon by the advice of the National Advisory Council headed by Shrimati Sonia Gandhi. Mr. Jairam Ramesh was also there in the National Advisory Council. So, I am expressing my gratitude to Shri Jairam Ramesh for improving upon the draft. Now, the Bill, which has come up before the House, is quite an improved one. The Bill also seeks to provide access to information held by the public authorities. Under the Central Government, I had a doubt because, earlier, it was neither the State Government, nor the local bodies nor the panchayats, but only the Central Government, and the people at the grass root level were being deprived of the information relating to the developments at the grass root level. It is not a question of accountability. This Bill not only gives information, but, at the same time, people will also be getting associated with the development process, and while being associated with the development process, people will also be in a position to claim the share of that. I will never say that no development

has taken place in India. Who can say that? I am not that fool that I will be saying that no development has taken place in India. But the development that has taken place in this country, the effect of that development or the result of that development has been usurped by the minority, has been usurped by the creamy layer of this country, I do not know whether this information will empower the poor to ask for their rights, to say that 'this is the right which I have got, and I must get it' He may say that 'I am born and brought up in this country, I am a citizen of this country, this is my right, I must get it, and it cannot be usurped by a handful of people.' This Bill also aims at allowing access to maximum information to the citizens. I want that it should be total information, complete information to the citizens. The type of information excluded from disclosure is mentioned in clause 8 of the Bill. I have my reservations here. I will bring this fact to the notice of the hon. Minister, Shri Suresh Pachouri, that some organizations, in the name of security, may misuse this legislation. For instance, the Border Security Force, the Central Reserve Police Force, the Assam Rifles. I have not forgotten the incident which had taken place in the month of August last year in Manipur. My friend, Shri Rishang Keishing, a very senior citizen of this country, and a very senior Member of Parliament, will also not forget that incident. During that period, we had faced a very bad situation in Manipur. The Assam Rifles has been perennially instrumental in violating the human rights. If there is any violations of human rights, that has to be first established, then the information can be sought. If we exclude organisations, like the Assam Rifles, from the purview of this Bill, it may create a problem. I do not say that all these organisations are bad, I do not say that all of them are criminals, but there is an allegation that a majority of them have violated the human rights, and once these organisations are given a blanket right to suppress the information, people will be at the receiving end. I may refer to the Border Security Force. Only recently, an incident has taken place in my State, West Bengal. One lady, when she refused to be molested by some dubious personnel, she was shot at point blank range, and she died. This incident created a huge uproar in the border districts of West Bengal, and this is a perennial problem. If the Border Security Force or some such other Force is given an immunity or is kept beyond the purview of this Bill, they may go scot-free even after committing violations of human rights, and it may create a very serious



problem. Is it not a question of violation of human rights? So, I will implore the hon. Minister that kindly see to it that these organizations are brought within the purview of information because, these organizations have earlier been excluded from the purview of the Bill. I once again say that I am not a person who say that all the police personnel are bad, all the police personnel are corrupt, all the police personnel are violating the human rights. But a great majority of them are doing so. So, while excluding them from the ambit of this Bill, and while allowing them to suppress the information from the people, we should be extremely careful. We must exercise our wisdom while excluding them from the purview of this Bill. Of course, human wisdom is obvious.

(THE DEPUTY CHAIRMAN in the Chair)

Sir, the procedure for securing information in this Bill is not that simple because, ordinary people, the illiterate people, who really matter, are still illiterate. A great majority of our countrymen are absolutely illiterate, and the procedure that has been made, deserves further simplification. Unless the procedure is further simplified, the ordinary man in the rural areas, at the village level, at the block level, will not be able to seek information. It is not a question of getting information. In order to get any information, one must seek that information in writing because everything will not be disclosed *suo motu*. Sir, I must say that exhibiting all the information or putting all the information on the website will create another confusion because in our country, the percentage of people who are having access to Internet is hardly point something. Most of the people or the vast majority of the poor people or 99.9 per cent of the people cannot have access to Internet. Exhibiting or putting everything on the website is not going to solve our problem. Sir, the procedure for securing information or the procedure for having access to information in this Bill must be further simplified, what is stated in clause 6 of the Bill. The person who is seeking information has to not only specify the particulars of information but has to also apply to the Public Information Officer. The Public Information Officer can suppress the information. As Dr. P.C. Alexander has unwittingly exposed the mindset of the bureaucracy, - I do not say the entire bureaucracy but a section of the bureaucracy - they are interested more in suppressing the information. We should be thankful to him for that. The bureaucracy is a stumbling block to the progress of the people in this country. I once again repeat that the bureaucracy is a real stumbling block

to the development of the country. We must be extremely careful; we should be extremely stringent while making the punishment. I welcome the Bill. I compliment the Minister for inserting the punishment clause or the penalty clause. What is the penalty? Rs. 250/- a day, after the expiry of 15 days or, in some cases, 30 days! I can afford to, because I am accepting five crores of rupees or 50 crores of rupees. I shall prefer to pay Rs. 25,000/-. It is nothing. Somebody else can pay for me! I only share Rs. 15,000/- or Rs. 25,000/- with the person whom I am not passing the information. I am suppressing the information. We should think over this. The penalty clause should be of some bigger amount so that he can learn a lesson in life, the bureaucrat or the officer concerned can learn a lesson in life. Unless they are really put to task, they will not act. The bureaucracy has not acted up till now. Many decisions have been taken at the political level. Some noble decisions have been taken at the political level. Many decisions have been taken by the Governments, many pieces of legislation have been passed by the Parliament, but, unfortunately, those could not be implemented. The problem in our country is the problem of delivery system. We should once again think over it.

I want to make here another point. While appointing the 'Public Information Commissioner, you have deleted the name of Chief Justice of India. Kindly reconsider the matter. Don't go by the nomination of our Prime Minister. Don't go by the nomination of our bureaucrats. Kindly try to incorporate the name of either the Speaker or some such person who really holds a special position in this country of ours. The name of either the Speaker or some such eminent person who is above controversy, should be there. When you have dropped the name of CJI, I do not have anything to say. I am neither in favour of the Chief Justice of India nor against him. When you have dropped the name of Chief Justice of India, do not depend only on our bureaucracy, as has been done here. Sir, I am sure, this law, once this Bill is passed, will expose corruption, will encourage the people and will make the people more confident. Once the people are informed about this law or once they are told that we have passed the Right of Information Bill or that the Right to Information Act is enacted, they will feel more confident, they will start thinking that it is their country; they should share the prosperity of the country; and they should work, to the maximum extent possible, for its development.

Will these words, I conclude, Sir. Thank you very much.

श्री राजीव शुक्ल (उत्तर प्रदेश) : धन्यवाद, उपसभापति महोदय। मान्यवर, आज एक ऐतिहासिक दिन है, राज्य सभा का, और देश के लिए भी, खास तौर से पत्रकार के लिए, जिसने हमेशा से सूचना के अधिकार की मांग की है। इस विधेयक का अगर सबसे बड़ा लाभ किसी को मिलने वाला है, तो इस देश की मीडिया को मिलने वाला है, जिसको तमाम सूचनाओं से वंचित रखा जाता है। सूचनाओं के अभाव में फिर अगर वह गलत रिपोर्ट छापता है तो लोग कहते हैं कि गलत छपा और मान-हानि के मुकदमे होते हैं। तो इस देश में सबसे बड़ा फायदा अगर सूचना के अधिकार के इस बिल से होने वाला है तो वह मीडिया जगत को होने वाला है। मुझे याद आता है, नरेन्द्र मोहन जी, जो दैनिक जागरण के संपादक थे, वह इस अधिकार के बारे में लड़ाई लड़ते थे कि यह बिल कब आएगा, लेकिन दुर्भाग्य है कि वह बीजेपी में थे और बीजेपी वालों ने उन्हें धोखा दिया। इस बिल को उन्होंने इस तरह से रखा कि न आया, न लागू हुआ। मैं एनडीए को कहना चाहूंगा कि उन्होंने इस तरह के बिल को लाने में, उसे लागू कराने में जिस तरह की नीयत दिखानी चाहिए थी, वह नहीं दिखायी।

मैं खास तौर से पूछना चाहता हूँ कि 2002 के उस बिल में और इस बिल में क्या फर्क है, उन्होंने इस बिल में कौन-कौन सी नयी बातें शामिल की हैं जिस के लिए इस सरकार को इसे लाने का श्रेय दिया जाना चाहिए? मान्यवर, इस से दूसरा लाभ संसद सदस्यों को भी होगा। क्या पूछने के बजाय, अब वह पूछेंगे कि यह क्यों हुआ और कैसे हुआ वरना सारा वक्त इसी में बर्बाद हो जाता है कि मंत्री महोदय बताने की कृपा करेंगे कि क्या यह सही है? अब उन को पहले से इस बात की सूचना होगी कि ऐसा हुआ है तो क्यों हुआ और कैसे हुआ, मंत्री जी बताइए। Question does not arise वाली बातें खत्म हो जाएंगी जोकि जवाब में एक लाइन में आ जाती थीं।

मैं सरकार को बधाई देना चाहता हूँ कि उस ने गरीबों के लिए खास तौर से below poverty line के नीचे के जो लोग हैं, उन्हें सूचना हासिल करने के लिए किसी किस्म की फीस नहीं रखी है। यह एक बहुत अच्छी बात है। हमारे एक माननीय सदस्य कह रहे थे कि फीस बहुत कम है। मेरे ख्याल से फीस reasonable है। अगर फीस बहुत ज्यादा बढ़ा दी जाएगी तो आम आदमी इसका फायदा नहीं ले पाएगा और उसे किसी भी सूचना को निकालने में बड़ी मुश्किलें आएंगी।

मान्यवर, इसमें एक और बड़ी अच्छी चीज है कि इसमें एनजीओज को भी शामिल किया गया है। आप एनजीओज की भी इनफॉर्मेशन ले सकते हैं वरना होता यह है कि आजकल सबसे बड़ा रैकिट कुछ एनजीओज बन गए हैं। वे एनजीओज बन के कुछ भी करते हैं और उनके बारे में सूचनाएं प्राप्त करने में बड़ी मुश्किलें आती हैं। इसमें खास तौर से गवर्नमेंट फंडेड एनजीओज को, जोकि मिस-एप्रोप्रिएट करते हैं, दुरुपयोग करते हैं और आदर्शवाद का एक मुलम्मा चढ़ाए रखते हैं, ऐसे एनजीओज के बारे में सूचनाएं मिलेंगी। ऐसे लोग समाज में झोला लटकाकर, यह दिखाने के लिए घूमते हैं कि हम बहुत सही हैं, लेकिन अंदर-ही-अंदर गवर्नमेंट ग्रांट्स का घपला

करते रहते हैं। ऐसे लोगों को भी इस बिल के जरिए एक्सपोज किया जा सकेगा। मेरे ख्याल से यह एक बहुत अच्छी बात है। इसके अलावा भी तमाम ऐसे विभाग हैं, मैं तो इसके डिटेल्स में जाने की कोशिश कर रहा था। खास तौर से सी०बी०आई० के बारे में पता चलेगा कि क्या जांच चल रही है, किसके खिलाफ जांच चल रही है, कौन-सा केस है क्योंकि वहां केस सालों लटका रहता है, आदमी की बेइज्जती होती चली जा रही है, अपमान होता चला जा रहा है आप उसकी धज्जियां उड़ा रहे हो, मीडिया में छप रहा है, लेकिन पता नहीं चलता कि सी०बी०आई० क्या कर रही है। तो सी०बी०आई० के बारे में भी इनफॉर्मेशन मिलेगी। साथ ही टेंडर्स, डॉक्युमेंट्स - पब्लिक सेक्टर टेंडर किसको अलॉट कर रहे हैं, कौन कर रहे हैं, यह सारा पता चलेगा। बैंक्स भी इसमें हैं या नहीं, यह मुझे पता लगाना है क्योंकि इसमें संवैधानिक संस्थाएं हैं। वह किसी को लोन क्यों नहीं दे रहे हैं, क्यों रिजेक्ट कर रहे हैं और तमाम ऐसी बातें हैं। इसलिए मैं मंत्री जी से जानना चाहूंगा कि बैंक्स इस बिल की परिधि में आते हैं या नहीं क्योंकि इसमें सिर्फ संवैधानिक संस्थाओं को लिया गया है।

मान्यवर, प्रधान मंत्री जी सुबह बोल रहे थे और उन्होंने एक चिंता व्यक्त की कि कहीं इसका मिस-यूज न हो, इसका भी डर है क्योंकि इस देश में कुछ लोग प्रोफेशनली पी०आई०एल० करते हैं, आदतन पी०आई०एल० करते हैं। लोग उनको पैसा देकर पी०आई०एल० करवाते हैं। इसके बारे में सरकार को जरूर देखरेख करनी पड़ेगी क्योंकि इसका मिसयूज पी०आई०एल० करने वालों के जरिए हो सकता है। जो genuine पी०आई०एल० करने वाले हैं, उनका स्वागत है, लेकिन ऐसे लोग जिनका धंधा पी०आई०एल० करना है, वे इसका फायदा न उठाएं, यह कोशिश हमें करनी चाहिए। इसमें एक बात साइंटिफिक और रिसर्च से संबंधित सूचना एकत्र करने के मुताल्लिक है। इस बारे में बहुत थोड़ा सा उल्लेख है और स्पष्ट पता नहीं चल रहा है। इस बारे में ambiguity है कि क्या होगा? मेरा मानना है कि ISRO, DRDO, Atomic Energy Commission और Satellite - तमाम चीजें हैं और खास तौर पर हमारे आर्म्ड फोर्सेस हैं। इसमें human rights violation की बात कही गयी है कि human rights violation की सूचना दी जाएगी। यह बहुत अच्छी बात है और इसका स्वागत है, लेकिन कई बार हमारे आर्म्ड फोर्सेस जो सीमा पर लड़ते हैं, उनके बारे में अगर मानव अधिकार की सूचना लेकर, उनका morale डाउन करने की कोशिश की गयी तो बड़ी मुश्किल होगी। इसलिए इस मामले में सरकार को थोड़ा कांशन बरतना चाहिए, सतर्कता बरतनी चाहिए कि जो इस तरह का साइंटिफिक इन्फॉर्मेशन है, जो हमारी साइंटिफिक रिसर्च के मुताल्लिक इन्फॉर्मेशन है और जो आर्म्ड फोर्सेज से मुताल्लिक सूचनाएं हैं, उनके बारे में सरकार का क्या नजरिया रहेगा? वह सावधानी बरती जाएगी या नहीं बरती जाएगी। एक बात है कि इसमें सैक्शन 7 के तहत 30 दिनों में सूचना नहीं देते हैं तो ढाई सौ रूपए रोज के हिसाब से जुर्माना होगा। यह अच्छी बात है, इसमें कोई शक नहीं है, लेकिन अगर फिर भी उसने सूचना नहीं दी तो उस अधिकारी पर क्या कार्रवाई होगी और वह कार्रवाई कौन करेगा, क्योंकि अगर यह सूचना नहीं दी और यह तय

होते-होते सूचना आयोग तक गया, जो आयोग का गठन होगा और यदि इसमें एक साल लग गया तो वह सूचना irrelevant हो जाएगी। वह न मीडिया के मतलब की रहेगी और न उस आदमी के मतलब की रहेगी, जिसे वह कहीं पर दाखिल कर सके। इसलिए मैं सरकार-से यह जानना चाहता हूँ कि यह कौन तय करेगा और उसके लिए उस ऑफिसर के ऊपर क्या कार्रवाई होगी? एक चीज है कि इन्फॉर्मेशन ऑफिसर कौन होगा? वह उच्चाधिकारी होना चाहिए। महोदय, यदि वह उच्चाधिकारी नहीं हुआ तो आई०ए०एस० - आई०पी०एस० कभी उसको सूचना नहीं देंगे, वह डरा हुआ बैठा रहेगा। जैसे एक टेलिफोन पर इन्फॉर्मेशन सर्विस के लोग लगा दें, वे आई०ए०एस० से डरते हैं, आई०पी०एस० से डरते हैं और वे कभी सूचना नहीं देंगे। इसलिए इसमें उच्चाधिकारी लगाना चाहिए। यह बहुत जरूरी है। (समय की घंटी) तीसरे, कम्प्यूटराइजेशन का काम जितनी जल्द पूरा हो सके, तभी आप सूचनाएं दे सकते हैं, वरना आप भारत सरकार के किसी भी दफ्तर में चले जाएँ और वहां का रिकार्ड रूम देख लीजिए। आप उनके अंदर जाएंगे तो वहां इतनी डस्ट है कि जुकाम हो जाएगा, रिकार्ड रूम के अंदर इतनी मुश्किल है ... (व्यवधान) ... हां, एलर्जी हो जाती है। रिकार्ड रूम में इतनी मुसीबत है। इस तरह सूचनाओं को पूरी तरह कम्प्यूटाइज्ड करना बहुत जरूरी है, डिजिटाइज्ड करना बहुत जरूरी है। वह कब तक होगा, मुझे पता नहीं है।

मैं आखिरी बात यह कहना चाहता हूँ कि जो सूचना आयोग बनाया जाएगा, उसमें उसके चयन का तरीका बिल्कुल सही है। वह यह है कि अगर नेता विपक्ष, कोई नहीं है, यदि देश की जनता किसी पार्टी को इतने वोट नहीं देती है कि उसका लीडर ऑफ ऑपोजीशन बन सके, कई बार ऐसे मौके आते हैं कि लीडर ऑफ ऑपोजीशन नहीं रहता है, उसमें ऑपोजीशन में भी जो सिंगल लाजेंस्ट पार्टी का लीडर होगा, उसको अधिकार होगा, कम-से-कम शामिल करने के लिए यह बड़ी अच्छी बात है। लेकिन, इसमें एक आपत्ति भी है। यह तो आज कल और मैं बताऊँ कि इसमें खास तौर से ब्यूरोक्रेसी का रोल होता है कि एम०पी० कुछ नहीं बन पाए। ऑफिस ऑफ प्रॉफिट बताकर हर चीज में एम०पी० पर रोक है। सबसे पहले होता है कि एम०पी० को कुछ नहीं बनाएंगे। आप कहीं भी, न आप किसी पोर्ट ट्रस्ट के डायरेक्टर बन सकते हैं, न कहीं जा सकते हैं। हर चीज में एम०पी० को रोक देते हैं, क्योंकि एम०पी० तो सबसे \* ... (व्यवधान) ... वह कैसे बन सकता है? उसे कहीं नहीं रख सकते। इसलिए हर चीज पर ऑफिस ऑफ प्रॉफिट बताकर एम०पी० पर रोक लगा दी जा सकती है। मैं तो पूछता हूँ कि इस कमीशन को हेड करने के लिए श्री एम०एस० गिल से बढ़िया कौन व्यक्ति होगा? हमारे नारीमन साहब बैठे हैं, इस कमीशन को हेड करने के लिए उनसे बढ़िया कौन होगा, लेकिन इनका कोई सम्मान नहीं। एम०पी० पर हर चीज में रोक लगा दी जाती है ... (व्यवधान) ... और क्यों? एम०पी० में ऐसी क्या खराबी है? इस देश में ऐसे-ऐसे

एम्पीज पड़े हुए हैं, जो किसी क्षेत्र में किसी आईएएस - आईपीएस से, किसी जज से, बहुत अच्छा काम कर सकते हैं, लेकिन उनकी तरफ कोई ध्यान नहीं देता है। एम्पीज को हमेशा हर चीज से निकाल दिया जाता है। इसलिए मेरी एक गहरी आपत्ति है, आप इसमें लें या न लें, लेकिन एक बार सरकार को अपने डिजीजन को रिव्यू करना चाहिए कि एम्पी पर ऑफिस ऑफ प्रॉफिट कहां पर लागू होगा, किन चीजों पर लागू नहीं होगा। इस चीज को एम्पीज के लिए खोलना चाहिए। ...(व्यवधान)...

श्री जय राम रमेश: क्या क्रिकेट बोर्ड ऑफिस ऑफ प्रॉफिट होता है?

श्री राजीव शुक्ल: क्रिकेट बोर्ड ऑफिस ऑफ प्रॉफिट नहीं होता है, वह तो ऑनरेरी पोस्ट है। ...(व्यवधान)... अगर सरकार में होता तो वहां भी रोक लग जाती है। इसलिए मैं ऑनरेबल सुप्रीम कोर्ट का धन्यवाद करूंगा कि उन्होंने उसे ऑटोनोमस ऑर्गेनाइजेशन रखा है! ...(व्यवधान)... आज मुझे बड़ा दुख है कि हमारे विपक्ष के लोग हमेशा कहते रहते थे कि मैं सूचना के अधिकार के लिए बहुत शिद्ध से लड़ता हूं, लेकिन आज वे नहीं हैं। मैं यही कह सकता हूं, निन्दा तो नहीं करूंगा कि बहुत दुर्भाग्य की बात है। मान्यवर, मैं अपनी बात समाप्त करता हूं और आपने अवसर दिया, इसके लिए धन्यवाद करता हूं।

श्री उपसभापति: धन्यवाद। श्री नारीमन।

SHRI FALI S. NARIMAN (Nominated): Mr. Deputy Chairman, Sir, thank you for giving me this opportunity to speak on this Bill. This Bill has raised great expectations, and the Prime Minister's statement both in Lok Sabha and in this House has raised it even further. But, Sir, I have two or three points which I wish to make for the consideration of the House and the hon. Minister. This law will only be as good as it works. It would not be any better. It will only work if the public officials, who are in charge in carrying out its provisions, are totally above board and extraordinarily competent. Both are required. And, that is why my first comment on this Bill, that has already been passed in the Lok Sabha, is that it is all right that you have substituted the Chief Justice. As a matter of fact, for the information of the hon. Members, I must tell you that the Chief Justice of India or the Chief Justice of the High Court do not like to be associated with appointments of people on committees or commissions. In fact, that is why, the Chief Justice of India's recommendation for appointment as the Chairman of the Press Council, which was originally in the Act, was removed at the express request of the Chief Justice. So, it is not as if the removal of the Chief Justice has any significance of a nature which some Members have thought

of. But the most important members of this body, who are going to administer this Act, are the Chief Information Officer and Information Commissioners. They are to be appointed by the President on the recommendation of a committee consisting of the Prime Minister who shall be the Chairperson, the Leader of the Opposition in the Lok Sabha, and a Union Cabinet Minister to be nominated by the Prime Minister, which only means that the Prime Minister has two votes. That is quite clear. Not that, I suspect the Prime Minister because these are offices; these are not persons. And, I would respectfully submit that the third person, a Union Cabinet Minister, should be substituted in due course, either with the Speaker or with the Chairman of the Rajya Sabha. I, personally, believe that we must have a non-partisan, a non-party approach because, please remember, the people you appoint here would be considered to be party persons. When you are on the other side and they are here, then, they will do the same thing. And, it will completely depreciate this very, very important organisation that we are setting up. We should not give in to this small, petty party fibres or manoeuvrings in order to appoint these personnel. These personnel have to be totally above board. We have seen recently the attacks on constitutional authorities. I extremely regret it. But, that apart, whether true or not, whether allegations are there or not there, as the Prime Minister has rightly said on another occasion, we have to maintain some form of constitutional propriety. We cannot remain full of media hypes. Unfortunately, we are all subject to this media hype. Every now and then, if someone makes an important statement against an authority, — higher the better — immediately, he gets at least five visual bytes on the entire news channels of the day. And, it does not matter whether ultimately it is denied or not denied, etc. But the media will remain the media, like boys will be boys. There is no need, therefore, to bother about the media. The media will do what it wants to do. But we also have to do what we have to do. Therefore, I would respectfully suggest for your consideration that the most important part of this

Bill is the personnel you choose, and this Bill will either work or will not work having regard to whom you choose. You can ask the whole lot of people who are non-party people, and they will tell you, this Bill will work or this Bill will not work simply looking at the persons who are appointed. Therefore, Sir, I personally believe that the Government of the day, having two votes, in the selection, is itself faulty at the start. And, please don't think, I am attributing motives.

That is not a question of motives. You will appoint a Cabinet Minister and that Cabinet Minister will be a person who will support the Prime Minister. But, if you take it from the point of view of the Leader of the Opposition, it is, certainly, something which is loaded against him. He is always going to think like that.

Therefore, I would suggest that we rise above all these, and the only persons who can rise in our vision today are the persons in the form of the Speaker and the Chairman of this House. We cannot think of anybody else but judges. And, judges will not agree as I have told you. So, we have to shut them out. Chief Justices, etc. cannot be part of the appointing process. So, we should have a very, very close look at Clause 12(3). Even after we pass the Bill, let us try to rise above ourselves and appoint people of that degree of eminence whom no one can point a finger to, at least, to start with. Let us see how it goes because if this works for five years, it will be excellent. Secondly, and that is another small point I wish to make. Sir, this is a very vast ranging thing that is being brought about, something entirely new and, as my learned friend rightly said, officials are used to secreting information, always, every time. That is their job. They do not want to give information. In fact, with great respect to some of the hon. Members, just look at the questions and the answers that we get in this very House. We want information from an hon. Minister and half the time we get half information. We never get the full information. Why is it so? We have to ask supplementaries; we have to cross-examine him; we have to ask him certain things; and then only something comes out; sometimes; only when the Chairman intervenes. We have this habit here, in our country, of trying to conceal everything and, therefore, if we are going to really rehabilitate ourselves, the mindset has to improve. And, therefore, I request the Minister to constantly hold — since this Act is going to come into force within six months — classes for all these bureaucrats to tell them what Government expects of them because, otherwise, it will be said that they have unnecessarily disclosed so-called Government secrets—and I am talking of the Government of the day, whether the State Government or the Central Government and, therefore, they will be taken to task. The bureaucrat must know how he is going to be protected in disclosing everything that he thinks should be disclosed or should not be disclosed. Therefore, I am afraid, we will have to have reorientation classes first. Take



one year, if you like, hon. Minister, to bring this Act into force. But, let us not fault it at the start. There will be all sorts of people. The Press, the media, everybody wants information. They feed on this. But our point is that we must let governance get on. And that is my one great apprehension on this. I expressed it to a member of the commonwealth Human Rights Initiative, when she telephoned me the other day. I told her that I had great apprehension; as it is, we have very poor governance — let us face it—in the country; I hope it does not get poorer by reason of this, because people will say, "Oh! We have so much work to do that there is just no time to do the normal work, because there are 500 people sitting at my door asking for inspection of this file, the other file, the third file, and the fourth file." It will be very, very difficult. And giving inspection of files requires surveillance. Many, many years ago, Sir, I knew a client who himself told me once that there was a very important document in a Government office which actually saved Government case and he went to take inspection, and the officer, very foolishly, gave the whole file and the only document by which limitation would have been extended; he tore it out, swallowed it. He tore it out, swallowed it and came out! He was searched, of course, but there was nothing in his pocket. Now, we have to be very careful that we do not lose documents like this at the instance of various people. And that is why I am very apprehensive. You needn't give any reason for requesting the information says the Bill. Why shouldn't you give a reason for requesting the information? I am referring to Clause 6, sub-clause (2) which says, "An applicant making a request shall not be required to give any reason for requesting the information". This is not some sort of a *locus standi*. This is not a PIL, where the court controls the PIL, the plaintiff or the petitioner. Here, nobody controls him. He may be the most obnoxious individual, wanting to blackmail the whole group of people, or, wanting to blackmail a political party in power. You have to beware. This is not a very easy Bill, for God's sake! You have got to be extraordinarily careful.

And the world consists of bad people more than good people. And India consists of worse people than good people. Please remember that. Please modulate your psyche. Let us not get over-enthusiastic and say, oh, yes, life is like an open book. It is not. The Government of India's life is not like an open book. The Opposition's life is not like an open book. No one's life is like an open book. Therefore, be a little selective. Therefore, I would respectfully ask you please to be extraordinarily careful. Other

countries are looking at us; other countries want information from us. How do you think they are going to get it, except through our citizens? So, this is a very mixed blessing. I look upon this Bill as a very mixed blessing. I am not as enthusiastic as everybody else of this Bill. I regret to say. And, I must record my difficulty about this Bill. I would request that all bureaucrats should really be steeped in this business of how best to function openly. That is the whole object. Yes, yes, yes; I agree. Function openly; give as much information as you can, yes. But let it not interfere with the governance of the country. As it is, you are poorly governing the country. The Government or the previous Government, are the same. Because there is a lot of difficulty in governing a country, and a vast country like ours, it is almost impossible, the way we go on. And it is a great tribute to all Governments that actually there is governance in this country. Therefore, I would respectfully suggest, particularly, when we are really at the launching stage of our economy, we are doing magnificently in the world. Look at the way in which the Prime Minister was given the lead to honour the guests at Bandung. It is something which is a matter of great pride to all of us. Therefore, people are looking at us; and looking at us with evil eyes, as well. Please remember everybody is concerned. They don't like your progress in any field. And, who do you think they are going to ask for information of all your Departments? Your citizens, your own citizens, our own citizens. They won't get it directly. So, there must be some residual powers, Sir, vested in somebody. I don't know who that somebody is, and you must devise a mechanism. Some residual power... (Time-bell) Yes, Sir, in a minute. The residual powers vested in some very, very high important official whose bona fides are above board. Who can say, "No, I won't give you this information. Doesn't matter if it falls under the exception of Clause 8 or it does not." I would rather have some such residual clause, but that must not be vested in any of these officials. That could be vested, perhaps, in a Lokpal, if you choose to appoint it, at last, I hope, in the next Session. You have somebody like the Lokpal who will have that sort of residual authority. You cannot disclose each and everything. Each and everything is very, very difficult to disclose. In normal run, everything is possible, but not abnormally and with all our problems.

One last thing, Sir, I just wanted to know from the hon. Minister -- on reading the Bill, I don't find, and I hope, that is the position -- whether there is any obligation to compile information which is not available in any known

record. Suppose, I ask you that please tell me what has happened in connection with cases 'a', 'b', 'c' and 'd', and how have you dealt with it? Now, you have no record of that, how you have dealt with case 'a', case 'b' and case 'c'. Somebody will have to compile it. Are you obliged to compile it? I am not quite sure, Sir, because the definition of 'information' as it is given is, 'any material in any form'. There must be existing material. If it is not existing material, can I ask you to compile material? Do you have an obligation to compile material, just because I request? That is one point of enquiry that I wish to make. Perhaps, you can sort it out in the rules. And, with these few words -- although, I support the spirit of the Bill, and I like it, it is a good thing, but I would only request you to please beware -- I conclude. Thank you very much.

MR. DEPUTY CHAIRMAN: Shri R.K. Anand, not here. Dr. Prabha Thakur.

डा० प्रभा ठाकुर (राजस्थान): धन्यवाद उपसभापति महोदय, मुझे तो आरम्भ में पार्टी से 10 मिनट के लिए कहा गया था लेकिन अब समय घटते-घटते 5 मिनट रह गया है। मैं कोशिश करूंगी कि 5 मिनट में ही बात पूरी करूं। अब कुछ यह महिलाओं के अधिकार का भी सवाल है। मैं सोचती हूं कि आप थोड़ा इस ओर ध्यान देंगे। एक बहुप्रतीक्षित और एक बहुचर्चित यह सूचना के अधिकार का ऐतिहासिक विधेयक जो आज इस सदन में आया है, सरकार ने प्रस्तुत किया है, मैं उसका स्वागत करते हुए उसके समर्थन में बोलने के लिए यहां उपस्थित हूं। आम जनता के सशक्तिकरण के लिए और लोकतंत्र के सशक्तिकरण के लिए इस विधेयक की, इस कानून की बहुत अरसे से प्रतीक्षा थी और चर्चा थी। मैं इस विधेयक को इस सदन में प्रस्तुत किए जाने के लिए यू०पी० सरकार को बधाई देती हूं और यू०पी० सरकार के जो मुखिया हैं प्रधान मंत्री जी, उनको विशेष रूप से बधाई देती हूं कि लोकतांत्रिक प्रणाली के सशक्तिकरण के लिए और प्रत्येक लोकप्राधिकारी के कार्यकरण में पारदर्शिता, जवाबदेही और जिम्मेदारी के संवर्द्धन के लिए जो यह विधेयक लाया गया है, यह सचमुच में प्रशंसनीय है। साथ ही मैं बहुत आभार प्रकट करती हूं माननीया श्रीमती सोनिया गांधी जी का जो एन०ए०सी०-नेशनल एडवाइजरी कौंसिल की चेयरपर्सन हैं और जिन्होंने कई विधि-वेत्ताओं, एन०जी०ओज०, विद्वानों, जानकारों, जनप्रतिनिधियों और मीडिया के लोगों से जो सुझाव प्राप्त हुए, उनसे जो बातचीत के आधार पर जो सुझाव मिले, उनके आधार पर जो प्रस्ताव कौंसिल में तैयार किए थे और जिनमें से अधिकांश प्रस्तावों को इस विधेयक में जोड़ा गया है, उनके प्रति भी मैं धन्यवाद ज्ञापित करती हूं। साथ ही मैं इस बात के लिए प्रसन्नता प्रगट करती हूं कि स्टैंडिंग कमेटी ने जितनी सिफारिशें की थी, इस विधेयक के संबंध में, उनको लगभग सभी को माना गया है। इससे सरकार की नीयत और नीति की पारदर्शिता स्पष्ट झलकती है, उपसभापति महोदय, क्योंकि स्टैंडिंग कमेटी में सभी राजनीतिक दलों का प्रतिनिधित्व होता है, तो उन सब की तरफ से इस

विधेयक के सशक्तिकरण के लिए जो राय आई उसे मिला गया। आम आदमी को यह अधिकार सरकार की नीति और नीयत की पारदर्शिता का सबसे बड़ा उदाहरण है कि यह बिल लाया गया है। यह कोई मामूली विधेयक नहीं है। अब तक सिर्फ लोक सभा और विधान सभा के सदस्यों को ही यह अधिकार प्राप्त था कि वे गान करके सरकार के द्वारा एक जानकारी प्राप्त करते थे, यह अधिकार अब तक उन्हीं को मिला हुआ था। लेकिन इस सरकार को बधाई है कि उन्होंने यह जरूरत महसूस की कि सूचना के अधिकार तथा जानकारी प्राप्त करने के जो अधिकार केवल संसद सदस्यों और विधायकों तक ही था, उस अधिकार को आम जनता को दिया है और आम जनता के सशक्तिकरण की ओर कदम बढ़ाया है। यह एक बहुत बड़ा कदम है। लेकिन लोकतंत्र की यह चाबी सरकार ने तो जनता को सौंपने का संकल्प जताया है, लेकिन इससे जनता का भी एक उत्तरदायित्व बढ़ गया है कि इस चाबी का उपयोग जनकल्याण में ही हो और जनहित में ही हो, इस जिम्मेदारी को जनता को देखना होगा।

कई देशों में यों तो, माननीय उपसभापति जी, सूचना के अधिकार संबंधी कानून बने हुए हैं और करीब 55 देशों में यह कानून लागू है। लेकिन भारत इस दिशा में उनसे भी चार कदम इस मायने में आगे बढ़ा है, क्योंकि जो विधेयक में महत्वपूर्ण पहलू हैं, एक तो जो गरीबी की रेखा के नीचे होंगे उन्हें निःशुल्क सूचना उपलब्ध कराई जाएगी, वह एक महत्वपूर्ण कदम है और साथ ही जो पैनाल्टी लगाने का प्रावधान किया है कि यदि कोई अधिकारी निर्धारित अवधि के अंदर सूचना नहीं देता है मत गलत सूचना देता है या गुमराह करता है तो उस पर पैनाल्टी लगाई जाएगी। मैं समझती हूँ कि सरकार द्वारा इसमें पैनाल्टी के अतिरिक्त और कोई दंड का भी प्रावधान किया जाए तो ठीक होगा, क्योंकि कई अधिकारियों को इस मामले में महारत हासिल होनी है कि वे गोलमोल जवाब देते हैं या किसी प्रकार से उन्होंने उतर भी दे दिया और वास्तव में उसको उत्तर भी नहीं मिला और उससे कोई निष्कर्ष भी नहीं निकल पाया। तो इस दार में मॉनिटरिंग होने की आवश्यकता है। महोदय, यह एक नया प्रयोग है भारतीय लोकतांत्रिक परम्परा में। स्वयं प्रधानमंत्री जी ने उसका संकेत करते हुए एक शब्द कहा है कि यह एक नया रास्ता है। नए रास्ते में कई खतरे भी हैं, कई चुनौतियाँ भी हैं। लेकिन मैं समझती हूँ कि जहाँ अगर नीयत सही है, भावना सही है, उद्देश्य सही है, तो कोई बात नहीं। कानून में संशोधन के लिए, अमेंडमेंट के लिए संविधान के हमेशा ही प्रावधान है, लेकिन जिस नीयत से यह विधेयक लाया गया है, उसकी मैं सराहना करती हूँ।

महोदय, जहाँ इस देश में अनेक धर्म, सम्प्रदाय के लोग समाज में सद्भावना के साथ रह रहे हैं, लेकिन कई राज्य हैं जिनमें सुरक्षा संबंधी समस्याएँ हैं, अनेक क्षेत्र संवेदनशील हैं, सीमाओं पर खतरे हैं तथा कई क्षेत्रों में आतंकवादी और नक्सलवादी गतिविधियाँ हैं, आर्थिक असंतुलन भी है, ऐसी स्थिति में बना कानून विधेयक की भावना के अनुरूप सफल हो। इसके लिए जो सावधानी बरती गई है और जो समय लगाया गया है, मैं समझती हूँ कि यह विधेयक उसी कसौटी के अनुरूप कारगर सिद्ध होगा।

महोदय, जैसा कि मेरे से पूर्व कई माननीय सदस्यों ने इस कानून के बारे में कहा है, यह एटम की भांति यह ब्रह्मास्त्र है, यह कोई मामूली विधेयक नहीं है। आगे कौसी परिस्थितियां बनती हैं, यह भविष्य में दिखाई देंगी।... (समय की घंटी)... लेकिन जिस तरह एटम विश्व के कल्याण के लिए प्रयोग किया जा सकता है, जिस तरह से वह समाज के लिए उपयोगी है, उसी तरह से एटम का कभी विनाश के लिए, विध्वंस के लिए भी उपयोग हो सकता है। अतः यह मानीटरिंग होनी जरूरी है कि जनता के हाथों में सौंपी गई शक्ति का सामाजिक तत्व अपने वेस्टेड इंटरैस्ट के लिए कहीं इसका दुरुपयोग न कर सकें। इसके लिए पूरी सावधानी बरतने की और मानीटरिंग की आवश्यकता है। देश की रक्षा और सुरक्षा संबंधी मामले, जो गोपनीय हैं, किसी भी कीमत पर वह गोपनीय ही रहने चाहिए, क्योंकि देश की रक्षा और सुरक्षा सर्वोपरि है। प्रशासन में अनेक अधिकारी जिम्मेदार होते हैं, लेकिन दुर्भाग्य से अनेक अधिकारी ऐसे भी होते हैं जो खुद को जनता के सेवक के बजाय मालिकाना भाव से काम करते हैं इनके लिए यह विधेयक जरूर कारगर होगा। जो असंवेदनशील तरीके से, अमानवीय दृष्टि से काम करते हैं, शायद उन अधिकारियों को यह कानून संवेदनशील होने का पाठ पढ़ा सकेगा।

महोदय, भाजपा, एनडीए सरकार के कार्यकाल में ईमानदारी, पारदर्शिता की बहुत बातें हुईं, लेकिन जनता ने देखा कि भय, भूख और भ्रष्टाचार मिटाने के दावे करने वाली सरकार के नेतृत्व में, भाजपा सरकार के कार्यकाल में भ्रष्टाचार के इतने कांड हुए कि जनता त्राहि-त्राहि कर उठी और जनता ने कहा,

“कहां तो तय था चरागा हरेक घर के लिए,

कहां चराग मथस्सर नहीं शहर के लिए।”

जब ये हालात हुए और उसके बाद जब चुनाव आये, तो जनता की मांग थी, जनता की पुकार थी कि चिराग जलाओ, बहुत अंधेरा है। जब कांग्रेस की सरकार बनी, तो कांग्रेस के नेतृत्व ने इस बात को महसूस किया कि जो जनता की भावना है, उसका संरक्षण हो और कांग्रेस ने उनकी पुकार को सुनते हुए अपने चुनावी एजेंडा में, “कांग्रेस का हाथ, आम आदमी के साथ।” इस संकल्प को रखा।

श्री उपसभापति: अब आप समाप्त कीजिए।

डा० प्रभा ठाकुर: उसी संकल्प की पुष्टि इस विधेयक के माध्यम से होती है, क्योंकि इस विधेयक के माध्यम से आम आदमी को राहत मिलेगी, आम आदमी को संवैधानिक संरक्षण मिलेगा और उसको एक मजबूती मिलेगी।

महोदय, मैं अंत में यह कहूंगी कि यह जल्दी से जल्दी यह कानून बने। मैं एक सुझाव और देना चाहूंगी कि इसे शिक्षा में जोड़ दिया जाये, अगर इसे स्कूली पाठ्यक्रम में जोड़ दिया जाये, तो अच्छा रहेगा। शिक्षा के पाठ्यक्रम से नागरिक शास्त्र के जरिए यह जो सूचना संबंधी अधिकार है, इसकी जानकारी बच्चों को शिक्षा प्राप्त करते समय ही हो जाये। दूसरी बात यह है कि विज्ञान और प्रौद्योगिकी के तहत कई ऐसी अंतरिक्ष से जुड़ी हुई, सूचनाएं हैं, जो सेटेलाइट के जरिए हमारी सुरक्षा प्रणाली से संबंधित हैं। इसमें सावधानी बरतते हुए सरकार को प्रावधान करना चाहिए कि ऐसी सूचनाओं को गोपनीय रखा जाना आवश्यक है। देश हित में इस पर भी विचार किया जाना चाहिए। मुझे आशा है कि शीघ्र ही यह कानून बनेगा और जैसा इसका उद्देश्य है, वह पूरा हो सकेगा। सभी राज्यों में चाहे किसी की भी सरकार है, वहां पर इस कानून का स्वागत होगा, अनुपालन होगा और सारे राज्यों में एक सी प्रक्रिया अपनायी जायेगी और सूचना आयोग के द्वारा इसकी पूरी मानीटरिंग होगी। धन्यवाद।

श्रीमती जमना देवी बाल्पाल (राजस्थान): उपसभापति महोदय, मैं डा० प्रभा ठाकुर जी के साथ अपने आप को जोड़ते हुए सूचना बिल का स्वागत करती हूं और सरकार का धन्यवाद करती हूं।

SHRI R. SHUNMUGASUNDARAM (Tamil Nadu): Sir, it requires a lot of courage for any Government to bring such a Bill. This UPA Government exhibited its boldness at the time when it drafted the Common Minimum Programme. The Common Minimum Programme sets out to say that, "The Right to Information Act will be made more progressive, participatory and meaningful." True to its words, this has been done and I congratulate the Chairman,—he is not here—Shri Sudarsana Natchiappan who was the Chairman of the Committee which drafted this and improved upon the earlier act. Sir, in a democracy, people are masters and Government exists to serve them. Government runs on the money paid as taxes. Therefore, people have a right to know how their tax or money is used. People have the right to know how they are governed and the Right to Information Bill allows people to know that. Therefore, this Bill has come. This Bill seeks to ensure that the institutions and agencies in India—whether within or outside the Government—function transparently. Sir, in the absence of a Statute, the Supreme Court had held in the judgement, earlier referred to, that this right to information is part of right to speech and expression guaranteed under 19(1) (a) of the Constitution. According to the Supreme Court, this right under article 19(1)(a) cannot be exercised without the right to information. Article 19(1)(a), as I said, guaranteed Fundamental Right to Freedom of Speech and Expression and the prerequisite for

4.00 P.M.

enjoying such a right is knowledge and information. Right to Free Speech and Expression includes the right to receive and collect information. This will also help the citizens to perform their fundamental duties under article 51A. Sir, a fully informed citizen will certainly be a better-equipped person for the performance of his duties. Thus, the access to information would assist citizens in fulfilling their obligations. Sir, as I said earlier, right to information brings transparency in administration and public life. On the contrary, lack of transparency is the main cause of all pervading corruption. Right to information would lead to openness, accountability and integrity. Barrier to information breeds corruption, will facilitate clandestine deals, arbitrary decisions, manipulations and embezzlement. Sir, I am proud to say that the Government of Tamil Nadu was the first one to introduce such a Bill in this country and that was introduced by the DMK Government when our Leader Dr. Kalaignar Karunanidhi was the Chief Minister in the year 1996. There is a little background for bringing about this Bill in Tamil Nadu. A lawyer who was also the Chairman of municipality in Allanthur wanted certain information from the Sub-Registrar of the region about a sale deed. A sale deed related to purchase of a Government land by a person holding high office. The Sub-Registrar refused to give information. The Sub-Registrar did not give the certified copy of the sale deed which was asked for.

SHRI V. NARAYANASAMY (Pondicherry): In Tamil Nadu?

SHRI R. SHUNMUGASUNDARAM: Yes, in Tamil Nadu. I am only talking about Tamil Nadu.

MR. DEPUTY CHAIRMAN: Mr. Narayanasamy,...

SHRI V. NARAYANASAMY: He was not referring to the State.

MR. DEPUTY CHAIRMAN: He said Kalaignar. By mentioning that, the state is known.

SHRI R. SHUNMUGASUNDARAM: Sir, when that particular information was not furnished to him, he approached the High Court and filed a writ petition. He sought a copy of the sale deed and that copy was required for launching a prosecution, which he launched later. This was the background. And, the young lawyer, Mr. R.S. Bharati, had to file an application and he was successful.

MR. DEPUTY CHAIRMAN: Your allotted time of five minutes is over. In narrating story itself you have taken five minutes. Kindly come to what you want to say on the Bill.

SHRI R. SHUNMUGASUNDARAM: When the DMK assumed office, it felt that such an Act was necessary. Therefore, it enacted this Act. I consider the Tamil Nadu Act, though it is not as lengthy as this Bill, is good. It is sufficient to meet the needs of Tamil Nadu. I feel the Clause relating to Appeal in Tamil Nadu Act is much better than this Bill. In the present Bill the Appellate Authority has not been clearly specified. It is said, 'any superior officer.' It is not sufficient and I only request the hon. Minister to take care of this and provide a particular provision for specifying the authority. Though the right to information is considered as a Fundamental Right by the Supreme Court, but there are certain areas of this information which need protection and several earlier speakers have addressed this issue. As no right can be absolute, the right to information has to have its limitations. There are always some areas of information that should remain protected in the public and national interest. In a fast developing country like India, availability of information needs to be assured in the fastest and simplest form possible. This is important because every development process depends on the availability of information.

With these words, I welcome the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Now, speakers from all the parties have spoken. There are three requests. Since two requests out of these three are from ladies, I would like to oblige them. But, they should also adhere to the time. So, three minutes would be given to each Member. First, Smt. N.P. Durga.

SHRIMATI N.P. DURGA (Andhra Pradesh): Thank you, Sir, for having given me an opportunity to express my views on this very important piece of legislation. Sir, access to Government records and information is an essential requirement for modern Government and the right to information is the bedrock of democracy which can pave the way for transparency, openness and accountability in governance of the affairs of the State and ensure effective participation of the people in a democratic society. A new era of Government transparency has arrived and there is a worldwide trend in democratic countries to have legislation for assuring to the citizens the right of access to information of the public authorities as a part of the effort



to promote openness, transparency and accountability in the administration and to ensure greater participation of the people in decision-making. Over 55 countries have adopted comprehensive laws to facilitate access and many more are in the process of doing so.

In India, the need to enact a law on right to information was recognized unanimously by the Chief Ministers' Conference on 'Effective and Responsive Government' held in May, 1997. Since time at my disposal is limited, I will directly put forth my comments on some of the important Clauses of the Bill and request the hon. Minister to respond to these Clauses when he replies to the debate.

Sir, the Preamble of the Bill is very weak and wishy-washy. It does not even recognize that the right to information flows out of the Fundamental Right enshrined in the Constitution. If you look at the Preamble of the Maharashtra Right to Information Act, it is far, far better than this Bill. The Maharashtra Right to Information Act says, "An Act to make provisions for effectively securing and enforcing the right to information in the State...and for matters connected therewith or incidental thereto." The Preamble of any Act is the spirit of that Act and a strong Preamble would convey the right message, whenever divergent opinions emerge, or when matters go to courts. So, I request the hon. Minister to look into this and change the Preamble.

Over the years the Supreme Court has been consistently answering in affirmative to this question. For instance, in the State of U.P. Vs. Raj Narain in 1975 and SP Gupta Vs. Union of India, the SC's decisions have recognised that the citizens' right to information flows from Fundamental Rights as defined under Article 19(1)(a). In SP Gupta's case, SC observed and I quote, "Open Government is the new democratic culture of an open society towards which every liberal democracy is moving and our country should be no exception." Justice Bhagwati, in SP Gupta's case has observed and I quote, "the citizens have a right to decide by whom and by what rules they shall be governed and they are entitled to call on those who govern on their behalf to account for their conduct. No democratic Government can survive without accountability and the basic postulate of accountability is that the people should have information about the functioning of the Government. The concept of open Government is the direct emanation from the right to know which seems to be implicit in the right of free speech and expression guaranteed under Article 19(1)(a)."

Sir, Clause 7(3) and (5) of the Bill refer to fees that have to be paid for accessing information. Every public authority should have a right to charge a reasonable fee for the supply of any document subject to the condition that such fee shall not exceed the cost of making and supplying the document. The fee charges shall not be such that it may amount to denial of the right. Moreover, it is important to ensure that the fee so charged shall not be a source of revenue for the Government, and shall not be subject to periodical enhancement. To promote larger public good, the fee may be waived when the disclosure of information is sought in larger public interest or only the cost of supplying that information should be charged.

Sir, if you look at the procedure prescribed under Clause 17(1) and 17(2), it is very cumbersome and dilatory. For the information law to be effective, there should also be a reasonable civil penalties for non-compliance and a quick and fair compensation to the citizens for non-supply of information. Hence, I submit for consideration of the hon. Minister that a penalty of, at least, Rs. 250 per day's delay to the officer be imposed along with the necessary departmental proceedings. There has to be minor punishment for willful delay and the decision of the Information Commissioner should be binding. And, there has to be a major punishment for deliberate suppression of information. At the same time, at least, Rs. 100 per day be paid to the citizens as compensation.

Sir, the National Common Minimum Programme of the UPA says, *"The Right to Information Act will be made more progressive, participatory and meaningful."* This is the promise made in the CMP. On the basis of this commitment, the National Advisory Council was constituted and the present Bill is based on it. But, the Bill significantly departed or diluted from the promise made in the CMP and the recommendations made by the National Advisory Council. The first major departure from the NAC draft is the fact that the RTI Bill has been restricted to authorities and bodies under the Central Government alone. This is the result of the restrictive effect of the Definition of 'Public Authority' read with the Definition of the 'Government' contained under Clause 2(c) of the Bill. This has apparently been prompted by concerns regarding the simultaneous existence of the State Right to Information Acts along with the Central Act and some doubt about whether the Central Act can legislate for authorities under the States.

The second departure from the NAC draft is that it gave all 'persons' the right to information. But the Bill restricts it to only 'citizens.' This is a

flawed approach in practice. This could have major implications as many of the poorest of the poor in India may not have the necessary documentation to prove their citizenship. So, this can easily be abused by *babus* to refuse to accept applications. So, there has to be good intentional practice to support the extension of this Bill to allow all persons access to information under the law, whether citizens, residents or non-citizens. This approach is being followed in a number of countries like USA and Sweden which have the oldest laws on this.

The third omission is that the NAC gave citizens the right to access all documents after a 25-year period—even those covered by the exemptions under Clause 8 of the Bill. You have deleted even this. So, you have taken out all the cream out of the Bill and you have put only a piece of paper before the House for consideration. The above recommendations of the NAC are absolutely essential if the Bill is to protect the Fundamental Rights of the people and ensure transparency in the functioning of the Government which is the primary objective of the Bill.

Then, fourthly, the NAC recommended that information pertaining to allegations of human rights violations should not be excluded under Section 21. Then, why do you want to have a blanket exemption on Cabinet documents? Clause 8(1)(i) should be deleted or may be modified by saying that sensitive Cabinet papers are exempted. Otherwise, as soon as the Cabinet meeting is over, the Minister concerned comes out and shares the decisions or discussions of the Cabinet with media. So, there is no point in putting a ban on such information or documents. Hence, I request the hon. Minister to change this accordingly.

Sir, Clause 12(4) attempts to ensure that the Information Commissioner operates autonomously. However, the wording of the provision is ambiguous, because while it states that the Information Commissioner will be autonomous, it is not entirely clear whether the Deputy Information Commissioners are actually autonomous themselves and, therefore, are not subject to directions from the Information Commission. So, I would say that you allow the Information Commission is autonomous from Government interference.

Clause 20 of the Bill attempts to bar the jurisdiction of the courts. It needs to be deleted because the SC has held on numerous occasions that the Right to Information is a Constitutionally entrenched Fundamental Right. Decision made by bureaucrats in relation to a Constitutional Right

must be amenable to challenge in a court of law. So, I request the hon. Minister to delete this Clause or amend and make it appellable.

I understand that the Government is moving about 146 Amendments. Never in the history of Parliament threse many amendments are moved by the Government. This clearly shows and justifies my argument that it has totally deviated from NAC and CMP.

With these words, I conclude my remarks on the Bill. Thank you.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I thank you very much for having given me the opportunity. Sir, I was not ready to speak but what Mr. Nariman said encouraged me to voice my thoughts that have been playing in my mind. (*Interruptions*) Yes, he has inspired me to speak.

Sir, I do appreciate and I think it is a wonderful Bill. It will give women a lot of strength but I am a little worried, especially, because of opening up of the media. Sir, as Mr. Nariman said, there are people who are envious of our position in the world today. You have opened up the media; you have the foreign media coming in. They have no loyalty towards our country and they can misuse this information through our people and create a very bad environment in the world and it could be a block in our progress and our reputation outside. I would really request the Minister to look into it very carefully. We are being very generous, we are opening everything, which is wonderful, but we have to be very careful. I would like to speak on behalf of the bureaucrats. There has been terrible bureaucracy bashing here. I think had these bureaucrats not maintained secrecy, a lot of our senior Members in the Parliament, in this House and in the other House, and in senior positions in the past or today would have faced a lot of trouble, and, many questions and debates in this House. I think when people are appointed to sensitive positions, they are sworn to secrecy for the betterment of the country and the people. If the bureaucrats are going to be pressurised by overenthusiastic people who listen to this Bill, read it in the papers and start pressurising them, and, especially, I talk about the media to save themselves if they open up files which have 'confidential' written on it, I think the country is going to get into major trouble. So, I request the hon. Minister to deliberate on this issue and not to be enthusiastic, over-enthusiastic, if there is a word as such. Please be very, very careful. You are tampering with very sensitive issues, you are tampering with the security of the country and this might get misinterpreted, and, don't blame the bureaucrats only, be magnanimous, accept the part of the blame, and, then go ahead. This is all that I have to say. Once again, I thank you for having given me the opportunity to speak on this Bill.

श्री उपसभापति: सिर्फ तीन मिनट। वक्त का ख्याल रखिए।

मौलाना ओबैदुल्लाह खान आजमी (मध्य प्रदेश): 5 मिनट, सर।

[مولانا عبید اللہ خان اعظمی: 5 منٹ، سر۔]

श्री उपसभापति: मैं नोट कर रहा हूँ।

मौलाना ओबैदुल्लाह खान आजमी: बहुत-बहुत शुक्रिया, सर।

[مولانا عبید اللہ خان اعظمی: بہت بہت شکریہ، سر۔]

श्री उपसभापति: 150 सेकंड होते हैं।

मौलाना ओबैदुल्लाह खान आजमी: इंशा अल्लाह, मैं उसके अन्दर अपनी बात कहने की कोशिश करूंगा। सर, मैं इस बेहतर और हिन्दुस्तानी आवाम को रोशन मुस्तकबिल देने वाले बिल का खैर मकदम करता हूँ। यह एक अहम बिल है और इसके कानून बन जाने से आवाम की जिन्दगी में एक इन्क्लाबी तब्दीली आएगी। जम्हूरियत में आम लोगों को आवामी मफादात में इत्तेलाआत के हसूल का हक मिलना ही चाहिए। यह आने वाला कानून सरकार चलाने में शफाफियत, खुलेपन और जवाबदेही लाने की जानिब एक अहम कदम साबित होगा। इस इश्यू पर नजरियाती तौर पर सभी पार्टियों की सरकारों में इत्तेफाक राय रहा है और लम्बे अरसे से इस कानून को बनाए जाने की कोशिश भी चल रही थी, लेकिन इससे पहले जो कोशिश हुई, वह कारगर साबित नहीं हुई। इस वक्त ऑपोजिशन की सीटों को खाली देख कर मुझे उन आवाम के अरमानों पर पानी फिरता हुआ दिखाई दे रहा है, जिन आवाम से ऑपोजिशन यह वादा करके हाउस में आई थी कि आपके हूकूक-ए-तहप्फुज की खातिर हम हुकूमत पर अपना प्रेशर और सियासी दबाव डालेंगे। मगर आज ऑपोजिशन ने इतने अहम बिल का भी बहिष्कार करके यह साबित कर दिया है कि उसकी कथनी और करनी में बुनियादी फर्क है और उन्हें आवाम के मसायल और आवाम के हूकूक-ए-खुद-अख्तयारी से कोई दिलचस्पी नहीं रह गई है।

सर, यह बिल बहुत ही प्रोग्रेसिव है और पिछले कानून की खामियों से बहुत हद तक پاک है। इसमें कई नए इल्लिजामात किए गए हैं, ताकि इसका फायदा आवाम, किसानों, बेरोजगारों को मिल सके। यह इसलिए भी जरूरी है, क्योंकि लाखों लोग सरकारी स्क्रीमों से फायदा पाने में अब तक महरूम रहे हैं, क्योंकि उन्हें इत्तेलाआत ही नहीं मिल पाती है। दूसरे इससे सरकारी कामकाज में पारदर्शिता को भी बढ़ावा मिलेगा, क्योंकि लोगों को पता चल सकेगा कि सरकार ने अपने पांच साला दौरे इक्तेदार में क्या किया है और क्या नहीं किया है, नौकरशाही और वजीरों की जवाबदेही भी बढ़ेगी और कामचोर, निकम्मे लोगों की पहचान करना भी मुमकिन हो सकेगा। इससे आवाम इलेक्शन में सरकार के जरिए किए गए कामकाज की बुनियादों पर अपना वोट देने में नजरे-सानी

भी कर सकेंगे। अगर लोगों को इतेला का हक मिलता है तो फिर मुस्तकबिल में इंडिया शाइनिंग जैसी मुहिमों की जरूरत भी नहीं होगी, जिस पर आवाम का पैसा बुरी तरह से पिछले दिनों बहाया गया है।

दरअसल सरकार राजदारी के नाम पर इतेलाआत को दबाए रखती है, जबकि सरकारी कामकाज से मुतल्लिक महज 10 फीसदी इतेलात ऐसी होती हैं, जिन्हें कौमी मफाद को नजर में रखकर आम करना मुनासिब नहीं होता। लेकिन राजदारी के नाम पर सरकार तरक्की से मुतल्लिक बाकी 90 परसेंट इतेलाआत को अगर आवाम से छिपाती है, तो यह ठीक नहीं है। बहरहाल, देर से सही, यह बिल आया है, सरकार ने इस सिम्त में सोचा है, यह काबिले तारीफ है। लेकिन सिर्फ कानून बना देने से कुछ नहीं होने वाला है। सरकार को इसके लिए इतेलाआत फराहम करने की बुनियादी ढांचे को भी बसअत देनी चाहिए। सरकारी मशीनरी के कामकाज, तौर-तरीके इस ढंग से तय करने होंगे कि सरकार रोजमर्रा के काम की रिपोर्ट महकमा-ए-इतेलाआत के पास पहुंचा दे। महकमा-ए-इतेलाआत के जरिए इसे आवाम को फराहम करने का आसान जरिया होना चाहिए, इसलिए सरकार को सिंगल विंडो सिस्टम कायम करना होगा। हमारा मुल्क मवासलाती टेक्नोलॉजी के क्षेत्र में पेशरफ्त कर रहा है, जिसका इस्तेमाल इस सिम्त में एक अहम कदम साबित हो सकता है। इसलिए लोगों को सरकार से फौरन इतेला पाना भी मुमकिन हो सकेगा। कानून पास करवाने के साथ-साथ सरकार को इन पहलुओं पर भी गौर करना चाहिए। सर, मैं इन्हीं जुमलों के साथ, इस बिल की हिमायत करता हूँ। शुक्रिया।

۱۰ [مولانا عبداللہ خان اعظمی ”مدھیہ پرولیش“ : انشاء اللہ میں اس کے اندر اپنی بات کہنے کی کوشش کرونگا۔ سر، میں اس بہتر اور ہندوستانی عوام کو روشن مستقبل دینے والے مل کا خیر مقدم کرتا ہوں۔ یہ ایک اہم بل ہے اور اس کے قانون بن جانے سے عوام کی زندگی میں ایک انقلابی تبدیلی آئے گی۔ جمہوریت میں عام لوگوں کو عوامی مفاد میں اطلاعات کے حصول کا حق ملنا ہی چاہئے۔ آنے والا قانون سرکار چلانے میں شفافیت، کلمے پن اور جواب دہی لانے کی جانب ایک اہم قدم ثابت ہوگا۔

اس ایٹو پر نظریاتی طور پر اپنی پارٹیوں کی سرکاروں میں افغان رائے رہا ہے اور بے عرصے سے اس قانون بنانے

جانے کی کوشش بھی چل رہی تھی، لیکن اس سے پہلے جو کوشش ہوئی، وہ کارگر ثابت نہیں ہوئی۔ اس وقت اپوزیشن کی سیٹوں کو خالی

دیکھ کر مجھے ان عوام کے ارمانوں پر پانی چھرتا ہوا دکھائی دے رہا ہے، جن عوام سے اپوزیشن یہ وعدہ کر کے ہاؤس میں آئی تھی

†[Transliteration of Urdu Script.

کہ آپ کے حقوق تحفظ کی خاطر ہم حکومت پر اپنا پریشر اور سیاسی دباؤ ڈالیں گے مگر آج اپوزیشن نے اسے اہم بل کا بھی بہسکار کر کے یہ ثابت کر دیا ہے کہ اس کی لکھنی اور کرنی میری نیا دی فرق ہے اور انہیں عوام کے مسائل اور عوام کے حقوق خود اختیاری سے کوئی دلچسپی نہیں رہ گئی ہے۔

سر، یہ بل بہت ہی پروگریسو ہے، اور پچھلے قانون کی خامیوں سے بہت حد تک پاک ہے۔ اس میں کئی نئے التزامات کیے گئے ہیں تاکہ اس کا فائدہ عوام، کسانوں، بے روزگاروں کو مل سکے۔ یہ اس لیے بھی ضروری ہے کیونکہ لاکھوں لوگ سرکاری اسکیموں سے فائدہ پانے میں اب تک رہے ہیں کیونکہ انہیں اطلاعات ہی نہیں مل پاتی ہیں۔ دوسرے اس سے سرکاری کام کاج میں پاروریتا کو بڑھا دے گا کیونکہ لوگوں کو پتہ چل سکے گا کہ سرکار نے اپنے پانچ سالہ دور اقتدار میں کیا کیا اور کیا نہیں کیا۔ نوکر شاہی اور وزیروں کی جواب دہی بھی بڑھے گی اور کام چور اور نکلے لوگوں کی پہچان کرنا ممکن ہو سکے گا۔ اس سے عوام الیکشن میں سرکار کے ذریعے کیے گئے کام کاج کی بنیاد پر اپنا ووٹ دینے میں نظر ثانی بھی کر سکیں گے۔ اگر لوگوں کو اطلاع کا حق ملتا ہے تو پھر مستقبل میں انڈیا سائننگ جیسی مہموں کی ضرورت بھی نہیں ہوگی جس پر عوام کا پیسہ پانی کی طرح بہا یا گیا ہے۔

دراصل سرکار رازداری کے نام پر اطلاعات کو دبائے رکھتی ہے، جب کہ سرکاری کام کاج سے متعلق محض 10 فی صد اطلاعات ایسی ہوتی ہیں۔ اس قومی مفاد کو نظر میں رکھ کر عام کرنا مناسب نہیں ہوتا۔ لیکن رازداری کے نام پر سرکار ترقی سے متعلق باقی 90 فی صدی اطلاعات کو اگر عوام سے چھپاتی ہے۔ تو یہ ٹھیک نہیں ہے۔ بہر حال دیر سے ہی ایسی، یہ بل آیا ہے، سرکار نے اس سمت میں سوچا ہے، یہ قابل تعریف ہے۔ لیکن صرف قانون بنادینے سے کچھ نہیں ہونے والا ہے۔ سرکار کو اس کے لیے اطلاعات فراہم کرنے کی بنیادی ڈھانچے کو بھی وسعت دینی چاہئے۔ سرکاری مشینری کے کام کاج کے طور طریقے اس ڈھنگ سے طے کرنے ہوں گے کہ سرکار کے روزمرہ کے کام کی رپورٹ محکمہ اطلاعات کے پاس پہنچا دے۔ محکمہ اطلاعات کے ذریعہ ایسے عوام کو فراہم کرنے کا آسان ذریعہ ہونا چاہئے۔ اس کے لیے سرکار کو "سنگل ونڈوسٹم" قائم کرنا ہوگا۔ ہمارا ملک مواصلاتی ٹکنالوجی کے میدان میں پیش رفت کر رہا ہے جس کا استعمال اس سمت میں اہم ثابت ہو سکتا ہے۔ اس لئے لوگوں کو سرکار سے فوراً اطلاع پانا بھی ممکن ہو سکے گا۔ قانون پاس کروانے کے ساتھ ساتھ سرکار کو ان پہلوؤں پر بھی غور کرنا چاہئے۔ سر، میں انہی جملوں کے ساتھ اس بل کی حمایت کرتا ہوں۔ شکریہ۔ ج

"ختم شد"

श्री उपसभापति: शुक्रिया। श्री जयराम रमेश।

SHRI JAIRAM RAMESH: Sir, I will make just three points. One, Mr. Nariman's fears, echoed by Mrs. Bachchan, are totally misplaced. All the information, which our rivals or our competitors want, they have. Thus, for us to assume that somebody is going to use this Act to get the information, I think, is living in a fool's paradise. Let's be under no illusions. Those people who want information about us, do get it. A classic example is, photographs of our airports, which is prohibited by Indian law, is available if you go to some websites. Photographs of every Indian airport are freely available elsewhere.

Secondly, Sir, having been associated with this legislation from day one, I want to make one special plea to the hon. Minister. As far I was concerned I looked upon this Bill as not to empower the media, not to empower business rivals, but really to empower the local-self government institutions, the *panchayati raj* institutions. I was inspired for this legislation by the example of the Mazdoor-Kisan Sangharsh Samiti of Rajasthan, which has used Rajasthan's Freedom of Information Act to impose accountability in rural development programmes, and improve their implementation. So, there is a very close connection between what we are doing today and *panchayati raj* and rural development. And, in fact, my original suggestion was that this Bill should have been piloted by the Ministry of Panchayati Raj. But that did not happen. I would still appeal to the hon. Minister to bring this legislation and weave it into the mainstream of rural development and *panchayati raj* institutions, because that is the main reason why we are bringing forward this legislation, and not to satisfy some middle class curiosity.

Finally, Sir, the problem in our system is the culture of secrecy. There is a cult of secrecy in our system, and the starting point of this cult is the Third Schedule of the Constitution. It is the oath of secrecy. The hon. Mr. Suresh Pachouri has taken the oath of secrecy. I want him to take the oath of transparency. I think, if the UPA Government were to replace the oath of secrecy from Ministers with an oath of transparency, this example will percolate and this Bill will then begin to have some effect. Thank you, Sir.

श्री उपसभापति: ऑनरेबल मिनिस्टर श्री सुरेश पचौरी।

श्री सुरेश पचौरी: आदरणीय उपसभापति महोदय, राइट टू इनफॉर्मेशन बिल जैसे महत्वपूर्ण बिल पर आज जो चर्चा हुई है, उसमें जिन माननीय सदस्यों ने भाग लिया है, उनके प्रति मैं हार्दिक कृतज्ञता



ज्ञापित करना चाहता हूं। वह मात्र इसलिए नहीं कि उन्होंने बिल का समर्थन किया है बल्कि उसके पीछे आशा यह भी है कि उनके बहुत महत्वपूर्ण सुझाव बिल पर चर्चा में भाग लेते समय हमें मिले हैं।

(श्री सभापति पीठसीन हुए)

मान्यवर, महाभारत में एक श्लोक कहा गया है:

“ततः सम्प्रेष्येत राष्ट्रे राष्ट्रायाम् त्वदर्शये:

अनीन व्यवहारेण दृष्टव्याष्ट प्रजा सदा।”

अर्थात् शासन जो नीति बनाए, जो निर्णय ले उसकी जानकारी प्रजा अर्थात् जनता को होनी चाहिए। इसी को दृष्टिगत रखते हुए यू.पी.ए. सरकार ने यह राइट टू इन्फॉर्मेशन बिल, 2005 प्रस्तुत करने का निर्णय लिया। मान्यवर, यदि दूसरे शब्दों में कहूं तो इसका भाव, जैसे मौलाना ओबैदुल्ला खान आजमी साहब ने अपने अंदाज़ में अपनी बात कही, मैं विनम्रतापूर्वक कहना चाहूंगा कि इस बिल को पास कराने के पीछे मकदस यह है कि, “जानकारी देंगे हम भारत के हर इंसान को, जागृत करके रहेंगे हम पूरे हिंदुस्तान को।” मान्यवर, जैसाकि मैंने प्रारंभ में निवेदन किया था कि Common minimum programme में यह बात थी कि हम एक पारदर्शी प्रशासन देंगे, एक जवाबदेह सरकार देंगे जो अपने कर्तव्य का निर्वहन देश हित में बहुत सजीदगी से करेगी।

महोदय, सूचना का अधिकार पारदर्शी शासन पद्धति का एक महत्वपूर्ण प्रतिभान हुआ करता है। पारदर्शी और लोक हितकारी शासन के लक्ष्य को ध्यान में रखते हुए यदि मैं यह कहूं कि किसी ने बेबाक टिप्पणी की थी तो वह हमारे दिवंगत नेता राजीव गांधी जी थे जिन्होंने प्रशासन को चुस्त-दुरुस्त और जनोन्मुखी बनाने जाने पर जोर दिया था। यदि उन्हें देश की खिदमत करने का और मौका मिलता तो शायद आज देश की तस्वीर भी कुछ और होती और देश की तकदीर भी कुछ और होती। मान्यवर, आम जनता को यह अहसास होना चाहिए कि उससे कुछ छिपाकर नहीं रखा जा रहा है, लेकिन वहीं यह भी सुनिश्चित करना जरूरी है कि जैसे कुछ माननीय सदस्यों ने कहा कि किन बातों को जानकारी आम जनता तक हो और कौन-सी ऐसी बातें हैं, जो नेशनल सिक्वोरिटी को दृष्टिगत रखते हुए आम जनता तक एक्सेसिबल नहीं होनी चाहिए। इन बातों को ध्यान में रखते हुए यह राइट टू इन्फॉर्मेशन बिल, 2005 का प्रारूप तैयार किया गया। मान्यवर, इसके पीछे यह भी भावना है कि लोक-राज में किसी भी व्यक्ति को यह अहसास नहीं होना चाहिए कि वह असहाय है, वह अशक्त है और उसको ऐसी जानकारी, जो घटनाएँ और जो चीजें इस देश में हो रही हैं, उनकी जानकारी न मिल सके, बल्कि जो सरकार अपने कर्तव्य का निर्वहन कर रही है, वह क्या नीति बना रही है, उन नीतियों का क्रियान्वयन ईमानदारी से हो पा रहा है या नहीं, इन बातों की जानकारी आम इंसान को मिलनी चाहिए। उसे यह नहीं लगना चाहिए कि यह सरकार केवल बातों से काम चला रही है। यह सरकार कामों से, क्रियान्वयन से काम करे, यह सुनिश्चित करना बहुत जरूरी है। किसी भी सरकार पर सवालिया निशान तब नहीं लगता है, जब वह केवल वाणी के बजाय कर्म करके दिखाती है और सरकार ने इस महत्वपूर्ण काम का निष्पादन राइट

टू इन्फॉर्मेशन बिल, 2005 को पेश करके किया है। यदि मैं यह कहूँ तो यह अतिशयोक्ति नहीं होगी कि हमारे कॉमन मिनिमम प्रोग्राम का जो महत्वपूर्ण वादा इस देश की महान जनता से हमने किया था, उन वादों की पूर्ति की दिशा में यह उठाया गया महत्वपूर्ण और अहम और पहला कदम है।

मान्यवर, इस बिल के इस प्रारूप को तैयार करने में, जैसाकि पूर्व वक्ताओं ने कहा कि अनेक लोगों से हमने विचार-विमर्श किए। न केवल स्टैंडिंग कमेटी के हमारे माननीय सदस्य थे, बल्कि हम सौभाग्यशाली हैं कि हमारी जो डिपार्टमेंट रिलेटेड स्टैंडिंग कमेटी के जो चेयरमैन हैं, वे इसी सदन के सम्मानित सदस्य हैं। उन सदस्यों ने इस पर बहुत विस्तार से चर्चा की। लगभग 28 क्लॉज़ेज़ में से 21 क्लॉज़ेज़ में उन्होंने सजेशन दिए। इसके बाद यह बिल कैबिनेट के सामने आया, कैबिनेट ने बहुत महत्वपूर्ण सुझाव दिए। group of ministers की एक कमेटी बनी और उस कमेटी ने भी काफी महत्वपूर्ण सुझाव दिए, यहां तक कि उस कमेटी ने 15 क्लॉज़ेज़ में और सुधार करने का जिक्र किया, तो ये सारी बातें थीं। अगर हम इस पर दृष्टिपात करते हैं तो हम इस नतीजे पर पहुंचते हैं कि कितने विस्तार से और गम्भीरता से हमने इस बिल का प्रारूप तैयार किया है और इसीलिए जब सभी वक्ता बोल रहे थे तो उन्होंने इस बिल को एक ऐतिहासिक बिल बताया है और एक जवाबदेही के रूप में एक नए युग की शुरुआत हो रही है, एक नए युग का सूत्रपात हो रहा है, इस बात को उन्होंने रेखांकित किया है।

मान्यवर, माननीय सदस्यों ने और भी कुछ बातें उठायी हैं। जो सुझाव और जो मुद्दे माननीय सदस्यों ने उठाए हैं, मैं उनका सिलसिलेवार जिक्र करना चाहूंगा। प्रारंभिक वक्ता के रूप में हमारे इस सदन के सम्मानित सदस्य श्री पीप्सी अलेक्जेंडर ने यह बात उठाई कि इस बिल के पास होने से जो सिविल सर्वेन्ट्स हैं, वे साहसिक निर्णय लेने में कुछ हिचकिचाहट महसूस करेंगे, क्योंकि जो पैनल प्रोविजन हैं, उसमें इन बातों का कुछ उल्लेख है कि वे उससे काफी कतराएंगे, लेकिन जब आदरणीय प्रधान मंत्री जी ने हस्तक्षेप करके इस बात को स्पष्ट किया कि इस बिल की मंशा दरअसल लोक सेवकों को दंडित करने की नहीं है, बल्कि सरकार और आम नागरिकों के बीच कोई दूरी नहीं रहनी चाहिए, बल्कि यह जो सूचना तंत्र है, इसको और ताकतवर और प्रभावी बनाना चाहिए और आम इंसान के लिए, आम नागरिकों के लिए यह उपयोगी बने। और आम इंसानों के लिए, आम नागरिकों के लिए यह उपयोगी बने। इसके लिए बिल का जो क्लॉज 20 है, उसमें भी यह स्पष्ट कर दिया गया है कि पैनल्टी प्रोविजन की क्या स्थिति होगी? मैं उन सब बातों का उल्लेख नहीं करना चाहता हूँ, लेकिन जो पैनल्टी प्रोविजन दिया गया है, क्लॉज 20 में जो है, उसमें प्रतिदिन यदि कोई विलंब होता है, जो सूचना मांगी जाती है, तो उसमें वह अधिकारी जो विलंब करता है, उस पर 250/- रुपये प्रति दिन के हिसाब से पैनल्टी लगेगी, लेकिन पैनल्टी की यह सीमा 25,000/- रुपये तक के लिए की गई है। उसके बाद अगर यह सिलसिला जारी रहता है, जानबूझ कर देरी होती है, तो हमारे क्लॉज 20 में ही यह व्यवस्था की गई है कि उनके खिलाफ यह डिपार्टमेंटल एक्शन ले सकते हैं। मैं यह भी स्पष्ट करना चाहता हूँ, मान्यवर, कि जो भी निष्ठावान लोकसेवक होंगे, जो भी कमिटेड सिविल सर्वेन्ट्स होंगे, जो ईमानदारी से काम करना चाहेंगे, उनके माथे पर कतई यह चिंता नहीं रहेगी कि यह पैनल्टी प्रोविजन उन पर लगेगा। यदि उन्होंने

ईमानदारी से कोई काम किया है, तो कोई भी ऐसी इंफोरमेशन, जो राइट टू इंफोरमेशन बिल, 2005 की परिधि में आती है, उसे देने में उन्हें किसी भी प्रकार की हिचकिचाहट महसूस नहीं होगी।

मान्यवर, दूसरी बात अलेक्जेंडर जी ने उठाई थी कि क्लॉज 4 में बिल को 120 दिन में लागू करने का जो प्रावधान है, वह काफी कठिन लगता है। हमने यह स्पष्ट किया है कि यह तो 120 दिन के कुछ जो प्रोवीजन हैं उनकी बात है, हम तो यह एनेक्टमेंट आने के बाद, यानी प्रेसीडेंट साहब की असेंट मिलने के बाद कुछ जो प्रोवीजन हैं वे एकदम लागू कर देंगे और उसके बाद जो कुछ और बचते हैं, वे हम 120 दिन के बाद लागू करेंगे। इस दिशा में मैं यह भी स्पष्ट करना चाहता हूँ कि सरकार विभिन्न अथोरिटीज को, यह जो कानून बनेगा, उस कानून को बनाने में हम पूरा सहयोग देंगे। तीसरी बात, अलेक्जेंडर जी ने जो इसका क्लॉज 8 है, उसकी छूट के बारे में कही थी, तो मैं यह कहना चाहता हूँ कि हमारा जो कंस्टीट्यूशन ऑफ इंडिया का आर्टिकल 19(2) है, जिसका उल्लेख जेठमलानी जी ने भी किया था और थोड़ा संकेत हमारे नारीमन जी ने भी किया था, लेकिन मैंने अपनी बात जो पहले कही थी, उसमें इस बात का उल्लेख किया था कि सुप्रीम कोर्ट का जो डिसीजन है, उसमें यह बात बहुत स्पष्ट है कि हिंदुस्तान के हर नागरिक को सूचना प्राप्त करने का अधिकार होना चाहिए और जो कंस्टीट्यूशन ऑफ इंडिया का आर्टिकल 19 है, उसको दृष्टिगत रखते हुए यह बात कही गई है। जहां तक आर्टिकल 19(2) की बात है, भारत की संप्रभुता, अखंडता, रक्षा या विदेशों के साथ जो मैत्रीपूर्ण संबंध रखते हैं, उन सब बातों को दृष्टिगत रखते हुए हमने इसको प्रीएंबल से जोड़ा है और जो एग्जम्प्टेड प्रोवीजन है, उसमें हमने जो क्या तारतम्य है आर्टिकल 19(2) का, प्रीएंबल का और एग्जम्पशन का होना चाहिए, इस बात का हम लोगों ने काफी ध्यान रखा है। कि इस बिल की परिधि में सिब्युरिटी और इंटेलिजेंस एजेंसीज़ हैं, क्लॉज 24 में यह प्रोविजन किया है कि वे भी इस परव्यू में आएंगी और यदि उनसे संबंधित कोई भ्रष्टाचार की बात, भाई मनोज भट्टाचार्य ने वह बात उठाई थी कि अगर सिब्युरिटी और इंटेलिजेंस एजेंसीज़ से संबंधित भ्रष्टाचार की कोई बात नॉलेज में लाई जाएगी, वॉयलेशन ऑफ हूमन राइट्स से जुड़ी कोई बात नॉलेज में लाई जाएगी तो वह जानकारी भी आम नागरिकों को हम उपलब्ध कराएंगे। यह है खास अंतर - फ्रीडम ऑफ इन्फारमेशन एक्ट, 2002 और राइट टू इन्फारमेशन बिल, 2005 के बीच यह फर्क है। यह फर्क इसलिए बना है कि हमारी नीयत साफ है, हमारी नीयत स्पष्ट है। श्री मनोज भट्टाचार्य जी ने इस बात का उल्लेख किया है कि असम राइफल्स और बीएस्एफ को एग्जम्प्ट किया गया है, किन्तु ऐसा नहीं है जो हमारे बिल की क्लॉज 24 है, उसकी सब-क्लॉज (2) है, उसमें हमने इस बात का स्पष्ट उल्लेख किया है, इसलिए मैं सोचता हूँ कि इसमें किसी भी प्रकार की कोई शंका नहीं होनी चाहिए।

तीसरी बात श्रीमती सरला माहेश्वरी जी ने उठाई। उन्होंने यह कहा कि राइट टू इन्फोरमेशन बिल - 2005 के क्लॉज (6) में हिन्दी शब्द के साथ 'ऑर' यानी 'अथवा' शब्द रह गया है, मैं सोचता हूँ कि उनकी पैनी नज़र की हमें दाद देनी चाहिए। लेकिन मैं बड़े अदब के साथ इस चीज़ को स्वीकार करता

हूँ कि यह टाइपोग्राफिकल त्रुटि रह गई है और इसका किसी का लैजिस्लेशन पर किसी भी प्रकार से कोई फर्क नहीं पड़ता है। हमारी मन्शा साफ है और हम इसमें सुधार कर लेंगे।

दूसरी बात उन्होंने कही कि सही व्यक्तियों का चयन सूचना आयोग के सदस्यों के रूप में किया जाना चाहिए, तो मान्यवर, मैं स्पष्ट रूप से यह कहना चाहता हूँ कि सरकार सत्यनिष्ठ और योग्य व्यक्तियों को उनकी अर्हता और योग्यता के आधार पर ही इन पदों पर और इन पदों के लिए चयनित करेगी, इस बात के लिए हमारी सरकार कटिबद्ध है।

श्री राशिद अल्वी जी ने यह बात कही कि जो पैनैल्टी प्रोविज़न है, वह 250 रुपये प्रतिदिन है और इसकी सीलिंग लिमिट, जो 25000 रुपये है, वह काफी कम है। मान्यवर, विभिन्न राज्यों में यह इन्फॉर्मेशन बिल लागू हुए, लगभग आठ राज्य और एक यूनियन टेरिटरी है, जिनमें यह लागू हुए। इसमें गोआ, तमिलनाडु, राजस्थान, कर्नाटक, दिल्ली, महाराष्ट्र, असम, जम्मू-कश्मीर शामिल हैं और इन सब बिलों की कॉपी मेरे पास हैं जब पैनैल्टी प्रोविज़न की बात आती है, तो कहीं 10 रुपये का प्रोविज़न है, कहीं 15 रुपये का प्रोविज़न है और कहीं 2000 रुपये तक की सीलिंग लिमिट है। केवल महाराष्ट्र को छोड़कर, जहां पर 250 रुपये की राशि प्रतिदिन विलम्ब के लिए रखी गई है, लेकिन वहां भी सीलिंग लिमिट 2000 रुपये ही है, जिसे हमने बढ़ाकर 25000 रुपये कर दिया है। इसलिए जो पैनैल्टी प्रोविज़न हमने रखा है, मैं सोचता हूँ कि वह पर्याप्त है।

दूसरी बात उन्होंने यह कही, अन्य और भी कई सदस्यों ने इस बात को उठाया, हालांकि उसका जवाब बहुत ही संजीदगी से हमारे विधि विशेषज्ञ श्री नारीमन जी ने दे दिया कि जो राइट टु इन्फॉर्मेशन बिल, 2004 में एक सिलेक्शन कमेटी है, उसमें कौन-कौन लोग रहे? मैं बताना चाहता हूँ कि उसमें प्रधान मंत्री जी थे, उसमें विपक्ष के नेता रहे हैं और उसमें आदरणीय चीफ जस्टिस ऑफ इंडिया रहे हैं। उनकी जगह एक मंत्री जी का नाम कैसे आया, इस सवाल के जवाब में मैं बहुत ही विनम्रता से यह कहना चाहूंगा कि जब भी एक एग्जीक्यूटिव फंक्शन के लिए एपॉइंटमेंट की बात आती है तो उसमें जुडीशियरी के शीर्षस्थ पद पर बैठे हुए जो व्यक्ति हैं, उन्हें शामिल नहीं किया जाता है। जो कांस्टीट्यूशन एथॉरिटीज़ हैं, चाहे वे यूनियन पब्लिक सर्विस कमीशन के मैम्बर हों, चाहे इलैक्शन कमीशन के मैम्बर हों, चाहे सीबीसी के मैम्बर हों और फिर चाहे हम कॉम्प्ट्रोलर एंड ऑडिटर जनरल वाली कमेटी देखते हैं, चाहे हम हूमेन राइट्स वाली कमेटी देखते हैं तो उस सिलेक्शन कमेटी में चीफ जस्टिस ऑफ इंडिया का कोई प्रावधान नहीं रहता है।

राशिद अल्वी जी ने यह बात उठाई कि जो कंडक्ट रूल्स हैं, उन्हें एमेन्ड करना चाहिए, तो मैं यह सोचता हूँ कि जो क्लॉज़ 20 का सब-क्लॉज़ (2) है, उसमें हमने काफी स्पष्ट किया है कि जो कंटीन्यूअसली डीफॉल्ट करेंगे, उनके खिलाफ क्या कार्यवाही की जाएगी और हमने उसमें डिस्प्लिनरी एक्शन का भी प्रोवीज़न किया है और अन्तिम कानून बनाते समय हम इन सब बातों का ध्यान रखेंगे।

शाहिद सिद्दिकी जी ने भी कुछ महत्वपूर्ण बातें कहीं। उन्होंने यह कहा कि सरकार को इस बिल को लोकप्रिय बनाने के लिए कुछ कदम उठाने चाहिए। मैं यह कहना चाहता हूँ कि बिल के क्लॉज़-26 में

यह व्यवस्था की गई है कि सूचना अधिकारी को प्रशिक्षण भी दिया जाएगा शैक्षणिक कार्यक्रमों के जरिए और वह जनता के बीच में इस बिल के संबंध में जानकारी भी देंगे। कुछ और माननीय सदस्यों ने यह बात कही थी। तो हम उनको यह जानकारी भी उपलब्ध कराएंगे। साथ ही उन्होंने यह भी कहा कि जो सूचना आयुक्त है वह समाज से जुड़ा हुआ व्यक्ति होना चाहिए। मान्यवर, क्लॉज-12 में यह व्यवस्था बहुत स्पष्ट की गई है कि सूचना आयोग के रूप में जिन लोगों को शामिल किया जाएगा वह किस श्रेणी के रहेंगे, उसमें इस बात का उल्लेख किया गया है कि विज्ञान, तकनीकी, विधि, समाज सेवा, मैनेजमेंट, पत्रकारिता, जनसंचार, प्रशासन एवं गवर्नेंस का जिनको ज्ञान हो उनको हम लोग इस कैटेगरी में मानकर चलते हैं, तो जो योग्य होंगे उनके बारे में हम विचार करेंगे। माननीय राजीव शुक्ल जी ने यह कहा कि इसमें संसद सदस्य इस श्रेणी में क्यों नहीं आ सकते हैं, क्योंकि मैं इस सदन में बोल रहा हूँ, इसलिए यदि मैं यह कहूँगा कि तो बहुत अतिशयोक्ति हो जाएगी, लेकिन मैं इस चीज को स्वीकार करता हूँ कि संसद सदस्य दूसरों की अपेक्षा कम नहीं हैं, उनमें हर पद पाने की योग्यता रहती है। लेकिन जैसा कि कुछ सदस्यों ने यह कहा कि इसमें कोई राजनीतिक रंग नहीं लाया जाए, उस बात को दृष्टिगत रखते हुए हम कुछ विचार कर रहे हैं। फिर भी आपने जो सुझाव दिया है, उस सुझाव को हम लोग ... (व्यवधान)

श्री राजीव शुक्ल: हर चीज में एम्पी को मना कर दिया जाता है कि आफिस ऑफ प्रोफिट है, आप मत रहिए। आईएएस रह जाएं, पीसीएस रह जाएं, जज रह जाएं लेकिन एम्पी बेकार है। यह अजीब-सा तमाशा बन गया है कि आफिस ऑफ प्रोफिट के नाम पर ... (व्यवधान) एक मिनट रुक जाएं। किसी ट्रस्ट के मेंबर भी नहीं हो सकते क्योंकि आफिस ऑफ प्रोफिट है, बाकी सब हो सकते हैं सब पदों पर। यह कौन-सी तुक है। एम्पएस गिल जैसे काबिल आदमी यहां बैठे हैं, नारीमन जैसे लोग हैं, सारे ही लोग हैं तो क्यों नहीं हो सकते। इसलिए मैं कह रहा हूँ कि इसको रिव्यू करिए। ... (व्यवधान)

एक माननीय सदस्य: हर एक स्पोर्ट्स बॉडी को आप आफिस ऑफ प्रोफिट डिवलेयर कर दीजिए।

श्री सुरेश पचौरी: माननीय, हमारे सम्मानित साथी रामचन्द्रैया जी ने दो मुद्दे उठाए थे। पहली बात तो उनका यह कहना था कि जो पैनाल्टी प्रोविजन है वह इन-एडिकेट है, दूसरी बात उन्होंने यह कही कि यह जो राइट टू इंफार्मेशन है वह विदिन दि रीच ऑफ पीपुल होना चाहिए। मैं सोचता हूँ कि मैंने इसका जवाब दे दिया है। एकजम्पशन के मामले में कुछ बात आई थी। मान्यवर, एकजम्पशन के मामले में जो बात आई जिसका उल्लेख क्लॉज-1 में किया गया है, तो मैं यह स्पष्ट करना चाहूँगा कि पूरे विश्व में करीब 55 ऐसे देश हैं जिसमें राइट टू इंफार्मेशन ऐक्ट यद्यपि अलग-अलग नामों से है, वहां यह जारी है लेकिन जब हम लोग उनके एकजम्पशन प्रोविजन को देखते हैं, चाहे वह एडवांस कंट्रीज ही क्यों नहीं हो, तो उनमें इस बात का उल्लेख किया गया है कि सभी प्रकार की सूचनाएं उन देशों के हित को दृष्टिगत रखते हुए आम लोगों को उपलब्ध नहीं कराई जा सकती है।

इन्हीं बातों का हम लोगों ने ध्यान दिया है। जो कटेगरी एक्जम्पटेड हैं, वे काफी ज्यादा हैं जबकि एक्जम्पटेड कटेगरी यदि आप हमारी क्लाज -1 में देखें, तो वे काफी कम हैं। आप जानना चाहेंगे कि ऐसे कौन-से एडवांस कंट्रीज हैं, जिनमें कि काफी ज्यादा एक्जम्पशन का प्रोविज़न है। मान्यवर, मैं कहना चाहूंगा कि ऐसे कंट्रीज में अमरीका का नाम आता है, ऐसे कंट्रीज में यूनाइटेड किंगडम का नाम आता है, ऐसी कंट्रीज में नीदरलैंड का नाम आता है, आयरलैंड का नाम आता है, न्यूजीलैंड का नाम आता है, फ्रांस का नाम आता है, केनेडा का नाम आता है। जब इन एडवांस कंट्रीज में उन कंट्रीज के इंटेरेस्ट को दृष्टिगत रखते हुए कुछ एक्जम्पटेड प्रोविजन रखे गए हैं, तो वैसी ही व्यवस्था इस बिल में हमने की है। लेकिन फिर भी मैं विनम्रतापूर्वक, मान्यवर यह कहना चाहता हूँ कि अभी तो यह शुरुआत है, अभी तो इस बिल को इस सदन से पास हो जाने के बाद प्रेजीडेंट एसेंट लेने के बाद इसको इनएक्ट करने जा रहे हैं। जैसे-जैसे हमको समय के हिसाब से महत्वपूर्ण सुझाव मिलेंगे, हम इसमें इम्प्रूवमेंट कर सकते हैं और वैसी गुंजायश रख सकते हैं। इसलिए प्रारंभिक बात जब मैंने कही थी तब यह कहा था। तो मैं सभी सम्मानित सदस्यों का हृदय से आभार प्रकट करता हूँ, जिन्होंने महत्वपूर्ण सुझाव दिए हैं।

SHRI C. RAMACHANDRAIAH: What is the Government's thinking on the Lok Pal Bill? We want to know about it.

SHRI SURESH PACHOURI: You will come to know about it. We have started implementing the promises that we gave to the people of our country. So, you will come to know about it. (Interruptions)...

लेकिन मैं यह कहना चाहता हूँ। ... (व्यवधान).. मेरी बात सुन लीजिए।

SHRI C. RAMACHANDRAIAH: I want to know from the hon. Minister: What is the thinking of the Government on the Lok Pal Bill?

श्री सभापति: रहने दीजिए, अभी कोई जरूरत नहीं है। ... (व्यवधान)..

श्री सुरेश पचौरी: आदरणीय सभापति महोदय, अभी जो चर्चा का विषय है, वह राइट टू इन्फार्मेशन बिल, 2005 के बारे में है। जब उस पर चर्चा आयेगी या ऐसा कोई संदर्भ आयेगा तो मैं उसकी जानकारी माननीय सदस्य को दे दूंगा। मैं उनका बहुत अदब करता हूँ। लेकिन मैं इस बात को स्पष्ट करना चाहूंगा कि हमारी कोशिश सदैव यह रहेगी कि चुनाव के दौरान इस देश की महान जनता से हमने जो वायदे किये हैं, उन वायदों को पूरा करने की दिशा में हम कदम उठावेंगे। हमारी कथनी और करनी में कोई फर्क नहीं रहेगा। समय-समय पर कई सरकारें आईं लेकिन लोकपाल बिल पास नहीं हो पाया, वह इंट्रोड्यूस भर हुआ। इसलिए समय आने पर आपको इस बात की जानकारी मिल जायेगी।

सभापति महोदय, इस महत्वपूर्ण बिल पर चर्चा में हमारे सभी माननीय सदस्यों ने भाग लिया है, उन्होंने बहुत महत्वपूर्ण और उपयोगी सुझाव दिये हैं। उन्होंने इस बात की आवश्यकता बहुत संजीदगी से प्रतिपादित की कि हिन्दुस्तान के हर नागरिक को सूचना जोकि भारतीय संविधान के तहत मिलनी चाहिए, वह उसे मिले। जो दीवार बनी रहती है आम नागरिक के बीच में, सरकार के बीच में और प्रशासन के बीच में, वह दीवार दरअसल अलग होनी चाहिए, वह पर्दा दरअसल अलग होना चाहिए और इस बिल को मैं यहां इसी भावना से प्रस्तुत कर रहा हूं।

“अहले वतन तुम आओ, बैठो न चैन से,

जब तक हमारे बीच की दीवार हट न जाये।”

मान्यवर, यह जो प्रशासन, शासन और आम नागरिक के बीच में पर्दा था और आम नागरिक को भारत के संविधान के तहत जो अधिकार मिले हुए हैं, उन अधिकारों के परिपालन में, उनको दृष्टिगत रखते हुए, मैं यह बिल सदन में प्रस्तुत कर रहा हूं इस निवेदन के साथ कि सभी सदस्य इस बिल का समर्थन करेंगे। बहुत-बहुत धन्यवाद।

डा० अलादी पी० राजकुमार: (आन्ध्र प्रदेश) सभापति महोदय, मंत्री महोदय ने बहुत अच्छा उत्तर दिया। मैं मंत्री महोदय से विनम्र प्रार्थना करूंगा। The previous Government had introduced the Freedom of Information Bill, 2002. Sir, at least, a word of praise for the then Prime Minister, Shri Atal Bihari Vajpayee कह देना चाहिए।

श्री सभापति: रहने दीजिए। रहने दीजिए। ... (व्यवधान) ..

डा० अलादी पी० राजकुमार: श्री अटल बिहारी वाजपेयी जी के बारे में बोल देते तो उनको शोभा देता, उनके उत्तर को शोभा देता। ... (व्यवधान) ..

श्री सभापति: आप छोड़िये। ... (व्यवधान) ..

SHRI C. RAMACHANDRAIAH: Sir, he referred to the former Prime Minister Shrimati Indira Gandhi. (Interruptions).

MR. CHAIRMAN: Please take your seat. (Interruptions).

SHRI C. RAMACHANDRAIAH: who was the architect of the Emergency and who made so many draconian laws. (Interruptions).

MR. CHAIRMAN: The discussion is over. Please take your seat. (Interruptions).

SHRI VAYALAR RAVI (Kerala): Sir, I am on a point of order. He has made some remarks against Shrimati Indira Gandhi. Is it on record or not? (Interruptions).

SHRI C. RAMACHANDRAIAH: It is not that we have made it. The Minister has made it (*Interruptions*).

SHRI VAYALAR RAVI: Mr. Ramachandraiah, you have made it. (*Interruptions*). It is unfair on your part. (*Interruptions*).

SHRI C. RAMACHANDRAIAH: Sir, he has given credit to Shrimati Indira Gandhi. Then I said that .. (*Interruptions*).

SHRI VAYALAR RAVI: You cannot say this. (*Interruptions*).

MR. CHAIRMAN: I will look into the proceedings. Please take your seat. (*Interruptions*). Mr. Ravi, please take your seat. I will look into the record. (*Interruptions*). आप बैठ जाइये। आप बैठ जाइये। ... (*व्यवधान*)...

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh): Sir, I want to seek a clarification. (*Interruptions*).

MR. CHAIRMAN: The question is:

That the Bill to provide for setting out the practical regime of right to information for people to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, the constitution of a Central Information Commission and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

***The motion was adopted***

MR. CHAIRMAN: Please, don't disturb. Take your seat ... (*Interruptions*) No; I won't allow.

We shall now take up clause-by-clause consideration of the Bill.

*Clauses 2 to 31, the First Schedule and the Second Schedule were added to the Bill.*

*Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.*

THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): Sir, I move:

***That the Bill be passed.***

***The question was put and the motion was adopted.***